

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

Principal Bench, New Delhi

Original Application No. 324/2016

With

Original Application No. 361/2017

In the matter of: -

Shailesh Singh

Applicant

Vs.

State of Uttar Pradesh & Ors.

Respondent(s)

With

Dr. Tanzeen Fatima

Applicant

Vs.

MoEF & CC & Ors.

Respondent(s)

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Ajit Kumar Vidyarthi

(Dr. A.K. Vidyarthi)

Scientist-E

Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110032.

Date: 06.01.2021

Place: Delhi

Compliance Report on behalf of CPCB

In compliance to Hon'ble NGT Order dated 15.01.2020 in the matter of Shailesh Singh Vs. State of Uttar Pradesh & Ors., O.A. No. 324/2016 with Dr. Tanzeen Fatima Vs. Ministry of Environment, Forest & Climate Change & Ors., O.A. no. 361/2017

Hon'ble NGT vide its order dated 15.01.2020 (**ANNEXURE-I**) in the above said matters considered the Action taken report dated 27.11.2019 filed by the CPCB in consultation with the Joint Committee and as per the information provided by State Pollution Control Boards and has further directed as follows:

"8. The CPCB and the State PCB may file further compliance status report as on 30.04.2020, after carrying out detailed inspections and also indicating compliance status with regard to the issues considered in the three reports dated 23.10.2019 and report dated 06.12.2019 (by Ganga Committee) and 27.11.2019 (by the CPCB) considered in para 3 above, before the next date by email."

Also, Hon'ble NGT vide its order dated 26.02.2020 (**ANNEXURE-II**) in the matter of Shailesh Singh Versus State of U.P. & Ors. in OA No. 324/2016, directed the following:

"The Central Pollution Control Board and Uttar Pradesh State Pollution Control Board may furnish a factual response to the averments made in the application by email at judicial-ngt@gov.in."

In compliance to Hon'ble NGT orders above, CPCB has filed compliance report dated 18th May, 2020 and status report dated 29th September, 2020 in Hon'ble NGT. This report is in furtherance to the previous reports filed by CPCB.

It is submitted that reply of CPCB to the observations of monitoring committee's report dated 23.10.2019 has already been filed with the action taken report submitted by the CPCB on 20.11.2019 which was duly considered by Hon'ble NGT. Subsequently, in compliance to Hon'ble NGT order regarding quarterly inspections of GPIs, CPCB issued directions to the five SPCBs, details of which were submitted with the compliance report filed by CPCB on 18th May, 2020. Also, issues raised by the monitoring committee vide its report dated 06.12.2019 were considered by CPCB while carrying out inspections of the GPIs. The compliance status regarding issues/recommendations considered in the aforementioned reports has been verified during the joint inspection.

In pursuance of above said two orders of Hon'ble NGT, inspection of M/s Radico Khaitan Ltd., Rampur and 13 other industries were carried out by a team of officials of CPCB and Uttar Pradesh State Pollution Control Board (UPPCB) and Uttarakhand State Pollution Control Board (UKPCB) on 27th & 28th October, 2020. The detailed Joint Inspection reports of the industries including the observations made during the inspection and the fresh status of the units is attached as **ANNEXURE-III**.

The major observations and recommendations made by the Joint committee during the inspection may be summarized as follows:

1. Radico Khaitan Limited, Bareilly Road, Rampur, Uttar Pradesh -244901

- a. The unit shall obtain NOCs from CGWA for withdrawal of groundwater at earliest for all the groundwater abstraction sources, as the CGWA NOCs have already been expired on 02.10.2018.
- b. The Unit shall ensure storage of concentrated spent wash with total solids 30% in both the lagoons (at Hitachi and Ajeetpur site) for use in bio-composting.
- c. The unit shall provide proper lined surface in bio compost yard at Hitachi site so that possibility of leaching shall be eliminated.
- d. The unit shall take measures to stop contamination of piezometer well at downstream of Hitachi site.
- e. The unit shall carry out detail study to identify contamination source of Fe, Mn and Pb of piezometric wells, hand pumps and bore wells and carry out remedial measures.

2. M/s Damya (PJ) Foods, Pvt. Ltd Village- Chikna Shahbad Road, Rampur-244901 (UP)

- a. Unit shall install flowmeters on the borewell in the industry premises and maintain logbook for each flowmeter and obtain CGWA NOC for ground water abstraction.
- b. Unit shall install flowmeter and maintain record for treated effluent reused in horticulture.
- c. Unit shall operate ETP properly to meet the discharge standard.
- d. Unit shall obtain adequacy report of ETP system from a reputed expert government institutes.

3. M/s Usha Steel Process D-22, 23 & 29, Ajeetpur Industrial Estate Ajeetpur, Rampur, (UP)

- a. Unit shall install flowmeters on the borewell and other points of effluent generations, reuse and discharge in the industry premises with logbook for each flowmeter and obtain CGWA-NOC for ground water abstraction.
- b. Unit shall install flowmeter and maintain record for treated effluent reused in process and amount of water discharged.
- c. Unit shall obtain adequacy report of ETP system from a reputed expert government institutes.
- d. Unit shall operate the ETP properly and ensure that treated effluent shall meet the discharge norms.

4. M/s Swati Menthol & Allied Chemicals Ltd. 4.5kms. Bareilly Road Rampur 244901 (U.P.)

- a. The unit shall obtain NOC from CGWA for withdrawal of ground water.
- b. The unit shall install flowmeter at outlet of ETP.
- c. The unit shall carry out feasibility study to explore possibility of reuse of treated effluent from ETP within industrial processes.

5. M/s Rana Sugars Ltd. Khasra No.318-320, Manpur, Belwara, Distt-Moradabad, Uttar Pradesh-244925

- a. The unit shall obtain NOC from CGWA for extraction of ground water.

- b. The unit shall provide a separate area for storage of ETP sludge and shall maintain record of the ETP sludge generation and disposal.
- c. The unit shall maintain record for fly ash generation and its disposal.
- d. The unit shall improve bio-mass concentration in the aeration tank of ETP.
- e. The unit shall prepare ETP dosing chemicals solutions; using ETP treated effluent, to save fresh water.

6. M/s Rana Sugars Ltd. (Distillery Unit) Khasra No.318-320, Manpur, Belwara, Distt- Moradabad, Uttar Pradesh-244925

- a. The unit shall obtain renewal of NOC from CGWA for extraction of ground water.
- b. The unit shall maintain records of Boiler ash and its disposal / utilization.
- c. The unit shall install 2 nos piezo-wells near bio-compost yards; as per requirement of SOP for distilleries using molasses.

7. M/s India Glycol Ltd (Distillery Plant), Kashipur, Uttarakhand

- a. The unit shall dismantle/completely fill/level both discarded aeration lagoons as well as discarded clarifiers and rectangular tanks located inside the unit premises near incineration boiler in scientific manner so that there shall not be any water logging.
- b. In compliance to CPCB direction dated 14.03.2019, the unit shall utilize/consume the diluted spent wash stored in lagoon (of 3,50,000 m³ cap for 98 KLD stream, located at Dabhora site) in bio-composting before June 30, 2021 as per standard operating process and the lagoons may be filled with ash.
- c. The unit shall comply with CPCB directions dated 14.03.2019.
- d. As per the analysis result of sample collected from the drain near incineration boiler (being used in ash quenching and coal dust suppression), indicates higher color, BOD, COD and TDS i.e., contaminated water. Hence, the unit shall use the waste water as MEE feed.
- e. The unit shall obtain valid agreement with cement units to dispose of fly ash/bottom ash, as the existing agreement has been expired in April-2020
- f. The unit shall install flow meters at outlet of STP at residential colony and inlet and outlet of STP at distillery plant and shall keep/maintain record of treated sewage being utilized for horticulture.
- g. Analysis result of sample collected from inlet of STP for distillery plant shows high color, pH, BOD, COD, TDS and TSS, hence mixing of domestic wastewater with seepage of waste water from distillery could not be ruled out. The unit shall ensure that no effluent get mixed with domestic wastewater, shall reach to STP for treatment.

8. M/s India Glycols Limited (Chemical Unit) A-1, Industrial Area, Bazpur Road, Kashipur, District-U.S. Nagar, Uttarakhand

- a. The unit shall provide flow meter at inlet point of ETP, inlet and outlet of STP to monitor the wastewater flow.
- b. Unit shall provide dewatering system in sludge filter bed in ETP system and filtrate should be taken back to collection tank for further treatment.
- c. The unit shall ensure that, untreated/partially treated effluent/sewage shall not be discharged into storm water drain.

- d. Collection tank of STP shall be repaired and unit shall ensure, no untreated sewage discharge into storm water drain.
- e. The Unit shall improve operation and maintenance of STPs

9. M/s Kashi Vishwanath Textile Mill Ltd. (SPNG Group) 5th Km Stone, Ramnagar Road, Kashipur-244713, Uttarakhand

- a. Non – compliance of ZLD
- b. The unit is discharging effluent through STP after dilution with fresh water in violation of ZLD
- c. It is clearly indicated from the analysis of STP inlet and secondary clarifier outlet that RO reject is discharged into STP and diluted water is mixed into the STP system. It is recommended that appropriate action as deemed fit shall be initiated against the unit by UKPCB.
- d. The unit shall obtain renewal of NOC from CGWA for groundwater abstraction.

10. M/s Vishvakarma Paper & Boards Ltd., 4.5 km, Ramnagar Road, Kashipur, Dist. U. S. Nagar, Uttarakhand

Unit is self closed since 01.06.2020

11. M/s Banwari Paper Mill Ltd. 4th km stone, Rampur Road, Kashipur, U.S. Nagar, Uttarakhand

- a. The Unit shall obtain NOC for withdrawal of groundwater from CGWA.
- b. The Unit shall operate ETP properly and shall comply with the treated effluent quality parameters w.r.t. consented norms.
- c. The Unit shall restrict maximum production to 1650.0MT/month as per capacity permitted in Consolidated Consent to operate and authorization (CCA).

12. M/s Cheema Papers Ltd 9 km stone Bazpur Road, Kashipur Dist. U.S. Nagar, Uttarakhand

- a. The unit shall obtain valid NOC from CGWA for ground water withdrawal.
- b. The unit shall dismantle the outlet of partial treated effluent from collection tank after secondary clarifier of ETP before tertiary treatment.
- c. The unit shall dismantle the multiple outlets from collection tank of final treated effluent.
- d. The unit shall stop un-scientific and unsafe dumping (storage) of ETP sludge. A covered shed with platform shall be constructed to store ETP sludge.
- e. The unit shall install V-notch at ETP inlet properly.
- f. The unit shall install flow meter on all water abstraction points.
- g. The unit shall increase capacity of sedi-cell (for pulp removal/recovery).
- h. The unit shall maintain proper ETP logbooks of energy meter and inflow.
- i. The unit shall maintain environmental laboratory equipment properly.

13. M/s Multiwal Duplex Pvt. Ltd. Kundeshwari Road, Kashipur Dist.: U. S. Nagar, Uttarakhand

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- i. The unit was found temporarily closed. As informed by the unit's representative, the unit is non-operational since 26.10.2020.
- ii. The unit shall obtain NOC for withdrawal of groundwater from CGWA.
- iii. The unit shall install flow meter with totalizer on bore well used for domestic purpose.
- iv. The unit shall restrict its production as per the consented capacity i.e. 900 MT/month.
- v. UKPCB should verify the compliance with effluent discharge standards on resumption of manufacturing operations

14. M/s Multiwal Pulp and Board Mills (P) Ltd. Bazpur Road, Kashipur Dist.: U. S. Nagar, Uttarakhand

- i. The unit was found temporarily closed. As informed by the unit's representative, the unit was non-operational since 28.09.2020.
- ii. The unit shall obtain NOC for withdrawal of groundwater from CGWA.
- iii. UKPCB should verify the compliance with effluent discharge standards on resumption of manufacturing operations

Now, this compliance report is submitted for consideration of Hon'ble NGT.

Item No.02& 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 324/2016
(M.A. No. 113/2017, M.A. No. 816/2017,
I.A. No. 408/2019 & I.A. No. 16/2020)

With

Original Application No. 361/2017
(I.A. No. 89/2019, I.A. No. 431/2019 & I.A. No. 432/2019)

Shailesh Singh

Applicant(s)

Versus

State of UP& Ors.

Respondent(s)

With

Dr. Tanzeen Fatima

Applicant(s)

Versus

Ministry of Environment and Forests
& Climate Change & Ors.

Respondent(s)

Date of hearing: 15.01.2020

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER

For Applicant(s):

For Respondent(s):

Dr. Sandeep Singh, Advocate for State of U.P
Mr. Rajkumar, Advocate for CPCB
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UPPCB
Mr. Pinaki Mishra, Sr. Advocate with Ms. Vanita
Bhargava, Mr. Ajay Bhargava, Mr. Sanjeev Ralli,
Advocates for RADICO Khaitan
Mr. Rahul Verma, AAG for State of Uttarakhand
Mr. Mukesh Verma, Advocate for UKPCB
Ms. Sakshi Popli, Advocate for MoEF&CC

ORDER

1. This order may be read in continuation of order dated 23.07.2019. The issue for consideration is pollution being caused in Kosi river in Rampur District by the polluting industrial activities. River Bhella in Muradabad is a tributary of Kosi river in Rampur

which is a tributary of Ramganga which in turn is a tributary of river Ganga. In light of the proceedings before this Tribunal, the matter was further reviewed vide order dated 20.05.2019. The Tribunal noted the acknowledged pollution of river Bhella in Muradabad particularly at the point where it meets Rampur drain. Though M/s Radico Khaitan Limited (Distillery Unit), Rampur was directed to be closed by the CPCB but it continued to operate during the currency of closure order. No action was reported against other polluting industries. The Tribunal directed a joint Committee of Member Secretary, CPCB and Member Secretaries of Uttar Pradesh PCB and Uttarakhand PCB to undertake further inspections of the polluting industries which was to be overseen by Justice Arun Tandon, former Judge of Allahabad High Court. The Tribunal also required the CPCB and the UPPCB to explain as to how in spite of closure order, the unit of M/s Radico Khaitan Limited continued to function and what action was taken against such illegal operation as well as the persons who allowed such illegal operations by colluding with the said unit or otherwise.

2. The matter was further considered on 27.03.2019 in the light of report of the CPCB dated 05.07.2019 and joint committee report dated 05.06.2016. The Tribunal observed:

“2. Accordingly, report dated 05.07.2019 has been filed by the CPCB which was the nodal agency of the joint Committee.

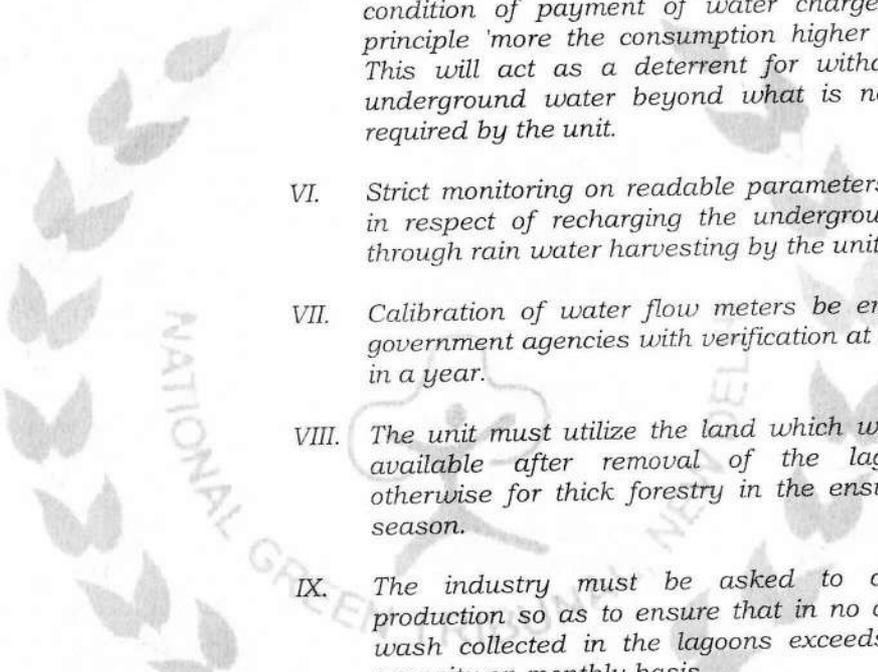
3. The report is to the effect that closure direction was issued by the CPCB on 24.12.2018 against M/s Radico Khaitan Limited (Distillery Unit), Rampur under Section 5 of the Environment (Protection) Act, 1986 but the said unit continued to operate illegally in collusion with the concerned authorities. On 05.06.2019, the joint Committee carried out an inspection which was overseen by Justice Arun Tandon, former Judge of Allahabad High Court. An

inspection was also carried out in respect of the said unit and other industries in the catchment area of river Bhella and river Kosi from 10.06.2019-12.06.2019. Based on the said report, the CPCB, vide letter dated 03.07.2019, required M/s Radico Khaitan Limited to submit time bound action plan to restrict the capacity of lagoon by filling/levelling/dismantling the excess capacity of the lagoons. CPCB re-calculated the environmental compensation and assessed the same at Rs. 7,29,00,000/- out of which amount Rs. 1,45,80,000/- was deposited and the remaining amount of Rs. 5,83,20,000/- is yet to be deposited.

4. Explaining the reason how in spite of the closure order, the unit continue to function, it is submitted that the Principal Secretary, Excise Department, U.P. requested CPCB to review the order. The Unit made prayer for revoking the closure direction on 20.02.2019 and 01.03.2019. Recommendation for revocation of closure was made. The Member Secretary, UPPCB vide letter dated 01.04.2019 asked CPCB to review the closure direction. Principal Secretary, Excise Department also repeated such request on 02.04.2019. Conditional revocation was allowed on 17.05.2019 but the unit continued to operate thereafter. The Unit representative informed during inspection from June 10-12, 2019 that the 'highest Officers of the State' had orally instructed the Officers and Managers of M/s Radico Khaitan Limited to continue the production even after the closure order passed by the CPCB. A letter has been written by the CPCB to the Chief Secretary, Uttar Pradesh on 24.06.2019 to identify and provide names of Officers who allowed illegal operation of the unit in spite of the closure direction. No reply has been received.
5. The report also annexes an inspection report, which is in two parts, signed by Justice Arun Tandon. Compilation - I records the proceedings during the inspection and Compilation - II records the suggestions and observations. It will be appropriate to reproduce the said suggestions and observations:-

"M/s Radico Khaitan Limited

- I. Manufacturing of alcohol by the unit even after the closure order of the CPCB, i.e., between 17.02.2019 to 11.05.2019 is totally unjustified and virtually amounts to negation of rule of law.
- II. Officers of the State of Uttar Pradesh who had orally instructed the officers and managers of Radico Khaitan Ltd. to continue the production even after the closure order of the CPCB, and those who failed to ensure the closure must be identified by the Chief Secretary of the State of Uttar Pradesh and suitable action shall be taken.

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- III. *Open lagoons must be replaced by covered storage Steel tanks for receiving the spent wash of molasses with provision for controlled discharge of gases therefrom. This is necessary, as large open surface area of existing lagoons leads to more amount of air being polluted after coming into contact with spent wash. All suitable amendments may be carried by CPCB in guidelines.*
- IV. *The primitive method of marking with red at a particular height in the lagoons be eliminated and if necessary, then, only required capacity lagoon duly calibrated, be permitted. Excess capacity must be filled or dismantled scientifically.*
- V. *Withdrawal of underground water must be restricted to the minimum required quantity with a condition of payment of water charges on the principle 'more the consumption higher the rate'. This will act as a deterrent for withdrawal of underground water beyond what is necessarily required by the unit.*
- VI. *Strict monitoring on readable parameters be done in respect of recharging the underground water through rain water harvesting by the unit etc.*
- VII. *Calibration of water flow meters be ensured by government agencies with verification at least once in a year.*
- VIII. *The unit must utilize the land which will become available after removal of the lagoons, or otherwise for thick forestry in the ensuing rainy season.*
- IX. *The industry must be asked to control its production so as to ensure that in no case spent wash collected in the lagoons exceeds its fixed capacity on monthly basis.*
- X. *The land area necessarily required for bio-composting in respect of disposal of spent wash must be calculated and the industry must keep that land area fully covered with provision of leachate collection drains. No composting be permitted on uncovered land.*
- XI. *The unit must maintain specific verifiable records, which can be examined at any given point of time in respect of total quantity of bio-compost generated and sold to the known purchasers. The distillery must maintain similar records in respect of solid waste and disposal thereof to known vendors.*

- XII. CPCB has calculated the Environmental compensation amount (as per the methodology of EC) in compliance of the NGT order dated 20.05.2019 which is Rs.7.29 Crores including the EC imposed earlier.
- XIII. In addition the entire price money received in respect of alcohol/products generated by the industry during the period of the CPCB closure order, i.e., between 17.02.2019 to 11.05.2019 be recovered as Environmental Compensation (EC).
- XIV. Separate electricity meter exclusively for ETP shall be installed and it's bill must be kept on site for verification.

INDIA GLYCOLS LTD.

- I. Reasons for availability of 90000 m3 of spent wash with solid contents of less than 1 % only in the lagoons of the industry must be ascertained and suitable action should be taken for violating the norms of the CPCB.
- II. Distillery unit of the company should be permitted to function at half of the licensed/consented capacity till it disposes off the huge volume of spent wash available in the lagoon as on 11.06.2019. SPCB should ensure that this spent wash with low solid concentration is not discharged in the drains by the unit during the forthcoming rainy season and strict vigilance should be kept by SPCB. A quarterly report must be submitted by SPCB citing progress in compliance made.
- III. The industry must be asked to come up with a concrete proposal for disposal of ash generated in the industry as well as for the ash lying in the open. The industry must provide a time bound action plan for disposal of already generated ash within 15 days.
- IV. In absence of 'No Objection Certificate' from Central Underground Water Authority no extraction of underground water be permitted.
- V. The industry has drawn nearly 55 lakhs litres of underground water every day with no obligation of recharge/rain water harvesting etc. This must be stopped immediately and the industry must be asked to take additional measures for re-charge of the underground water/rain water harvesting with due regard to the amount of underground water drawn by it in last 5 years.

- VI. *The industry must be asked to pay compensation for illegal withdrawal of underground water for last so many years in garb of pendency of their renewal applications for 'no objection' before CGWA.*
- VII. *The amount payable by the Company for withdrawal of underground water must be fixed on the principle 'more the withdrawal, higher the rates'. The charge which has not been paid for years must be recovered with interest at the rate of 18% per annum.*
- VIII. *The land which will become available because of the dismantling of the lagoons and even otherwise the surrounding area of lagoons must be utilized for dense forestry in the coming monsoon season.*
- IX. *CPCB has calculated the Environmental compensation amount (as per the methodology of EC) in compliance of the NGT order dated 20.05.2019 which is Rs.13,54,50,000/-, to be paid by the unit.*
- X. *CPCB must direct the unit to dismantle all excess storage capacity of lagoons in terms of the direction of CPCB dated 07.12.2015 forthwith. CPCB/SPCB shall submit a quarterly report on compliance of its own order.*

All Industries

- I. *Applications for 'no objection certificate' should be considered and decided within a month by CGWA and if the applications are not found satisfactory then the same must be rejected with a further direction to stop water extraction.*
- II. *The charges payable by the company for withdrawal of underground water must be fixed on the principle 'more the withdrawal, higher the rates'. The water charges which has not been paid for years must be recovered together with the interest at the rate of 18% per annum.*
- III. *The norms for recharge of underground water and rain water harvesting etc. must be fixed. Flow meters must be calibrated by Government-agencies and verified at least once in a year.*
- IV. *The industries encroaching upon the drains must be asked to clear the encroachments and drains must be left free to flow in their natural course.*

- V. *Actual requirement of underground water by the industry must be verified through independent Government agencies.*
- VI. *All industries must be asked to maintain verifiable records of ETP waste and other solid waste generated as well as its disposal to the known buyers.*
- VII. *No additional pump with loose connection be permitted as stand by at ETP of any of the industry.*
- VIII. *CPCB/SPCB shall take necessary actions against the non-complying industries namely:*
- a) *M/s Multiwal Duplex Pvt. Ltd. Kundeshwari Road, Kashipur*
 - b) *M/s Damya PJ Foods Pvt. Ltd., &*
 - c) *M/s Varun Steel.*

Others

- I. *De-silting of drains must be completed at the earliest with a direction to transport the removed silt to a safe identified place.*
- II. *Joint inspection of all 86 GPI industries be undertaken a fresh in light of issues considered in the report.*
- III. *All Inspection/analysis reports have been placed before me during the meetings at Delhi which I have examined.*
- IV. *Wherever timelines have been fixed for works to be undertaken by industries-, performance bank guarantee must be insisted upon as a condition of revocation.*
- V. *Many of suggestions and observations made under para A, B and C are generic and applicable/ per-se for all industries. These may require revision of Guidelines and Charter being followed by Central and State PCBs which regulating and monitoring the operations of these industries. Necessary and suitable review and revision of these Guidelines and Charters may be carried out by Central and State PCBs in fixed time frame of four months."*

6. *Compilation – I records inter-alia as follows:-*

"After the meeting with the officials of the CPCB, UPPCB, UEPPCB and CGWA and examination of various orders at

Delhi on 26th and 28th of June, 2019, the following discrepancies have been found. The same are listed industry wise:

Radico Khaitan Ltd. (Distillery Unit), Rampur, UP

- a) The industry had continued with the production despite the closure order of CPCB between 07.02.2019 to 11.05.2019.
- b) The industry had neither filled nor dismantled the excess capacity in the lagoons despite the directions of CPCB dated 24.02.2015, 23.04.2015 and 07.12.2015. The CPCB's order dated 18.02.2019 mentions non-compliance of the conditions as per the order of CPCB dated 07.12.2015 as one of the grounds for revoking the order keeping the closure order in abeyance. Yet the order of CPCB/UPPCB permitting the partial operation of distillery dated 17.05.2019 makes no mention of said violation.
- c) No objection certificate granted by CGWA has expired on 02.10.2018.

Not even a single penny is being paid towards withdrawal of underground water since 30.11.2016.

India Glycols Ltd.

- a) Under the order dated 24.06.2004 permitting capacity expansion of the industry to increase its capacity from 205 KLD to 425 KLD it was specifically provided that the production of alcohol from molasses shall be restricted to working for 330 days in a year. This condition has been violated by the India Glycols Ltd. for years together as the industry had been working for 365 days in a year.
- b) In the no objection certificate granted by CGWA dated 26.02.2009 for the ethanol unit, it is specifically mentioned that the same is valid till the area remains under the safe category five years whichever is earlier. The category of Kashipur area was changed from safe to semi critical in 2013, and the term of the five year expired on 25.01.2014. Therefore the NOC of CGWA at the first instance expired in 2013 and in any case on 25.02.2014. There is no valid NOC in favour of ethanol unit since thereafter for more than five years. The industry has been extracting underground

water to the tune of 55 (fifty five) lac litres per day without NOC from CGWA for its Ethanol unit.

- c) In respect of the chemical unit, NOC was granted by CGWA dated 14.01.2016, the expansion programme by permitting additional withdrawal of 459m³ of water per day in addition to the existing NOC for 2596 m³ per day. This permission was valid for two years only, which expired on 14.01.2018. For the chemical unit also there is no NOC from CGWA subsequent to 15.01.2018. The NOC was granted on 14.01.2016 without clarifying that the unit has no valid permission for ground water extraction for the original withdrawal itself. There has been extraction of underground water for chemical unit without any NOC from CGWA since 15.01.2018. No water charges are being levied upon the unit since 30.06.2017 on the ground that Water Cess Act, 1977 has been repealed by Act. No. 18 of 2017.
- d) Since M/s IGL had resorted to incineration instead of Bio-composting the CPCB directed on 24.02.2015, 23.04.2015 and 07.12.2015, that it can have a storage capacity of 7 days in the lagoon only at all stages. The excess storage capacity has either to be filled or dismantled. State Pollution Control Board vide order dated 13.03.2015 had instructed the M/s IGL to either fill or dismantle the excess storage capacity on or before September 2016. In fact neither the filling of the lagoon nor the dismantling have been done by IGL till date.
- e) As per CPCB direction dated 22.12.2016 IGL was asked to close its 98 KLD Plant, yet no direction was issued for dismantling or filling of lagoon while permitting the continuous operation of 240 KLD Plant. As per CPCB direction dated 24.02.2015, 23.04.2018 and dated 07.12.2015 IGL could use the lagoons only till 31st March 2016. Contrary to the said direction, IGL continued to operate its plant and stored spent wash in lagoon till 28.01.2017 when it was sealed by SPCB. No explanation has been provided by industry as to how it continued to use the lagoons between April, 2016 to January 2017.
- f) Consent to operate was granted by SPCB on 06.07.2017 with specific condition to dispose of the generated spent wash through Multi

Effect Evaporator (MEE) and to use concentrate in the boiler. The industry while acting on said consent to operate deliberately did not comply with the said condition and spent wash with low solid content continued to be stored in lagoon outside the factory premises.

- g) *A joint inspection of industry was carried out on 19th April 2018 under orders of NGT dated 13.07.2017 passed in O.A. No. 200/2014 by joint team comprising of experts of 3rd party technical institutes PCRI, Haridwar (on behalf of CPCB) and SPCB. The report submitted does not mention of either compliance with the condition of the consent to operate dated 06.07.2017 or of availability of the spent wash in lagoon. Joint inspection done by the State Pollution Control Board and the Central Pollution Control Board (through third party) in terms of the order of the National Green Tribunal dated 13.07.2017 passed in O.A. No. 200 of 2014 does not reflect upon any of the infirmity and illegality noted in this report. It appears that the joint inspection report has been prepared without actual spot inspection and verification of the records. On 20th April 2018, a fresh consent to operate was again granted by SPCB to IGL Ltd. without mentioning non-compliance of the earlier consent, non-availability of NOC from the CGWA or availability of spent wash in the lagoon.*
- h) *CPCB on 07.02.2019 issued show cause notice under section 5 of E(PO) Act, 1986 based on joint inspection dated 19.01.2019 with regard to availability of the spent wash diluted with rain water to the tune of 70,000 m3 in the lagoon and finally under order dated 14.03.2019 issued direction for dismantling of lagoon on or before June 2021, without taking any action for breach of direction issued earlier.*
- i) *It is for the first time in the order dated 14.03.2019, CPCB refers to another lagoon used for storing concentrated spent wash before incineration, as informed by the industry inside the industry premises. SPCB informed in the meeting that the capacity of this lagoon is about 1,00,000 m3 which is filled by accumulated sludge. This storage capacity is also in violation of CPCB's circulars dated 24.02.2015, 23.04.2015 and 07.12.2015.*

- j) On 28.06.2019, CGWA has informed in the meeting that Kashipur is now semi critical area it shall not be granted any NOC. Renewal is also a new grant. Even otherwise in case of IGL because of the change of the status of the area no renewal application would be maintainable and the industry has to apply afresh under the conditions applicable to semi critical area.
- k) despite all this SPCB granted permission to operate in the month 2018 both for the alcohol industry and the chemical unit in the said factual scenario.
- l) The company has been permitted to resort to incineration since January 2017 in place of Bio-composting. The total ash generated due to incineration by the super heater is around 62 metric ton per day while that generated by the slop is 66 metric ton per day. In all the total ash generated by the unit is 128 metric ton per day. There is no proposal on record by M/s IGL in respect of disposal of such huge quantity of ash generated on per day basis. Similarly, it is found that neither the SPCB nor CPCB have till date provided any direction/guidelines in matter of disposal of the ash generated by the unit. The present scenario at IGL, if reflected in other words, would be that a STP has been installed to treat the sewage but there is no plan for disposal of the sludge generated therein.
- m) While returning from Kashipur on 12.06.2019 near the border of the district Rampur, industries were found emitting large volume of gas from large chimney. Heaps of fly ash were found collected near the roadside. The industries identified are (i) Pashupati Acrylyn and Nani Papers situate on left bank of Dhandi Drain Kashipur Road, Moradabad. CPCB/UPPCB shall conduct detailed inspection of the units and take immediate actions.”

7. Learned counsel for the CPCB, Uttar Pradesh State PCB and Uttarakhand State PCB have suggested that the inspection report may be accepted and further action be taken. Learned counsel appearing for M/s Radico Khaitan Limited states that the said unit will comply with the observations in the report. There could be no basis for questioning the report furnished by the joint Committee of senior Government functionaries which has been overseen by the former Judge of the High Court.

8. *Learned counsel appearing for M/s India Glycols Limited, however, tried to justify the illegal drawal of ground water without sanction even though the area is semi critical, on the ground that application for sanction was 'pending'. We do not find any merit in this submission. Delay in deciding renewal application could not be treated as a licence to draw the ground water. The unit could take remedy against such inaction. While regulatory authorities are required to act promptly but any inaction is not a ground for a citizen to take the law in his hands instead of approaching the concerned higher authority or the Court.*
9. *We, thus, do not find any ground not to accept the report of the joint Committee, including the amount of compensation to be recovered. The same may be acted upon forthwith. The Chief Secretary, Uttar Pradesh may give response to the observations and suggestions of Justice Tandon indicating why the higher amount of compensation and interest be not recovered in view of illegal operation of the said unit in collusion with the authorities of the state. The decision on the issue of recommendations of Justice Tandon on the subject of interest and higher compensation will be taken later. The Chief Secretary, Uttar Pradesh may also give his response to the letter of the CPCB and identify the persons who interfered with the process of law to benefit the said polluting unit and action taken against such persons by e-mail at judicial-ngt@gov.in. The joint Committee may furnish further action taken report within three months by e-mail at judicial-ngt@gov.in."*
3. Even though no response has been filed by the Chief Secretary in the above terms, three reports have been placed for consideration. First report has been filed by the Monitoring Committee constituted by this Tribunal making certain recommendations. Second report is by CPCB based on information furnished by State PCB with regard to status of compliance of earlier recommendations. Third report is dated 06.12.2019 by same Monitoring Committee. Details are as follows:

i. Report dated 23.10.2019 by the Monitoring Committee, Ganga Phase-II headed by Justice Arun Tandon.

The report recommends that ground water extraction must be taken before consent to establish and consent to operate

granted by the State PCB. The CGWA must frame SOP on the subject of regulating and protecting ground water. Permission of disposal of waste by incineration must be accompanied by safeguards to ensure that one waste is not converted to other kind of waste. Joint inspection must be done at regular intervals in respect of GPIs. Extraction of ground water must be minimised with complete recovery and reuse measures for recycling and replenishment of ground water must be mandatory.

ii. Further action taken report dated 27.11.2019 has been filed by the CPCB based on information furnished by the State PCB as well as discussion with the joint Committee.

The status of the directions and action taken are mentioned as follows:

Para No./Sr.No.	Description of orders	Action taken/Compliance Status
M/s Radico Khaitan Ltd.		
Para5/Sr.No.II	<i>Officers of the State of Uttar Pradesh who had orally instructed the officers and managers of Radico Khaitan Ltd., to continue the production even after the closure order of the CPCB, and those who failed to ensure the closure must be identified by the Chief Secretary of the State of Utter Pradesh and suitable action shall be taken.</i>	As per the discussion held in the meeting dated 14.11.2019 at CPCB, the unit was pursuing the matter with CPCB regarding revocation of the closure direction dated 24.12.2018 issued to the Unit, in the meantime an abeyance letter dated 02.01.2019 issued by CPCB to the Unit for carrying out joint inspection, which was misunderstood by the unit and considered as permission to continue operation since the joint inspection by CPCB & UPPCB was to be carried out vide Hon'ble NGT order dated 21.12.2018 in OA No. 324/2016, in matter of Shailesh Singh Vs State of UP & Ors. Hon. NGT may examine the explanation.
Para 5/Sr.No.III	<i>Open lagoons must be replaced by covered storage Steel tanks for III receiving</i>	• CPCB issued letter to Member Secretary, UPPCB for implementation of the Hon'ble NGT

	<p><i>the spent wash of molasses with provision for controlled discharge of gases there from. This is necessary, as large open surface area of existing lagoons leads to more amount of air being polluted after coming into contact with spent wash. All suitable amendments may be carried by CPCB in guidelines.</i></p>	<p>order dated 23.07.2019 in O.A. No. 361/2017 vide letter no.B-</p> <ul style="list-style-type: none"> • UPPCB issued letter No. H43550/C-7/Jal-40/2019 to the unit dated 11.11.2019 to submit the Progress Report regarding replacement of open lagoons with steel tank within 15 days to UPPCB. Copy placed at Annexure-2. • A consultation meeting of the Experts from distillery sector comprising of representatives from technical institutions namely, VSI, Pune, NSI, Kanpur as well as All India Distillers Association (AIDA) and Indian Sugar Mills Association (ISMA) was convened by CPCB on 14.11.2019 to discuss feasibility of replacement of open lagoons with closed steel tanks. • It has been observed that, closed steel tank for storage of concentrated spent Wash has several technical constraints such as generation of anaerobic gases, accident hazard, corrosion and sludge cleaning. • During the joint committee meeting dated 14.11.2019; Justice (Retd.) Arun Tandon was also apprised about the non-feasibility of replacement of lagoons with closed steel tanks for storage of concentrated spent wash.
IV	<p>The primitive method of marking with red at a particular height in the lagoons be eliminated and if necessary then only required capacity lagoon duly calibrated, be permitted. Excess capacity must be filled or dismantled scientifically.</p>	<ul style="list-style-type: none"> • CPCB issued letter to the unit dated 03.07.2019 to submit time bound action plan to restrict capacity of lagoon by filling/levelling/dismantling excess storage capacity of lagoons. Copy placed at Annexure-3. • CPCB issued direction u/s 5 of E (P) Act, 1986 to the unit dated 06.08.2019 to restrict capacity of lagoon. Copy placed at Annexure-4.

		<ul style="list-style-type: none"> • UPPCB issued letter No. H-43240/C-7/Jal-40/2019 to the unit dated 02.11.2019 to dismantle the excess capacity of lagoons, to develop thick forestry on the boundary of lagoons as well as on the land which will be available after dismantling of lagoons, to install separate energy meter for ETP, to keep and maintain record of generated and selling of prepared bio-compost, to dispose solid waste as per the rules, to not have any loose connections of piping with installed ETP and to submit the details of disposal of generated ETP sludge and other solid waste as per the rules. Copy placed at Annexure-5. • Joint team of CPCB, UPPCB headed by Justice (Retd.) Arun Tandon carried out inspection of the unit dated 17.11.2019 and observed the following: <ul style="list-style-type: none"> • Lagoon-1 (20000 m³) at Ajeetpur site has been dismantled and being levelled. • Lagoon-2 (earlier capacity 58000 m³) at Ajeetpur site has been truncated 1.0 m from top to maintain volume of 21000 m³ keeping 2.0 m as free board. • Capacity of lagoon at Hitachi site has been reduced by providing a partition bund and excess capacity has been dismantled. • System of marking on vertical scale, like water level in the rivers, should be implemented and the UPPCB to ensure the installation compliance.
V	Withdrawal of underground water must be restricted to the minimum required quantity with a condition of payment of water charges on the principle 'more the	<ul style="list-style-type: none"> • CPCB issued letter No. 190198/NGRBA/CPCB/2018-19(Part file)/4442 to Member Secretary, CGWA dated 24.07.2019 to take actions according to NGT

	<p>consumption higher the rate'. This will act as a deterrent for withdrawal of underground water beyond what is necessarily required by the unit.</p>	<p>order dated 23.07.2019. Copy placed at Annexure-6.</p> <ul style="list-style-type: none"> • UPPCB has issued letter No. H-43241/c-7/Jal-40/2019 to the unit dated 02.11.2019 to submit clarification regarding illegal withdrawal of ground water in spite of the fact that CGWA NOC was expired on 03.10.2018. Copy placed at Annexure-7. • As per the discussion carried out in the meeting dated 14.11.2019 representative of CGWA informed that, the withdrawal of ground water by M/s Radico Khaitan Ltd. in the period October-2016 to May-2019 was within the CGWA NOC limit. • It was informed by CGWA representatives, during the meeting of the joint committee dated 14.11.2019 that, CGWA has prepared and submitted a draft guideline to Hon'ble NGT on water abstraction charges, which is under consideration. • Unit has submitted reply of the UPPCB letter No. H-43241/c-7/Jal-40/2019 vide letter dated 21.11.2019, which is placed at Annexure-8. • CGWA should calculate charges for extraction of ground water subsequent to expiry of the NOC as in the case of other industries.
VI	<p>Strict monitoring on readable parameters be done in respect of recharging the underground water through rain water harvesting by the unit etc.</p>	<ul style="list-style-type: none"> • CGWA informed in the Joint committee meeting dated 14.11.2019 that ground water recharge points are checked as per mandate. As per the thumb rule, 50 % recharge for each submergence is achieved in every recharge locations.

		<ul style="list-style-type: none"> • CGWA has carried out verification of ponds and recharge shafts on 04.11.2019 of recharging sites maintained by M/S Radico Khaitan Ltd including status of recharging and condition of pond base. • The Unit's representative has presented, during the visit of joint committee on 17.11.2019 that CGWA officials have visited the ponds created for 200% recharge of fresh water withdrawal and found to be in order (Report awaited).
VII	Calibration of water flow meters be ensured by government agencies with verification at least once in a year.	CGWA informed during the Joint committee meeting dated 14.11.2019 that, flow meters are monitored and calibrated by individual units through NABL recognized laboratory on an annual basis.
VIII	The unit must utilize the land which will become available after removal of the lagoons, or otherwise for thick forestry in the ensuing rainy season.	<ul style="list-style-type: none"> • CPCB had issued direction dated 06.08.2019 u/s 5 of E (P) Act, 1986 to the unit for development of thick plantation (Refer Annexure-4). • Unit has informed that the land available after removal of lagoons shall be utilised suitably either for bio composting or the green belt development during next rainy season. • UPPCB issued letter No. H-43240/C-7/Jal-40/2019 to the unit dated 02.11.2019 to dismantle the excess capacity of lagoons, to develop thick forestry on the boundary of lagoons as well as on the land which will be available after dismantling of lagoons, to install separate energy meter for ETP, to keep and maintain record of generated and selling of prepared bio-compost, to dispose solid waste as per the rules, to not have any loose connections of piping with installed ETP and to submit the details of disposal of

		<p>generated ETP sludge and other solid waste as per the rules. (Refer Annexure-5).</p> <ul style="list-style-type: none"> • Unit has submitted reply of the CPCB direction which was issued dated 06.08.2019, vide letter No. RKL/SR VP(P)/1044 dated 21.10.2019, which is placed at Annexure-9. • Unit has submitted latest reply of the CPCB direction which was issued dated 06.08.2019, vide letter No. RKL/Sr. APP/1181 dated 20.11.2019, which is placed at Annexure-10.
IX	The industry must be asked to control its production so as to ensure that in no case spent wash collected in the lagoons exceeds its fixed capacity on monthly basis.	As per the discussion during meeting held on dated 14.11.2019, UP Excise Department informed that at present production of the unit is strictly adhered to the capacity as per consent to operate issued by UPPCB.
X	The land area necessarily required for bio-composting in respect of disposal of spent wash must be calculated and the industry must keep that land area fully covered with provision of leachate collection drains. No composting be permitted on uncovered land.	<ul style="list-style-type: none"> • The Unit is presently having 14 acres of covered composting area, hence the unit shall increase its covered bio-compost yard area in order to operate at consented capacity (200 KLD) of molasses based distillery plant during monsoon season or restrict its production as per the existing covered area. • No composting has been carried out during rainy season, on uncovered land. • UPPCB has issued notice dated 26.11.2019 to the unit for covering total 28.2 Acres of bio-compost yard before next monsoon, in order to continue with the consented 200 KLD production of the molasses based distillery unit during

		rainy season or otherwise production has to be restricted based on covered area of bio-compost yard
XI	The unit Must maintain specific verifiable records, which can be examined at any given point of time in respect of total quantity of bio-compost generated and sold to the known purchasers. The distillery must maintain similar records in respect of solid waste and disposal thereof to known vendors.	<ul style="list-style-type: none"> • CPCB issued direction dated 06.08.2019 u/s 5 of E(P)Act, 1986 to the unit, to maintain specific verifiable records, which can be examined at any given point of time in respect of total quantity of bio-compost generated and sold to the known purchasers. The distillery shall maintain similar records in respect of solid waste and disposal thereof to known vendors. • The Unit is submitting the details to CPCB, of the bio-compost produced and sold on monthly basis. Solid waste data is submitted to UPPCB on yearly basis. • UPPCB issued letter No. H-43240/C-7/Jal-40/2019 to the unit dated 02.11.2019 to dismantle the excess capacity of lagoons, to develop thick forestry on the boundary of lagoons as well as on the land which will be available after dismantling of lagoons, to install separate energy meter for ETP, to keep and maintain record of generated and selling of prepared bio-compost, to dispose solid waste as per the rules, to not have any loose connections of piping with installed ETP and to submit the details of disposal of generated ETP sludge and other solid waste as per the rules. (Refer Annexure-5). • Unit has submitted reply of the CPCB direction which was issued dated 06.08.2019, vide letter No. RM. /SR VP(P)/1044 dated 21.10.2019 (Refer Annexure-9).

XII	CPCB has calculated the Environmental compensation amount (as per the methodology of EC) in compliance of the NGT order dated 20.05.2019 which is Rs.7.29 crores including the EC imposed earlier.	<ul style="list-style-type: none"> • CPCB issued direction dated 06.08.2019 u/s 5 of E(P)Act, 1986, levying additional EC of Rs. 5,83,20,000/- and the Unit deposited the EC amount vide DD dated 02.09.2019. • In compliance to the direction, the Unit has deposited the entire EC amount of Rs 7.29 crores vide letter dated 02.09.2019 & through Demand Draft No. 361792.
XIV	Separate electricity meter exclusively for ETP shall be installed and its bill must be kept on site for verification.	<ul style="list-style-type: none"> • UPPCB issued letter No. H-43240/C-7/Jal-40/2019 to the unit dated 02.11.2019 to dismantle the excess capacity of lagoons, to develop thick forestry on the boundary of lagoons as well as on the land which will be available after dismantling of lagoons, to install separate energy meter for ETP, to keep and maintain record of generated and selling of prepared bio-compost, to dispose solid waste as per the rules, to not have any loose connections of piping with installed ETP and to submit the details of disposal of generated ETP sludge and other solid waste as per the rules. (Refer Annexure-5). • Unit has installed separate electricity meter exclusively for treatment and management of Bio-methanated Spent Wash plant, TSS plant, RO Plant-I, RO Plant-II, RO Plant-III, Evaporation Plant, Bio-Compost, CPU (Condensate Polishing Unit) etc.
M/s Indian Gloycols Ltd		
Para 5 Sr.I	Reasons for availability of 90000 m3 of spent wash with solid contents of less than 1% only in the lagoons of the industry must be ascertained and suitable action should be taken for violating the norms of the	<ul style="list-style-type: none"> • Lagoon site visit was undertaken on 15.11.2019 by the joint team of UEPPCB and CPCB officials under supervision of Justice (Retd.) Arun Tandon for physical verification of utilization of stored spent wash.

CPCB.	<ul style="list-style-type: none"> • As per the visit of the Joint team on 15.11.2019, it was informed by the representative of the unit that; <ol style="list-style-type: none"> i. Bio-methanated spent wash with solid content of 3-5 % from 98 KLD effluent stream was stored in the lagoon for further composting. Production of 98 KLD stream was closed by UEPPCB and the connected lagoon was disconnected and sealed by UEPPCB on 28.01.2017. The stored bio-methanated spent wash mixed with rain water over the years (Even before Jan-2017) resulted in accumulation of diluted bio-methanated spent wash of about 1 % solids with volume of about 90,000 m3. ii. The unit has utilized 18000 KL of stored spent wash in Bio-composting as on 31.10.2019. Next batch of bio-composting is under process. iii. Lagoon containing bio-methanated spent wash is being used for filling with incinerator fly ash, which absorbs spent wash and a levelled surface has been created by filling a part of the lagoon. • The Unit could not provide documentary evidence regarding the quantity and quality of stored spent wash in the lagoon at the time of sealing. • CPCB had already issued a direction dated 14.03.2019 to the unit u/s 5 of E(P) Act, 1986, to utilize the stored spent wash and dismantle the lagoon. • CPCB issued letter to Member Secretary, UEPPCB for
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		<p>implementation of the Hon'ble NGT order dated 23.07.2019 in O. A. No. 361/2017 vide letter no.B-190198/NGRBA(RG)/CPCB/Distillery/1/20 18-19/6878 dated 24.09.2019. Copy placed at Annexure-11.</p> <ul style="list-style-type: none"> The explanation about stored spent wash submitted by the industry vide letter dated 21.11.2019 is not supported by relevant supporting document about the quantities of stored spent wash at different times in the past. Unit's submitted reply dated 21.11.2019 is placed at Annexure-12. The industry to adhere time line 30.06.2021, fixed for utilization of stored spent wash as per CPCB direction dated 14.03.2019. UEPPCB should carry out on quarterly basis upto June 2021, regarding quantity of spent wash utilized and balance in the lagoon.
<p>II.</p>	<p>Distillery unit of the company should be permitted to function at half of the licensed/consented capacity till it disposes off the huge volume of spent wash available in the lagoon as on 11.06.2019. SPCB should ensure that this spent wash with low solid concentration is not discharged in the drains by the unit during the forthcoming rainy season and strict vigilance should be kept by SPCB. A quarterly report must be submitted by SPCB citing progress in compliance made.</p>	<ul style="list-style-type: none"> UEPPCB has issued letter No. UEPPCB/HO/Gen-183-247(II)/2019/6469-1313 to the unit dated 18.11.2019 to comply with directions of Hon'ble NGT order dated 23.07.2019 in a time bound manner. Copy is placed at Annexure-13. The unit has replied vide letter dated 21.11.2019 wherein it has been submitted that the stream from 98 KLD plant which now not functional, which was associated with the lagoons (outside of the premises). In the absence of the in-flow to the lagoons, restriction of production of other unit i.e, 240 KLD plant may not be justified and relevant.

		<ul style="list-style-type: none"> • During inspection of joint committee which was carried out on 15.11.2019 it was observed that the unit have two lagoons of capacity 3,50,000 m³ and 1,00,000 m³, However the lagoon having 1,00,000 m³ capacity was unnoticed till date. But during inspection the same lagoon was found with sludge. • The statement may be provided by the unit for the quantity of spent wash to be used and actually used. UEPPCB shall issue notice to the unit for the same. • The joint committee has visited the plant on 15.11.2019 and verified the sealing of the pipeline connected to the lagoons. • The unit's reply dated 21.11.2019 shall be examined by the UEPPCB for taking necessary action w.r.t. production capacity, utilization of spent wash to be monitored on quarterly basis and shall also obtain action plan to dismantle/level the 2nd lagoon at Dabhora site from the unit.
<p>III</p>	<p>The industry must be asked to come up with a concrete proposal for disposal of ash generated in the industry as well as for the ash lying in the open. The industry must provide a time bound action plan for disposal of already generated ash within 15 days.</p>	<ul style="list-style-type: none"> • The unit has submitted an action plan for utilization of SLOP (Incinerator) Ash vide letter dated 25.06.2019. • As per the action plan, the unit will utilize the SLOP Ash as a substitute for Potash. Fly ash shall be disposed off to cement industries. In this regard the following actions have been taken by the unit. • Unit is evaluating the process of granulating the SLOP ash for utilization in agriculture as Potash fertilizer. • Unit has contacted CSIR-CSMCRI, Bhavnagar, Gujrat for recovery of Potash and utilization of the remaining ash in land filling or brick.

		<p>The unit has also contacted CPPRI, Saharanpur, Uttar Pradesh for the same.</p> <ul style="list-style-type: none"> At present the unit is using fly ash in filling the lagoon (3.5 lac m³) containing diluted spent wash. As reported by the industry, ash generation from SLOP (incinerator boiler) and from 80 T/hr Boiler shall be 128 MT/day and 200 MT/day, respectively. Entire ash quantity (328 MT/day) can't be used as fertilizer and further landfilling can only be permitted provided it is done safely subject to approval from the competent authority/state. Industry to submit concrete proposal for long term utilisation/handling of fly ash within 15 days to UEPPCB.
IV	In absence of 'No objection Certificate from Central Underground Water Authority, no extraction of underground water be permitted.	<ul style="list-style-type: none"> CPCB issued letter No. 190198/NGRBA/CPCB/2018-19(Pa rt file)/4442 to Member Secretary, CGWA dated 24.07.2019 to take actions according to NGT order dated 23.07.2019 (Refer Annexure-6).
V	The Industry has drawn nearly 55 lakhs litres of underground water everyday with no obligation of recharge/rain water harvesting etc. This must be stopped immediately and the industry must be asked to take additional measures for re-charge of the underground water/rain water harvesting with due regard to the amount of underground water drawn by it in last 5 years.	<ul style="list-style-type: none"> CGWA has issued Notice to the unit dated 08.11.2019 to direct to Why not Environmental Compensation (EC) should be levied for illegal abstraction of ground water for the period after the expiry of valid NOC. Copy placed at Annexure-14. CGWA has issued Show Cause Notice to the unit vide letter no. (100)/CGWB/UR/Tech-19-530 dated 18.11.2019 for illegal borewell sealing in addition to fixing EC for unauthorized extraction of ground water and launching prosecution for violations in accordance with the provision of law. Copy is placed at Annexure-15. CGWA has also issued order for stopping of ground water
VI	The industry must be asked to pay compensation for illegal withdrawal of underground water for last so many years in garb of pendency of their renewal applications for 'no objection' before CGWA	
VII	The amount payable by the	

	<p>Company for withdrawal of underground water must be fixed on the principle 'more the withdrawal, higher the rates.' The charge which has not been paid for years must be recovered with interest at the rate of 18% per annum.</p>	<p>withdrawal vide letter No. 4(100)/CGWB/UR/Tech-19-537 u/s 5 of the E(P) Act, 1986 dated 18.11.2019. Copy is placed at Annexure-16.</p> <ul style="list-style-type: none"> • It was informed by CGWA representatives during joint committee meeting held on 14.11.2019, that CGWA has prepared and submitted draft guidelines on water abstraction charges, which is due for approval from the competent authority. • In view of the notice of CGWA, all consequent actions in the matter of illegal withdrawal of groundwater shall be taken by concerned State Pollution Control Board, as per conditions in consent to operate. • Extraction of ground water without NOC from CGWA, is not only illegal but, is a violation of Hon'ble NGT order dated 13.07.2017. UEPPCB to take appropriate action against the industry. <ul style="list-style-type: none"> • Central Ground Water Board Uttarkhand has worked out charges 95,30,13,600/- for illegal extraction of ground water. The matter is awaited for approval of the Chairman CGWA, decision is likely to be taken within 15 days.
<p>VIII</p>	<p>The land which will become available because of the dismantling of the lagoons and even otherwise the surrounding area of lagoons must be utilized for dense forestry in the coming monsoon season.</p>	<ul style="list-style-type: none"> • The joint team of UEPPCB and CPCB officials headed by Justice (Retd.) Arun Tandon during physical verification on 15.11.2019, observed that plantation has been started over the filled lagoon located inside the premises. • During inspection of joint committee, carried out on 15.11.2019 it was observed that the unit have two lagoons of capacity 3,50,000 m³ and 1,00,000 m³ at Dabhora site. In earlier documents submitted by the industry, lagoon having

		<p>capacity 1.0 lac cubic meter was not reported and it was un-noticed in the previous reports. Thick sludge (0.25 m depth) at bottom was observed.</p> <ul style="list-style-type: none"> • UEPPCB to seek explanation from the industry for non-disclosure of 1,00,000 rn-3 capacity spent wash storage lagoon and the time bound action plan for dismantling and levelling of the lagoon.
IX	<p>CPCB has calculated the Environmental compensation amount (as per the methodology of EC) in compliance of the NGT order dated 20.05.2019 which is Rs.13,54,50,0001-, to be paid by the unit.</p>	<p>CPCB issued letter to Member Secretary, UEPPCB for implementation of the Hon'ble NGT order dated 23.07.2019 in O.A. No. 361/2017 including levying of EC vide letter no. 190198/NGRBA(RG)/CPCB/Distillery/1/2018-19/6878 dated 24.09.2019 (Refer Annexure-11).</p> <ul style="list-style-type: none"> • UEPPCB vide letter dated 18.11.2019 directed the unit to comply to the Hon'ble NGT order dated 23.07.2019 in OA No. 361/2017 in a time bound manner. • The industry submitted reply dated 21.11.2019. However, did not deposit any amount towards Environment Compensation (refer Annexure-12).
X	<p>CPCB must direct the unit to dismantle all excess storage capacity of lagoons in terms of the direction of CPCB dated 07.12.2015 forthwith. CPCB/SPCB shall submit a quarterly report on compliance of its own order.</p>	<p>CPCB has issued direction u/s 5 of E (P) Act, 1986 to the unit dated 16.09.2019, to</p> <ol style="list-style-type: none"> 1. Dismantle/level/fill all excess storage capacity of the lagoon 2. Dismantle/level/fill all excess storage capacity of active lagoon located in it's premises used for storage of concen. Spent Wash from 240 KLD stream production and shall have only storage capacity equivalent to seven days production. 3. To comply with the conditions mentioned in the issued direction dated 14.03.2019. <p>Copy of CPCB direction dated 16.09.2019 is placed at</p>

		<p>Annexure-17.</p> <ul style="list-style-type: none"> • UEPPCB carried out inspection on 06.11.2019 and submitted the report to CPCB and observed during visit that, <ol style="list-style-type: none"> 1. The filling up of the lagoon located inside the unit's premises and plantation activity was found under progress. 2. The unit was using the stored spent wash of the lagoon located at Dabhora site in bio-composting and the lagoon was being filled up by using ash and soil. 3. The steel tank for storage of concentrated spent wash was under construction and 80-90 % work was found completed. The work will be completed by 15.11.2019. 4. As per CPCB direction dated 14.03.2019, the unit is using the stored spent wash in bio-composting. During inspection, the unit representative informed that they have started the 2nd cycle of bio-composting after completion of rainy season that is October-2019. The unit has consumed approx. 6000 m3 spent wash. Till now total 18000 m3 spent wash has been consumed. Apart from this, unit representative informed that, from 1st cycle of bio-composting, 1800 ton of capacity lagoon in a time bound manner. Bio-compost is generated. Out of this 31650 Quantal bio-compost has been sold. During inspection filling of lagoon with ash and soil was found under progress. The unit is purchasing press mud from Rathi Traders. The quality of bio-compost is being checked by Eco Pro Engineer Pvt. Ltd. The unit is also under process of constructing steel tank for storage of spent wash, whose storage capacity will be for 07 days. Presently, the unit is
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		<p>operating the plant on 150 KLD in place of 240 KLD.</p> <ul style="list-style-type: none"> • The joint team of UEPPCB and CPCB officials headed by Justice (Retd.) Arun Tandon during physical verification on 15.11.2019, and observed that; <ul style="list-style-type: none"> a) The unit was having 3 lagoons, one lagoon is attached with 240 KLD production and has been closed/levelled. The other two are located at Dabhora site outside the premises and attached with 98 KLD stream which is now non-functional. b) The unit has yet to dismantled/fill-up the both lagoons at Dabhora site, which was observed with presence of spent wash sludge and rain water. • As per the directions of CPCB, all excess capacity of spent wash storage lagoons has to be dismantled / filled & levelled. • UEPPCB to direct the industry to dismantle / fill & level 1,00,000 m3 capacity lagoon in a time bound manner.
All Industries		
I	<p>Applications for 'No objection Certificate' should be considered and decided within a month by CGWA and if the applications are not found satisfactory then the same must be rejected with a further direction to stop water extraction.</p>	<p>CPCB has issued a letter to CGWA dated 02.09.2019 to comply with the directions of NGT order dated 23.07.2019 pertaining to all Industries. Copy is placed at Annexure-18. CGWA has issued Show Cause Notice dated 18.11.2019 to the following industries located at Uttarakhand as listed in the Hon'ble NGT order dated 20.05.2019:</p> <ol style="list-style-type: none"> (1) M/s Banwari Paper Mills Ltd., Kashipur, (2) M/s Cheema Paper Ltd., Kashipur, (3) M/s Multiwal Pulp and Board Mills Pvt. Ltd., Kashipur, (4) M/s Multiwal Duplex Pvt. Ltd., Kashipur and (5) M/s Kashi Vishwanath Textiles Mills (P)Ltd., Kashipur

		<p>(6) M/s India Glycols Ltd., Kashipur (Refer Annexure-15) Copy of SCNs issued to Industry No. 1 to 5 are placed at Annexure-19. Reply submitted by Industries to CGWA are not satisfactory.</p> <p>In view of the paragraph-8 of the Hon'ble NGT order dated 23.07.2019 compensation charges for illegal withdrawal of underground water must be calculated and to be levied on the industries.</p>
II	The charges payable by the company for withdrawal of underground water must be fixed on the principle 'more the withdrawal, higher the rates'. The water charges which has not been paid for years must be recovered together with the interest at the rate of 18% per annum.	<ul style="list-style-type: none"> • CPCB has issued a letter to CGWA dated 02.09.2019 to comply with the directions of NGT order dated 23.07.2019 pertaining to all Industries (Refer Annexure-18). • It was informed by CGWA representatives, during the meeting of the joint committee dated 14.11.2019 that, CGWA has prepared and submitted a draft guideline to Hon'ble NGT on water abstraction charges, which is under consideration.
III	The norms for recharge of underground water and rain water, harvesting etc. must be fixed. Flow meters must be calibrated by Government-agencies and verified at least once in a year.	<ul style="list-style-type: none"> • CPCB has issued a letter to CGWA dated 02.09.2019 to comply with the directions of NGT order dated 23.07.2019 pertaining to all Industries (Refer Annexure-18). • As informed by CGWA representative in the joint committee meeting dated 14.11.2019, groundwater recharging of 50% is assumed for every submerged recharge shaft. • CGWA also informed that flow meters are monitored and calibrated by individual units through NABL recognized laboratory on annual basis.
V	Actual requirement of underground water by the industry must be verified through independent Government agencies.	<ul style="list-style-type: none"> • CPCB has issued a letter to CGWA dated 02.09.2019 to comply with the directions of NGT order dated 23.07.2019 pertaining to all Industries (Refer Annexure -18)
VI	All industries must be asked to maintain verified records of ETP sludge and other solid wastes generated as well as its	<ul style="list-style-type: none"> • As per UPPCB email dated 30.10.2019 there are mainly 9 industries which are generating hazardous/solid wastes in

	disposal to the known buyers/receivers ultimate.	Rampur. The hazardous waste generated from the industries are being disposed through TSDF namely M/s Ramky Environ Engineers Ltd., Khumbi, Kanpur Dehat (TSDF) <ul style="list-style-type: none"> • UPPCB has issued show cause notice under hazardous & other waste management rules, 2016 to M/s Varun Steel, Ajitpur Industrial area, Rampur.
VII	Portable pumps with flexible pipes, pumps with loose/open end Tee pipe on delivery lines shall not be permitted as stand-by at ETP of any industry.	<ul style="list-style-type: none"> • UPPCB issued letter No. H-43240/C-7/Jal-40/2019 to M/s. Radico Khaitan Ltd., Rampur, UP dated 02.11.2019 to dismantle the excess capacity of lagoons, to develop thick forestry on the boundary of lagoons as well as on the land which will be available after dismantling of lagoons, to install separate energy meter for ETP, to keep and maintain record of generated and selling of prepared bio-compost, to dispose solid waste as per the rules, to not have any loose connections of piping with installed ETP and to submit the details of disposal of generated ETP sludge and other solid waste as per the rules. (Refer Annexure-6). • SPCB shall issue letter to all industries to dismantle portable stand-by pumps with flexible pipes, pumps with loose / open end Tee pipe on delivery lines.
VIII	CPCB/SPCB shall take necessary actions against the non-complying industries namely: (1) M/s Multiwal Duplex Pvt Ltd. Kundeshwari Road, Kashipur, Uttarakhand (2) M/s Damya PJ Foods Pvt. Ltd., Rampur, U.P. & (3) M/s Varun Steel, Rampur, U.P	M/s Multiwal Duplex Pvt Ltd. Kundeshwari Road, Kashipur, Uttarakhand 1. UEPPCB issued letter to the unit on 13.06.2019 to submit the Clarification within 24 hours regarding the closing of 03 bypasses, which were observed during the drone survey of joint committee dated 12.06.2019 in compliance of NGT order dated 20.05.2019. Copy of the letter is Placed at Annexure-23

2. UEPPCB is in process of issuing show cause notice to the unit and imposing environment compensation. However, the By-passes which were found earlier was stopped.

2. M/s Damya PJ Foods Pvt. Ltd., Rampur, UP

As per UPPCB letter dated 22.11.2019, it was informed that:

1. UPPCB issued show cause notice under Water Act, 1974 on 19.07.2019 to the unit for the non-compliances observed during the joint inspection dated 12.06.2019. (copy of the SCN is placed at Annexure-21)
2. UPPCB has also levied Environment compensation of Rs. 2.5 lacs on the unit in the above mentioned SCN.
3. The unit has deposited Rs. 2.5 lacs as Environment Compensation to UPPCB.
4. UPPCB has issued SCN dated 02.11.2019 to the unit for not having NOC of CGWA. Copy of the same is placed at Annexure-22.
5. UPPCB has carried out inspections on 22.10.2019 and 12.11.2019. The sample of treated effluent from ETP outlet was collected on 22.10.2019 and as per UPPCB analysis report, the unit is in compliance of provisions of Water Act, 1974 and Air Act, 1981. No untreated effluent was found discharged outside of the premises during inspection dated 12.11.2019
6. The unit has installed separate energy meter and flow meters at inlet and outlet of the ETP.

3. M/S Varun Steel, Rampur, U.P.

As per UPPCB letter dated 22.11.2019, it was informed that-

1. UPPCB issued Show Cause Notice under Water Act, 1974 on 19.07.2019 for the non-

		<p>compliances observed during the joint inspection dated 12.06.19. Copy of the same is placed at Annexure-23.</p> <ol style="list-style-type: none"> 2. UPPCB has also levied Environment Compensation of Rs. 2.5 I on the unit in the above mentioned SCN. 3. The unit has deposited Rs. 2.5 lacs as Environment Compensation to UPPCB. 4. UPPCB issued Show Cause Notice under Air Act, 1981 on 29.07.2019 for the non-compliances observed during the joint inspection dated 12.06.19. Copy of the same is placed at Annexure-24. 5. UPPCB issued Show Cause Notice under Hazardous Waste Management Rules, 2016 on 09.11.2019 to unit for not having Hazardous waste authorization. Copy of the same is placed at Annexure-25. 6. UPPCB has issued SCN dated 02.11.2019 for not having NOC of CGWA. Copy of the same is placed at Annexure-26. 7. UPPCB has carried out inspections on 22.10.2019 and 12.11.2019. The sample of treated effluent from ETP outlet was collected by UPPCB on 22.10.2019 and as per UPPCB analysis report, the unit is in compliance of provisions of Water Act, 1974 and Air Act, 1981. No untreated effluent was found discharged outside of the premises during inspection dated 12.11.2019. <ul style="list-style-type: none"> • CGWB Northern Region should re are extracting underground water without valid CGWA NOC.
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(iii) Report dated 06.12.2019 by the Ganga Monitoring Committee, Phase I-B in respect of inspection carried out at Kashipur.

There is also response of the CPCB filed 27.11.2019 to the final report of the Monitoring Committee mentioned above to the effect that inspection of GPIs are done annually and action is taken by the State PCB. We are of the view that even though the inspection by the CPCB may continue to be done annually, the State PCB must conduct inspections quarterly. The report mentions as follows:

“From the details which are being recorded hereinafter out of 8 industries situate in Kashipur except for one namely M/s Vishwakarma Paper and Board Ltd. no other industry has any valid subsisting 'no objection certificate' from the CGWA. These industries in Kashipur are drawing nearly 22000 cubic metres approx. of underground water every day. The details of the industries situate in Kashipur area which have been inspected are disclosed in the form of a chart as follows:

S.No.	Name of the Industry & address	Status of NOC	Quantum Of gw/m3day	Letters Issued	Response received from firms
1	M/s IGL (Ethanol Plant) Bazpur Road, Kashipur, US Nagar, Application No.	Renewal Pending with CGWA, New Delhi	5096	01/08/19 for compliance of NOC	Compliance of NOC on 19/08/19
2	M/s IGL (Chemical Plant) Bazpur Road, Kashipur, US Nagar, Application No	Renewal Pending with CGWA New Delhi	3056	01/08/19 for compliance of NOC	Compliance of NOC on 19/08/19
3	2M/s Vishwakarma Papers & Boards Pvt. Ltd Application No. 214/882/UR/IND/2017-669 dated 17/04/19	NOC granted On 17/04/2018	4638.32	-	Compliance received on 02/07/2019
4	M/s Banwari Paper Mills Ltd Application No. 21-4/1072/UR/IND/2018	Applied for NOC which is under scrutiny	900	01/10/18, 04/06/19, 13/06/19 01/07/19	24/06/2019 No response to queries dated 01/07/2019
5	M/s	Applied	3440	Email sent	25/06/2019

	Cheema Papers Limited, Application No.21-4/528/UR/IND/2017 dated 24/05/2017	for Fresh NOC which is under scrutiny		on 13/06/19 as directed by NGT committee on 12/06/10	22/07/2019
6	M/s KashiViS hwanath Textiles Mills Pvt. Ltd. Application No.	Applied for Fresh NOC which is under scrutiny	406	10/01/18 24/05/19 13/06/19 03/07/19	22/07/2019 & 06/08/2019
7	M/s Multiwal Pulp & Board Mills Pvt. Ltd., Application No.	Applied for NOC	3633.42	13/06/19 23/09/19	Hard copy not yet received.
8	M/s Multiwal Duplex Pvt. Ltd., Application No.	Applied for NOC	448.91	09/06/19, 13/06/19 23/09/19 & Notice on 08/11/2019	Hard copy not yet received. 22/07/2019 on document received

It is worthwhile to point out that industries at Item Nos.4,5,6,7 and 8 have only made applications for grant of 'no objection certificate' and are awaiting disposal of their applications. They have been issued 'consent to operate' by the Pollution department and are also extracting underground water. Similarly, M/s I.G.L. Distillery Unit and Chemical Plant are continuing to draw underground water on the pretext that their applications for renewal of no objection certificate is still pending disposal before CGWA.

I may highlight that in para 8 of the order dated 23.07.2019 the Hon'ble Tribunal has already declared such extraction of underground water by the industrial units as illegal. For ready reference para 8 of the order dated 23.07.2019 is quoted hereinbelow:

"Learned counsel appearing for M/s India Glycols Limited, however, tried to justify the illegal drawal of ground water without sanction even though the area is semi critical, on the ground that application for sanction was 'pending'. We do not find any merit in this submission. Delay in deciding renewal application could not be treated as a licence to draw the ground water. The unit could take remedy against such inaction. While regulatory authorities are required to act promptly but any inaction is not a ground for a citizen to take the law in his hands

instead of approaching the concerned higher authority of the Court."

So far as the industries situate in Uttar Pradesh are concerned, 3 industries were inspected namely:

- i) M/s Radico Khaitan Ltd.
- ii) M/s Rana Sugar Ltd.
- iii) M/s Swati Menthol & Allied Chemicals Ltd.

RADICO Khaitan unit had a 'no objection certificate' in its favour for drawal of 2600 cubic metres per day of underground water which expired on 2nd October 2018. They have continued to extract underground water even thereafter on the plea that their application for renewal dated 15.09.2018 is still pending with the CGWA.

M/s Rana Sugar Ltd. was granted 'no objection certificate' on 14.10.2016. An inspection was made by the CGWA on 30.04.2018 when the sugar plant of the unit was found to be non-operational and the distillery had not been set up. An order for cancellation of the 'no objection certificate' was issued by the CGWA on 10 December 2018.

However, on 17.04.2019 permission was granted to run the distillery by the various departments of State of Uttar Pradesh. Similarly, permission to operate has also been granted by U.P. Pollution Control Board.

The unit is drawing underground water both in respect of the sugar unit as well as its distillery unit despite the order of cancellation of 'no objection certificate' by CGWA dated 10.12.2018 on the pretext that their application for reconsideration of the cancellation of 'no objection certificate' was pending before the CGWA.

M/s Swati Menthol & Allied Chemicals Ltd. was admittedly extracting underground water to the tune of 15 cubic metres per day for its unit despite having neither applied for nor having been granted any permission or 'no objection certificate' by the CGWA.

It is surprising to note that large number of industries are said to be operating both in Kashipur and Rampur area which have been declared to be critical/semi-critical zone by the CGWA without any valid subsisting 'no objection certificate' from the CGWA. It is also surprising

that the underground water authority and pollution department both in the State of Uttarakhand and State of Uttar Pradesh are aware of the situation and yet for years together there has been complete inaction on their part to enforce rule of law in the matter of extraction of underground water.

The situation is seriously alarming and needs immediate intervention by the Hon'ble National Green Tribunal so as to ensure that underground water is not extracted without a valid subsisting 'no objection certificate' from CGWA.

I was informed by the officers that the situation as in Rampur and Kashipur prevails throughout the State of Uttar Pradesh and State of Uttarakhand and more than thousands of industries are extracting underground water without any valid subsisting 'no objection certificate' from the CGWA as on date."

4. We have considered the above reports. Apart from taking actions in terms of recommendations in the report of the CPCB, further action needs to be taken in respect of recommendations in the report of Ganga Pollution Monitoring Committee to the effect that underground water is being extracted illegally at large scale in 'critical' and 'semi-critical' zones. There is complete inaction on the part of States of Uttarakhand and Uttar Pradesh in this regard.
5. Let the States of Uttarakhand and Uttar Pradesh take remedial action in respect of individual industries as well as general measures to ensure that there is no extraction of ground water without prior permission of the CGWA. Before any such permission is granted, CGWA may ensure actual compliance of conditions of replenishment of the ground water having regard to the water table in the area so that there is no further deterioration of 'critical', 'semi-critical' and 'over exploited' areas in terms of ground water availability. Any permission

should be given based on study of availability of ground water and periodical report that replenishment had resulted in improvement in ground situation.

6. The CPCB and the State PCB may ensure recovery of the compensation already assessed by taking appropriate coercive measures including closure of the erring industry till deposit is made, apart from prosecution for violation of law, after following due procedure.
7. The Chief Secretary, UP may file response to para 9 of the order of this Tribunal dated 23.07.2019 by e-mail at judicial-ngt@gov.in.
8. The CPCB and the State PCB may file further compliance status report as on 30.04.2020, after carrying out detailed inspections and also indicating compliance status with regard to the issues considered in the three reports dated 23.10.2019 and report dated 06.12.2019 (by Ganga Committee) and 27.11.2019 (by the CPCB) considered in para 3 above, before the next date by email at judicial-ngt@gov.in.
9. An application being I.A No. 16/2020 has been filed to place on record some documents particularly the fact that a writ petition has been filed. This Tribunal can offer no comments on taking of any proceedings before any forum unless there is any order having relevance to these proceedings.

I.A No. 16/2020 is disposed of.

List for further consideration on 19.05.2020.

A copy of this order be sent by e-mail to the Chief Secretary,
UP, CPCB, State PCB and Monitoring Committee headed by
Justice S.D. Singh, former Judge of Allahabad High Court.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

Siddhanta Das, EM

January 15, 2020
Original Application No. 324/2016
(M.A. No. 113/2017, M.A. No. 816/2017,
I.A. No. 408/2019 & I.A. No. 16/2020)
With Original Application No. 361/2017
(I.A. No. 89/2019, I.A. No. 431/2019 & I.A. No. 432/2019)
AK



Item No. 13

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

I.A. No. 107/2020
In
Original Application No. 324/2016

Shailesh Singh

Applicant(s)

Versus

State of U.P. & Ors.

Respondent(s)

Date of hearing: 26.02.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER**

For Applicant(s): Ms. Preeti Singh, Advocate

ORDER

This application alleges that M/s Radico Khaitan Ltd., Rampur is operating illegally and in violation of environmental norms after consent expired on 31.12.2019.

Since the main matter is listed for hearing on 19.05.2020, this application may also be listed on that day. In the meanwhile, the Central Pollution Control Board and Uttar Pradesh State Pollution Control Board may furnish a factual response to the averments made in the application by email at judicial-ngt@gov.in.

The applicant may furnish a set of papers to the CPCB and
UPPCB and file an affidavit of service within one week.

Adarsh Kumar Goel, CP

Dr.Nagin Nanda, EM

Siddhanta Das, EM

February 26, 2020
I.A. No. 107/2020 in
Original Application No. 324/2016
AK



JOINT INSPECTION REPORT

**IN COMPLIANCE TO
HON. NGT ORDER DATED 15.01.2020**

**IN THE MATTER OF
Dr. TANZEEN FATIMA**

Vs

**MINISTRY OF ENVIRONMENT AND FOREST AND
CLIMATE CHANGE & ORS.**

[O.A. NO. 361/2017] (I.A. No. 89/2019)

Date of inspection: 27th & 28th Oct-2020

1. Subject Matter

Matter: Dr. Tanzeen Fatima Vs MoEF &CC and Ors. in O.A. No. 361/2017

Subject: Inspection of polluting industries located in Kashipur, Uttarakhand and Rampur & Moradabad, Uttar Pradesh.

2. Order of Hon'ble NGT dated 15.01.2020

The Hon'ble Tribunal in the said matter passed the following directions on 15.01.2020 which is placed as under: -

"The CPCB and the State PCB may file further compliance status report as on 30.04.2020, after carrying out detailed inspections and also indicating compliance status with regard to the issues considered in the three reports dated 23.10.2019 and report dated 06.12.2019 (by Ganga Committee) and 27.11.2019 (by the CPCB) considered in para 3 above, before the next date by email at judicial-ngt@gov.in."

In compliance of Hon'ble NGT order dated 15.01.2020, joint inspection of polluting industries located in Kashipur, Uttarakhand and Rampur & Moradabad, Uttar Pradesh were carried out on 27th and 28th October 2020.

3. The Joint Inspection for compliance verification

- Previously, joint inspection of the industrial unit was carried out on 11th and 12th June, 2019 and submitted inspection report was considered by Hon'ble NGT vide order dated 23.07.2019.
- A further action taken report dated 27.11.2019 was submitted to Hon'ble NGT, which was considered by Hon'ble NGT vide it's order dated 15.01.2020.
- To comply with the Hon'ble NGT order dated 15.01.2020 and to verify the compliance of the units w.r.t. issues considered in the three reports dated 23.10.2019, 06.12.2019 (by Ganga Committee) and 27.11.2019 (by CPCB), detailed joint inspection of the listed 14 nos. Grossly Polluting Industries at **Table-1** were carried out on 27th & 28th October, 2020 by a joint team comprising of officials from RO-Moradabad, Uttar Pradesh Pollution Control Board (UPPCB), RO-Kashipur, Uttarakhand Pollution Control Board (UKPCB) and Central Pollution Control Board (CPCB), Delhi.

Table 1 : List of Grossly Polluting Industries

Sr. No	Name of Industries	Annexure No.	Inspection team	Date of Inspection
1.	M/s Radico Khaitan Ltd., Rampur, UP	Annexure-1	Officials from CPCB, Delhi and RO-Moradabad, UPPCB	27.10.2020
2.	M/s Damyya (PJ) Foods, Pvt. Ltd., Village -Milak Chikna, Shabad Road, District-Rampur, UP-244901	Annexure-2		
3.	M/s Usha Steel, Ajeetpur Industrial Area, District-Rampur, UP-244901	Annexure-3		
4.	M/s Swati Menthol & Allied Chemicals Ltd. (Unit-1), Bareilly road, Rampur, U.P	Annexure-4		
5.	M/s Rana Sugars Pvt. Ltd. (Sugar division), Khasra No. 318, 319, 320, Village-Belwara, Post-Manpur, District-Moradabad, Uttar Pardesh-244925	Annexure-5		
6.	M/s Rana Sugars Pvt. Ltd. (Distillery division), Khasra No. 318, 319, 320, Village-Belwara, Post-Manpur, District-Moradabad, Uttar Pardesh-244925	Annexure-6		
7.	M/s India Glycols Ltd. (Distillery Unit), A-1, Industrial Area, Bazpur Road, Kashipur-244713, Uttarakhand	Annexure-7	Officials from CPCB, Delhi and RO-Kashipur, UKPCB	28.10.2020
8.	M/s India Glycols Ltd. (Chemical Unit), A-1 Industrial area, Bazpur Road, Kashipur, Dist. U.S.Nagar, Uttarakhand	Annexure-8		28.10.2020
9.	M/s Kashi Vishwanath Textile Mill, Ramnagar road, Kashipur, Uttarakhand	Annexure-9		27.10.2020
10.	M/s Vishvakarma Paper & Boards Ltd., 4.5 km Ramnagar Road, Kashipur, Dist. U. S. Nagar, Uttarakhand	Annexure-10		28.10.2020
11.	M/s Banwari Paper Mill Ltd., 4th km stone, Rampur Road, Kashipur, Uttarakhand	Annexure-11		27.10.2020
12.	M/s Cheema Papers Ltd., 9 km stone Bazpur Road, Kashipur, Dist. U.S. Nagar, Uttarakhand	Annexure-12		28.10.2020
13.	M/s Multiwal Duplex Pvt. Ltd., Kundeshwari Road, Kashipur, Dist.: U. S. Nagar, Uttarakhand	Annexure-13		28.10.2020
14.	M/s Multiwal Paper and Board Pvt. Ltd., Kundeshwari Road, Kashipur, Dist.: U. S. Nagar, Uttarakhand	Annexure-14		28.10.2020

4. Samples Collection

- The joint team collected samples from different points i.e., Effluent Treatment Plant (ETP), spent wash management system, Sewage Treatment Plant (STP), bore wells and

piezometers. Samples have been analysed in CPCB laboratory w.r.t the notified parameters. Duplicate sealed samples were also provided to the unit.

- Detail of the samples collected and analysis results are mentioned in the relevant sections.

1. Joint Inspection Report of Radico Khaitan Limited, Bareilly Road, Rampur, Uttar Pradesh -244901

S.No.	Name & Address of the Industry:	Radico Khaitan Limited, Bareilly Road, Rampur, Uttar Pradesh -244901
1.	Type of Industry Sector	Distillery
2.	Date of Inspection	27 th October, 2020
3.	Operational Status	Operational
4.	Name of main Raw Material	Molasses
5.	Name of Final Product (s)	Spirit (ENA)
6.	Consented Production Capacity	200 KLPD for Molasses based distillery Grain based distillery - 100 KLPD
7.	Production during inspection (based on Excise data)	140 KLD (Molasses plant) 100 KLD (Grain plant)
8.	Air and water consent	Valid up to 31.12.2023
9.	Authorization under Haz. and Other Wastes Rules, 2016.	Valid up to 31.12.2023
10.	Permission from CGWA for abstraction of Ground Water	Applied for renewal on 16.09.2018
11.	Sources of Water Supply	Bore wells: 03 Numbers Water Meters: -installed Working status of Water meters: Operational Logbook maintained:- Yes
12.	Consumption of Fresh Water (KLD)	1750 (for the month of Oct, 2020)
13.	Wastewater Stream	Industrial effluent: Spent wash, spent lees, from production process, fermenter washing, process condensate, floor washing and cooling tower blow down, boiler blow down. Domestic: Sewage.
14.	Method of Treatment, concentration and Utilization of Wastewater	For Industrial effluents to achieve ZLD: i. Spent wash Management: Bio-digesters, Clarifiers, Dissolved Air Floatation (DAF), Reverse Osmosis (RO), Multi Effective Evaporator (MEE) followed by Bio-composting. ii. Unit has installed a common Condensate Polishing Unit (CPU) of capacity 2000m ³ /day for treatment of Integrated MEE (IMEE) Condensate, MEE -2 Condensate, RO-3 Permeate, cooling tower blowdown from molasses plant and MEE

h Pw

		Condensate, spent lees and cooling tower blowdown from Grain Plant. iii. For Domestic waste water: Sewage Treatment Plant (STP) exist before discharge in to local drain.
15.	Mass flow meters at inlet and outlet of MEE	Installed and found operational
16.	No. of Lagoons and capacity	02 lagoons of total capacity 25000 m ³ (21000 m ³ + 4000 m ³)
17.	Online monitoring system connected	Unit has installed 02 PTZ camera at bio-compost yard (01 at Ajeetpur site and 01 at Hitachi site)

2. Brief description

A. Consented production capacity of the units;

- Grain based distillery - 100 KLPD
- Molasses based distillery - 200 KLPD

B. Brief description of Production process

- The unit is having separate plants for production of Alcohol using molasses and grains as raw materials in the same premises.
- The molasses based and grain based distillery plants are based on batch type fermentation and Multi Pressure Distillation technology to produce rectified spirit or Extra neutral alcohol (ENA).
- The molasses based unit is having advance manufacturing technologies like MPR distillation with re-boiler and integrated Evaporator.

C. Existing systems for spent wash management in Molasses based distillery:

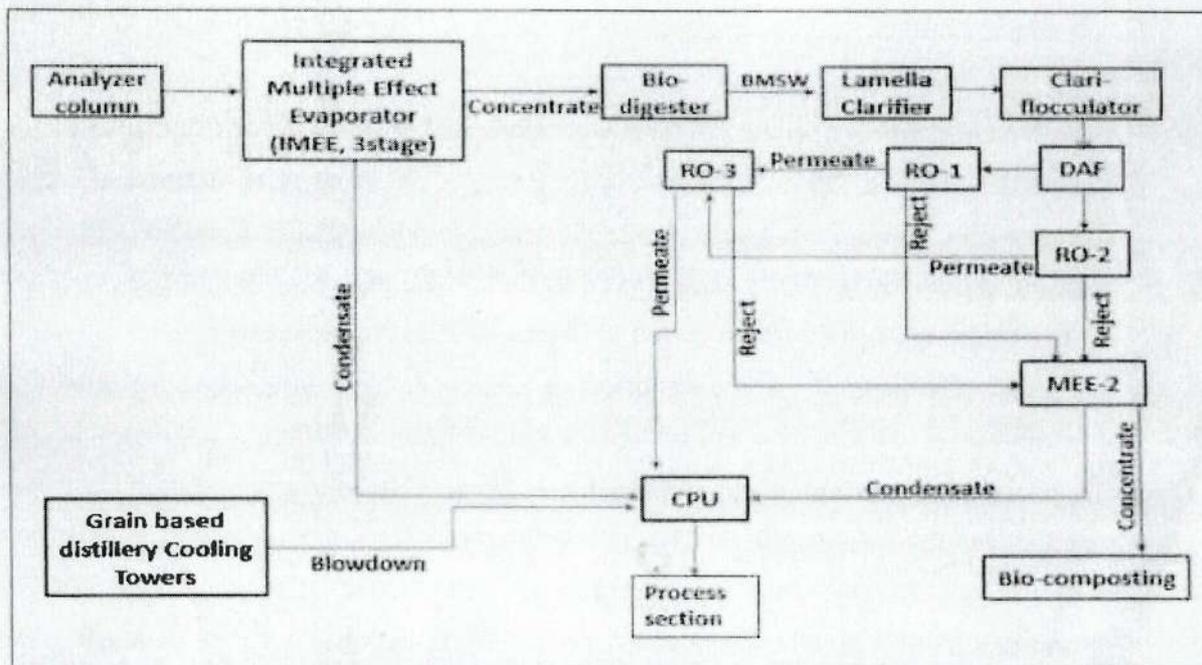
For the management of spent wash, the unit has 3 stage integrated multiple effect evaporator (IMEE), Bio-Digesters (06 nos.), Lamella clarifiers (04), Clariflocculators (03), dissolved air floatation, (DAF) followed by RO (3 nos.) and 6 stage Multi Effect Evaporator (MEE-2), followed by bio-composting as mentioned below:

Table 1: Details of installed Spent wash management system

S. No.	Particulars	Nos.	Size/capacity/feed rate	Type of operation
1.	IMEE (3 stage falling film)	01	1588 m ³ /day	Continuous
2.	Bio-digesters	06	6500 m ³ each. Feed rate=1030 m ³ /hr	Continuous (HRT=22 days)

3.	Lamella -Clarifiers	04	55 m ³ each	Continuous
4.	Clariflocculators (Operation in parallel)	03	1 @ 158 m ³ , 2 & 3 @ 243 m ³ each	Continuous
5.	Settling tank	01	7000 m ³	Continuous
6.	Clarifier	01	2200 m ³	Continuous
7.	Dissolved air flotation	01	11.42 m ³	Continuous
8.	Reverse Osmosis (RO) Plant -1 & RO Plant -2	02	1000 m ³ /day (RO-1) +1000 m ³ /day (RO-2) (designed capacity)	Continuous
9.	RO Plant -3	01	1100 m ³ /day (designed capacity)	Continuous
10.	Evaporator (5 stage vacuum + 1 stage falling film)	01	34 m ³ /hr (capacity)	Continuous
11.	CPU	01	2000 m ³ /day	Continuous
12.	Lagoon for storage of concentrated spent wash	02	25000 m ³ capacity	-

The flow chart of effluent treatment and spent wash management system is mentioned below;



3. Observations

1. On the day of inspection, the unit was found operational. The unit is engaged in production of Alcohol using molasses and grains as raw materials in two processing units in the same premises.

2. On the day of inspection, the unit was operating at production capacity of 140 KLD using molasses as raw material.
3. The unit has separate consent to operate under Water Act, 1974 and Air Act, 1981 for molasses based distillery unit as well as for grain based distillery unit, for production capacity of 200 KLPD and 100 KLPD respectively, which are valid upto 31.12.2023. (CTO under Water Act, 1974 for molasses based and grain based distillery unit are placed at **Annexure-1.1a, Annexure-1.1b** and CTO under Air Act, 1981 for molasses based and grain based distillery unit are placed at **Annexure-1.2a, Annexure-1.2b**).
4. The unit does not have permission for abstraction of ground water as the NOC obtained from CGWA was expired on 02.10.2018. The unit has applied for renewal of CGWA NOC vide letter dated 16.09.2018 is placed at **Annexure-1.3**.
5. The unit is having three bore wells to meet the fresh water requirement of production and domestic consumption. The unit has installed flow meters at each bore well.
6. As per the previous CGWA authorization/NOC, the unit had the permission to extract 2600m³/day of ground water through 3 bore wells only.
7. As per the log book data submitted by the unit, the average fresh water consumption from April-2020 to Oct-2020 is 1088 m³/day, 1428m³/day, 2028 m³/day, 1934 m³/day, 1835 m³/day 1887 and 1750 m³/day respectively, which are within the permissible limits of the previous NOC of CGWA, which was expired on 02.10.2018. Log book data for fresh water consumption for the month from April to October-2020 are placed at **Annexure-1.4**.
8. Spent wash generated in distillation process is subjected to evaporation through a re-boiler and three stage Integrated Multiple Effect Evaporator (IMEE). Concentrated spent wash (CSW) from IMEE is pumped into bio-digesters (06 nos.) for bio-methanation. The bio-gas, generated is used as fuel into boiler. Outlet of bio-digesters is subjected to solid liquid separation system which comprises of Lamella Clarifier (4 no.), Clariflocculator (03 no.), settling tank, final clarifier and DAF for solid liquid separation of bio-digested spent wash.
9. The effluent from outlet of dissolved air floatation system is passed through two RO plants (operating in parallel i.e. RO-1 and RO-2). The permeate generated from RO-1 and RO-2 is further treated through another RO (RO-3).
10. The rejects from RO-1, RO-2 and RO-3 are feed to MEE-2 for further concentration. The concentrated spent wash after treatment through MEE-2 is

used in bio-composting. Analysis of samples collected from concentrate of shows pH- 9.5 Total solids- 388520 mg/l, COD – 286950 mg/l and BOD- 162500 mg/l. Solid content of concentrated spent wash is 38.8~39 % as against norms of 30%, which indicates that the stored spent wash is concentrated.

11. The unit has installed a common Condensate Polishing Unit (CPU) of 2,000m³ capacity (**Fig.3**). The Condensate Polishing Unit consists of Equalization tank, Buffering tank, Anaerobic digestion, Aerobic digestion, clarification, MGF, ACF followed by UV treatment. Mechanical press is installed for sludge dewatering.
12. The permeate generated from RO-3 (RO-1 permeate+RO-2 permeate), condensate from IMEE, Condensate from MEE-2 (molasses unit), condensate from MEE (grain based), cooling tower blow down and Spent lees generated from molasses and grain based units are feed to Condensate Polishing Unit (CPU) for further treatment.
13. The effluent after treatment in CPU is being used in the process/ molasses dilution and cooling tower. Analysis of spent wash samples collected from inlet of Condensate Polishing shows pH- 9.5, COD – 2447 mg/l and BOD- 913 mg/l, TSS-BDL, TDS-48 mg/l and colour-BDL. Sample collected from the outlet of CPU shows pH- 4.1, COD – 40 mg/l and BOD- 5.4 mg/l, TSS-588 mg/l TDS-588 mg/l and colour-BDL.
14. As per the logbook data submitted by the unit, month wise total spent wash generation and accordingly spent wash generation per KL of alcohol production are as below:

Table 2: Month wise Spent Wash generation and SW generation per KL of alcohol production (Annexure-1.5)

Month	Total spent wash generation (KL)	Production (in KL)	Avg. Spent wash generation per KL of alcohol production (KL/KL)
May-2020	30472	3372.6	9.03
June-2020	48567	5344.9	9.08
July-2020	46627	5133.6	9.08
Aug-2020	47569	4893.1	9.80
Sept-2020	48990	4851.6	10.09
Oct-2020	48734	4246.49	11.48
Average of 06 months (from May-2020 to Oct-2020)			9.76

15. The unit has installed mass flow meter with totalizer at the inlet and outlet of IMEE as well as of MEE-2. At the time of inspection, the reading of mass flow meter (totalizer and flow rate) at IMEE and MEE-2 were noted and are as follows

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- a. Reading of mass flow meter (totalized and flow rate) at IMEE;
 - i. At inlet of IMEE: totalized reading was 1723702.4 T and mass flow rate of 67.47 T/hr (67.47 m³/hr, considering Sp.Gr.1.0).
 - ii. At outlet of IMEE: totalized reading was 1156044.25 T and mass flow rate 42.24 T/hr (38.4m³/hr, considering Sp.Gr.1.10)
 - b. Reading of mass flow meter (totalized and flow rate) at MEE-2;
 - i. At inlet of MEE-2: totalized reading was 24,382.6 T and mass flow rate of 25.95 T/hr (22.377 m³/hr, considering Sp.Gr.1.10)
 - ii. At outlet of MEE-2: totalized reading was 283525.796 T and mass flow rate of 11.69 T/hr (10.08 m³/hr, considering Sp.Gr.1.16)
16. As per the monthly data submitted by the unit, month wise RSW generation, CSW generation after IMEE, CSW generation after RO plant, CSW generation after MEE-2 and % volume reduction through both MEEs is as below:

Table 3: Month wise RSW generation, CSW generation and % volume reduction through MEE

Month	Total RSW generation (MT)	CSW generation after IMEE	CSW generation after RO plant/Feed to MEE-2	CSW generation after MEE-2	Total Vol. Reduction through both MEEs
May-20	30472	19813	9721	6901	77.35 %
June-20	48567	31018	16509	11579	76.15 %
July-20	46627	29961	15925	11224	75.92 %
Aug-20	47569	30528	15621	11089	76.68 %
Sept-20	48990	31280	16219	11522	76.48 %
Oct-20	48734	31980	16302	11567	76.26 %
Average volume reduction through both MEEs (IMEE & MEE-2)					76.47 %

17. As per the monthly data, it can be concluded that, the unit is achieving @ 76 % of concentrated spent wash volume reduction through both MEEs.
18. Earlier the unit had 03 lagoons of total capacity 90,433 m³ for storage of concentrated spent wash; two lagoons at Ajeetpur site - Lagoon-A (capacity 58,000 m³) and Lagoon-B (capacity 20,199 m³) and 01 lagoon at Hitachi site of capacity 12,234 m³.
19. Presently, for storage of concentrated spent wash the unit has 02 lagoons of total capacity 25000m³ at Hitachi site and Ajeetpur site.

Table 4: Previous and current status of Lagoons

S. No.	Location	No. of Lagoon	Earlier Capacity (m ³)	Present status (m ³)
1	Hitachi site	01	12,234 m ³	Reduced to 4000 m ³ (Fig.1)
2	Ajeetpur site	02	58,000 m ³ (Lagoon-A)	Reduced to 21,000 m ³ (Fig.2)
			20,199 m ³ (Lagoon-B)	Dismantled lagoon B
Total Capacity			90,433 m³	25,000 m³

20. About 8,000m³ of concentrated spent wash was available in the lagoon (capacity 21,000 m³) at Ajeetpur site and 2,000 m³ of spent wash was available in the lagoon (capacity 4,000 m³) at Hitachi site. The floating levelling system was not operational during visit at Ajeetpur site although the storage of concentrated spent wash was observed within the limit (marked by UPPCB).
21. To assess the performance of Spent wash management system adopted by the unit, effluent samples were collected from various units. Details of samples and analysis results are listed in respective sections. All samples were sealed in presence of officials of State Pollution Control Board and industry representatives. The sealed samples were submitted in CPCB laboratory for analysis. Sealed duplicate samples were also handed over to the industry representative.

4. Characteristics of samples collected from Molasses based Distillery unit:

Table 5: Analysis results of samples collected from Distillery unit

Distillery Plant (Molasses based)								
Sr. No.	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TS (mg/l)	TSS (mg/l)	TDS	Colour (Hazen)
1.	Raw spent wash	4.8	150262	86000	154960	-	-	-
2.	IMEE Concentrate	4.9	220963	131500	257640	-	-	-
3.	IMEE Condensate	3.4	4536	2393	12	BDL	-	-
4.	Spent Lees	9.5	28431	12500	36	BDL	28	BDL
5.	MEE-2 feed (BMSW)	8.9	192683	53250	208970	-	-	-
6.	ETP Sump tank	4.9	205126	149500	222080	-	-	-
7.	ETP Sump tank inlet pipeline	5.0	235103	113000	252620	-	-	-
8.	Lamella Inlet	8.5	83106	24000	108250	-	-	-
9.	Clarifloculator outlet	8.4	880088	27667	105250	-	-	-
10.	DAF outlet	8.5	77224	24667	102020	-	-	-

11.	RO-1 permeate	8.7	3458	870	13484	33	1199 2	-
12.	RO-2 permeate	8.6	4510	847	15548	62	1301 2	-
13.	RO-3 permeate	8.9	642	180	1996	13	1484	-
14.	RO-3 inlet	8.7	2964	1348	11708	40	1107 2	-
15.	Reject of RO-3 (RO-1,2 &3)	8.4	126696	62400	153440	-	-	-
16.	MEE-2 Concentrate	9.5	286950	162500	388520	-	-	-
17.	MEE-2 Condensate	10.0	1567	322	36	-	20	43
18.	CPU inlet	9.5	2447	913		BDL	48	BDL
19.	CPU outlet	4.1	40	5.4	-	23	588	BDL

Grain based

1.	Thick Syrup (MEE Concentrate)	4.8	277524	135000	219000	-	-	-
2.	Thin Stillage from decanter	4.2	52413	18533	33440	-	-	-
3.	MEE Condensate	3.5	1850	484	244	-	124	57
4.	Lees	8.1	34	5.6	120	BDL	84	36

Samples from lagoon:

S.No.	Sampling location	pH	COD (mg/l)	BOD (mg/l)	TS (mg/l)	TSS (mg/l)	TDS	Colour (Hazen)
1.	Lagoon of Hitachi Bio-composting yard (no.1)	8.2	129712	45200	279560	-	-	-
2.	Lagoon of Ajeetpur Bio-composting yard (no.02)	8.0	128581	40000	175160	-	-	-
3.	Ponding backside of Hitachi bio-composting yard	2.0	147	22	1376	104	836	12

- Analysis of spent wash samples collected from lagoon-1 of capacity 4000m³ located at Hitachi site shows pH- 8.2 Total solids- 279560 mg/l, COD - 129718 mg/l and BOD- 45200 mg/l. Solid content of spent wash in the lagoon is 27.95~28% as against norms of 30%, which indicates that the stored spent wash is concentrated.
- Analysis of spent wash samples collected from lagoon-2 of capacity 21000m³ at Ajeetpur site shows pH- 8.0, COD-128581 mg/l and BOD- 40000 mg/l, which shows characteristics similar to that of lagoon at Hitachi site, however total solids in the lagoon was found to be 17.51%.

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5. Bio-composting yard details:

1. The unit has bio-compost yards located at two different places i.e., Ajeetpur site and Hitachi site. For bio-composting 34 acres area is available at Hitachi site and 26 acres area is available at Ajeetpur site, hence total area available at both sites is 60 acres

Table 6: Covered Bio-compost area required as per SOP

S.No.	Particulars	Unit	Values
1.	Consented Capacity of distillery (as per consent to operate)	KL/day	200
2.	Spent Wash generation KL (average of 06 months data provided by the unit) per KL of Alcohol	KL/KL	9.7
3.	No. of operating days/year	days	350
4.	Calculated Spent Wash generation at installed capacity	KL/Annum	6,79,000
5.	Concentrated Spent Wash after 76% volume reduction (refer Table 3)	KL/Annum	1,62,960
6.	Concentrated SW utilization (KL) per MT of Press mud	KL/MT	1.6
7.	No. of cycles in covered area	cycles	05
8.	Standards for Press mud application	MT/acre/cycle	850
9.	Covered area required	acres	23.96 ~ 24

2. Out of total 60 acres of bio-compost area, 25 acres of area is covered (**Fig. 6**) & remaining 35 acres of area is open/uncovered.
3. As per calculation shown above, covered bio-compost area of 23.96 acres ~ 24 acres is required to operate the plant at consented capacity of 200 KLPD throughout the year.
4. Out of 35 acres uncovered bio-compost area; 05 acres is available for storage of ready bio-compost, other 05 acres is for storage of press mud and remaining 25 acres is available for bio-composting. Total available 10 acres of area for storage of ready bio-compost and press mud is 41.67 % of required covered bio-compost area of 24 acres.
5. The unit is having 05 numbers aero tiller machines for spraying of concentrated spent wash, mixing and turning of bio-compost material.
6. The unit has 6 piezometric wells and one hand pump in the bio-compost yard area of Hitachi site and 6 piezometric wells and one hand pump in Ajeetpur site.
7. The unit has installed 02 PTZ web cameras at each bio-compost yards.

8. The unit has not provided covered shed for storage of press mud and finished compost in bio-compost area of Hitachi site. Press mud were kept in open area. Unit representative informed that, they store press mud in open area and ready compost is sent to Ajeetpur site for bagging (**Fig. 5**).
9. Water logging was observed near the lagoon at Hitachi site. Sample of the same was collected by joint team.
10. At bio compost yard of Ajeetpur site, it was observed that at leachate collection pit, transfer pump was not provided by the unit.
11. Rain water harvesting system was provided in both the bio-compost yard site at Hitachi site and Ajeetpur site.

6. Characteristics of the Ground Water

- Characteristics of Ground water based on the analysis result of samples of Borewell located within the unit premises, Hand-pump of Hitachi Bio-compost Yard, Piezo-metric well D/s of Hitachi yard (**Fig. 4**), Piezo-metric well D/s of Ajeetpur yard and Piezo-metric well U/s of Ajeetpur yard are as follows:

Table 7: Analysis result of samples collected from hand pump, piezometric wells and borewell

Parameters	Hand-pump of Hitachi Bio-compost Yard	Piezo-metric well U/s of Hitachi yard	Piezo-metric well D/s of Hitachi yard	Piezo-metric well D/s of Ajeetpur yard	Piezo-metric well U/s of Ajeetpur yard	Ground water from bore well in unit premises	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
	Depth (70-80 feet)	Depth (80 feet)	Depth (80 feet)	Depth (80 feet)	Depth (80 feet)	Depth (366 feet)	
pH	7.3	7.5	8.2	7.6	7.4	7.7	6.5-8.5
Colour (Hazen)	13	BDL	1890	BDL	13	BDL	15
COD (mg/l)	BDL	21	798	40	61	BDL	-
TDS (mg/l)	1032	908	2928	426	330	480	2000
TS (mg/l)	1228	1108	3086	634	462	415	
As (mg/l)	BDL	BDL	BDL	BDL	BDL	BDL	0.05
Cd (mg/l)	BDL	BDL	BDL	BDL	BDL	BDL	0.003
Co (mg/l)	BDL	0.01	BDL	BDL	BDL	BDL	-
Cr (mg/l)	BDL	BDL	0.02	BDL	BDL	BDL	0.05
Cu (mg/l)	1.54	0.01	0.01	BDL	BDL	BDL	1.5
Fe (mg/l)	6.25	3.98	1.15	17.62	0.35	0.45	0.3
Mn (mg/l)	0.21	0.95	0.09	0.44	2.48	0.39	0.3
Ni (mg/l)	0.01	BDL	0.05	BDL	BDL	BDL	0.02
Pb (mg/l)	0.10	0.16	0.05	0.08	0.01	BDL	0.01
Sb (mg/l)	BDL	BDL	BDL	BDL	BDL	BDL	-

Se (mg/l)	BDL	BDL	BDL	BDL	BDL	BDL	0.01
V (mg/l)	BDL	BDL	0.02	BDL	BDL	BDL	-
Zn (mg/l)	2.96	0.07	0.05	0.10	0.01	0.05	15

- The results of various parameters of the ground water taken out of bore well having depth-366 feet, which is within the premises of distillery are well within the limit, except Fe & Mn, which are marginally high. The higher concentration of Fe may be attributed to leaching through pipe material.
- The water quality parameters obtained in case of hand pump having depth 70-80 feet of Hitachi Bio-compost yard are also mostly within range, except Cu, Fe and Pb. High value of Fe in case of hand-pump can again be attributed to corrosion, Cu is 1.54 against the limiting value of 1.5 and this value is mostly well below the permissible limit even in case of piezometric wells. The Pb value of 0.10 higher than the permissible limit of 0.01, which may be due to the use of galvanized iron in case of hand pump, which may contain zinc and lead.
- Piezo-metric wells namely U/s of Hitachi yard (depth-80 feet), Piezo-metric well D/s of Hitachi yard (depth -80 feet), Piezo-metric well D/s of Ajeetpur yard (depth-80 feet) and Piezo-metric well U/s of Ajeetpur yard (depth-80 feet) also shows nearly similar trend. In these cases, for nearly all the wells Fe, Mn and Pb values are higher than the permissible limits. It is being suggested to check the construction material of piezometric wells, if they are made of galvanized iron they should be replaced with PVC pipes. If the materials of construction are not iron, in that case extensive soil sampling and analysis of the region may be done to understand the presence of Mn and Pb in water samples.
- Ground water characteristics of piezometer well D/s of Hitachi yard shows contamination through seepage from bio-composting activity with **colour 1890 Hazen, COD-798 mg/l, TDS-2928mg/l and TS- 3086 mg/l**. Seepage from nearby bio-compost storage located at 2-5 mtrs from piezometric well facility may be the source of contamination.

8. Sewage Treatment and disposal

1. The unit has installed a Sewage Treatment Plant (STP) of capacity 120 KLD for treatment of sewage generated from the resident inside the factory premises. The STP was found operational during inspection.

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2. The sewage treatment scheme consists of holding tank-cum- pump sump, Biological treatment (activated sludge process), settling tank, holding tank for feed into pressure sand filter (PSF) and activated carbon filter (ACF).
3. The treated sewage is disposed through an open drain across the road, to reach up to Rampur drain.
4. Samples were collected from the holding tank (inlet) and treated sewage/ from final discharge (outlet) into the drain.

8.1 Characteristics of waste water samples collected from Sewage Treatment Plant:

Table 8: Analysis results of samples collected from STP

Sewage Treatment Plant														
Sr. No.	Sample Location	pH	COD (mg/l)		BOD (mg/l)		TS (mg/l)	TSS (mg/l)		CL-	NO ₃ -N	O & G (mg/l)	NH ₃ -N	
1.	STP Inlet	8.2	81		11		936	154		45	1.74	-	2.8	
2.	STP Outlet	8.3	28		3.8		868	11		145	0.53	BDL	BDL	
3.	STP Outlet (TC/FC)	Total Coliforms - < 1.8 MPN/100ml Fecal Coliforms - < 1.8 MPN/100ml												
4.	Heavy Metal (mg/l) at STP inlet	As	Cd	Co	Cr	Fe	Cu	Mn	Ni	Pb	Sb	Se	V	Zn
		BDL	BDL	BDL	BDL	8.69	0.03	0.33		0.01	BDL	BDL	BDL	0.22
5.	Heavy Metal (mg/l) at STP outlet	As	Cd	Co	Cr	Fe	Cu	Mn	Ni	Pb	Sb	Se	V	Zn
		BDL	BDL	BDL	BDL	0.45	BDL	0.16	BDL	BDL	BDL	BDL	BDL	0.05

9. Characteristics of waste water samples collected from drain along the road to Ajeetpur bio-compost site and outside near the main gate

Table 9: Analysis results of samples collected from drain

S. No.	Sample Description	pH	COD (mg/l)	BOD (mg/l)	TS	TSS	CL-	NO ₃ -N
1.	Drain outside main gate of the industry	7.6	36	8.9	640	20	33	0.70
2.	Drain, upstream of Ajeetpur bio-compost yard (Fig.7)	7.7	123	23	764	51	82	1.42
3.	Drain, downstream of Ajeetpur bio-compost yard (Fig.7)	7.7	154	40	1024	72	145	1.44

- It was observed that the waste water sample collected from the drain upstream of Ajeetpur site shows Total solids- 764 mg/l, COD- 123 mg/l, BOD- 23 mg/l, TSS- 51

mg/l, Cl-82 and NO₃-N-1.42 whereas the sample collected from drain downstream of Ajeetpur site has Total solids- 1024 mg/l, COD-154mg/l, BOD-40 mg/l and TSS- 72 mg/l, Cl-145 and NO₃-N-1.44

10. Conclusion:

1. As per CPCB direction dated 6th August, 2019, the unit has restricted its excess lagoon capacity from 90433m³ to 25000m³.
2. The unit does not have permission for abstraction of ground water as the NOC obtained from CGWA was expired on 02.10.2018, however the unit has applied for renewal of CGWA NOC vide letter dated 16.09.2018.
3. Analysis of spent wash samples collected from lagoons of capacity 4000m³ at Hitachi site contain pH- 8.2 Total solids- 279560 mg/l, COD - 129718 mg/l and BOD- 45200 mg/l and sample collected from lagoon of capacity 21000 m³ at Ajeetpur site contain pH- 8.0 Total solids- 175160 mg/l, COD - 128581 mg/l and BOD- 40000 mg/l.
4. Out of total 60 acres of bio-composting area, the unit is having 25 acres of covered Bio-composting area and as per calculation shown at Table-5, covered bio-compost area of 23.96 acres ~ 24 acres is required to operate the plant at consented capacity of 200 KLPD throughout the year, hence it can be concluded that the unit has adequate covered bio-compost area to operate the plant at consented capacity of 200 KLPD throughout the year.
5. Ground water characteristics of piezometer well D/s of Hitachi yard shows contamination through seepage from bio-composting activity with **colour 1890 Hazen, COD-798 mg/l, TDS-2928mg/l and TS- 3086 mg/l**. Seepage from nearby bio-compost storage facility may be the source of contamination. **Fig-4**

11. Recommendations:

1. The unit shall obtain NOCs from CGWA for withdrawal of groundwater at earliest for all the groundwater abstraction sources, as the CGWA NOCs have already been expired on 02.10.2018.
2. The Unit shall ensure storage of concentrated spent wash with total solids 30% in both the lagoons (at Hitachi and Ajeetpur site) for use in bio-composting.
3. The unit shall provide proper lined surface in bio compost yard at Hitachi site so that possibility of leaching shall be eliminated.
4. The unit shall take measures to stop contamination of piezometer well at downstream of Hitachi site.

- The unit shall carry out detail study to identify contamination source of Fe, Mn and Pb of piezometric wells, hand pumps and bore wells and carry out remediate measures.

Photographs:

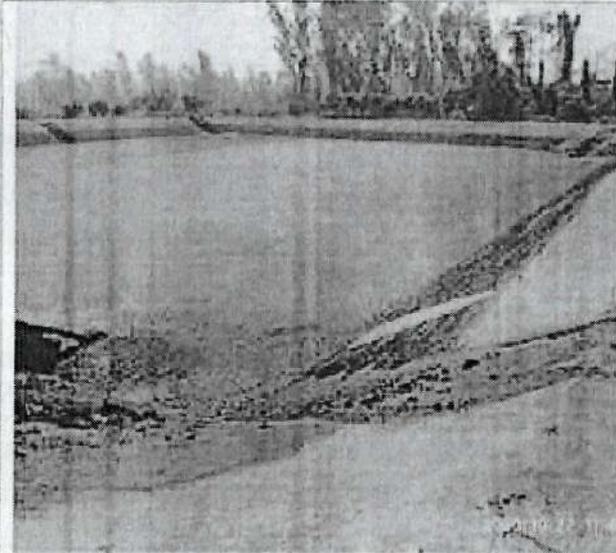


Fig-1: Lagoon at Hitachi site (capacity 4000 m³)

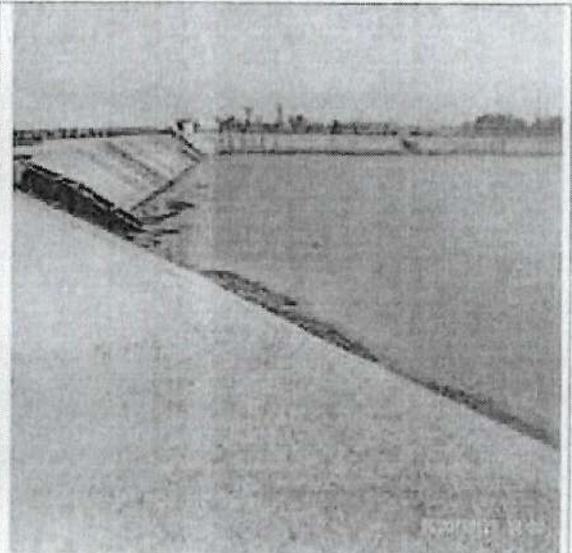


Fig-2: Lagoon at Ajeetpur site (Capacity 21000m³)

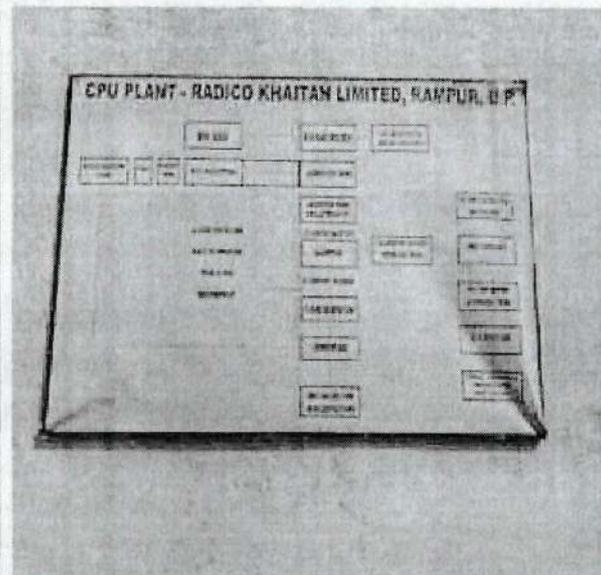


Fig-3: CPU Plant of 2000 m³/day capacity

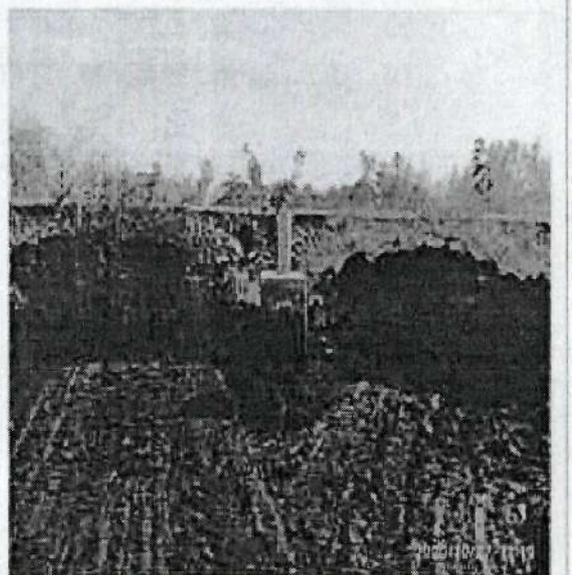


Fig-4: Hitachi piezometer at downstream of bio-compost yard

L. P. S.

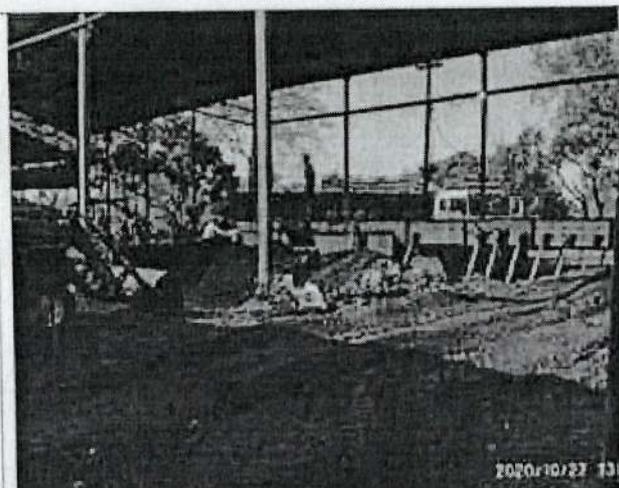


Fig-5: Bagging of ready bio-compost

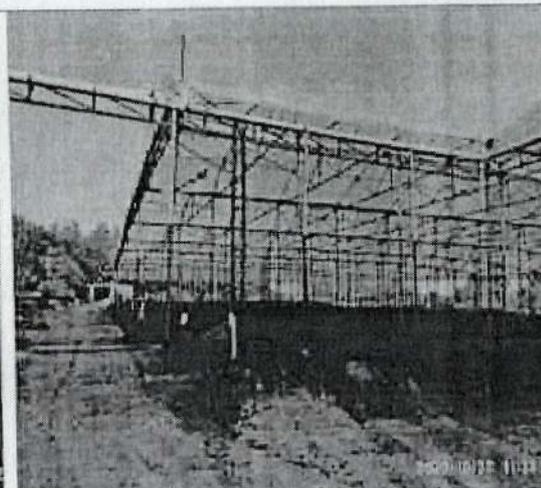


Fig 6: Covered bio-compost yard

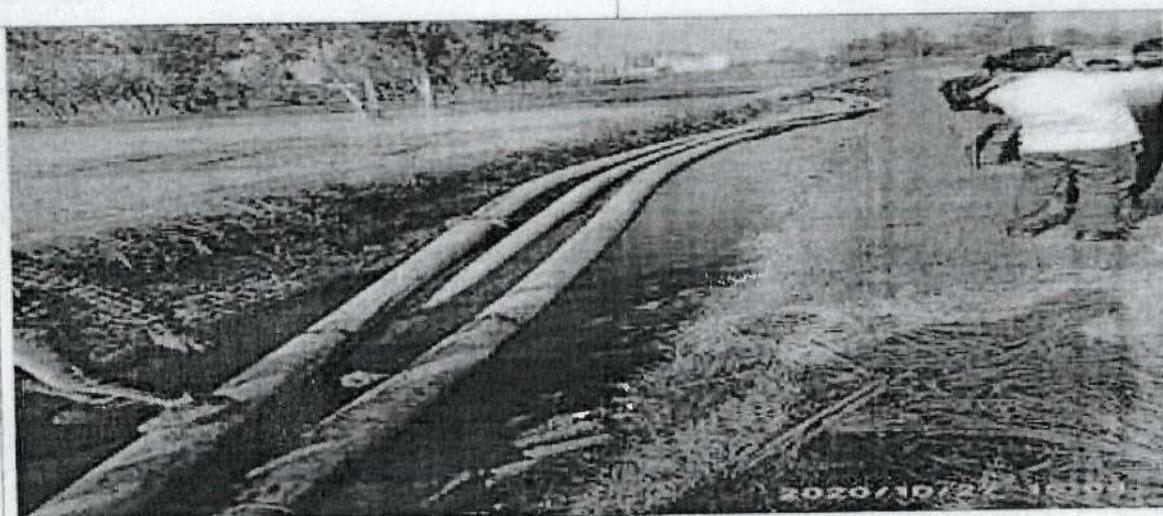


Fig-7: Drain outside Ajeetpur bio-compost yard

Signature of the Inspecting officials

Sr. No.	Name of the Officials	Signature
1.	Mrs. Reena Satavan, Sc.'D', CPCB, Delhi	<i>Reena</i>
2.	Dr. R. K. Singh, Sc.'D', CPCB, Delhi	<i>R.K. Singh</i>
3.	Sh. J.N. Tiwari, Junior Engineer, RO Moradabad, UPPCB	<i>J.N. Tiwari</i>
4.	Dr. Firoz Ahmad, RA-III, CPCB, Delhi	<i>Firoz</i>
5.	Ms. Anshul Kumari, RA-III, CPCB, Delhi	<i>Anshul</i>
6.	Mrs. Shivangi Goswami, RA-II, CPCB, Delhi	<i>Shivangi</i>
7.	Dr. Sachin Mishra, SRF, CPCB, Delhi	<i>Sachin</i>

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
51900/UPPCB/Moradabad(UPPCBRO)/CTO/water/RAMPUR/2019

Dated : 19/07/2019

To ,

Shri KRISHAN PAL SINGH
M/s RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT
BERAILLEY ROAD RAMPUR U.P.,RAMPUR,244901
RAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT

Reference Application No :4733318

Dated :19/07/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 31/05/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT
CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2019.07.19
13:55:23 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

AMIT
CHANDRA
Digitally signed by AMIT
CHANDRA
Date: 2019.07.19 13:55:42
+05'30'
Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

**Annexure to Consent issued to M/s.RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT
vide**

Consent Order No. 4733318/ Water

Dated : 19/07/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 200 KLD of Molasses based Distillery.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	100KLD	Septic Tank
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	100 KLD

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.
14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.

15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.

Specific Conditions:

- 1.Consent to Operate issued by UPPCB vide letter no. 2313/UPPCB/Moradabad(UPPCBRO)/CTO/Water/Rampur/2017 dated 31.01.2018 valid till 31.12.2019 is hereby revoked.
- 2.This Consent to Operate Water is valid for operation of Molasses based distillery at 77 KLD production capacity in the light of directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB /Distillery /21/2017-18 dated 16/17 May 2019. The production capacity of the plant being 200 KLD shall be allowed after permission from CPCB. In future also the production capacity of Molasses based distillery shall be governed by directions of CPCB and UPPCB from time to time.
3. Unit shall comply with the directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB/Distillery /21/2017-18 dated 16/17 May 2019.
- 4.The Unit shall restrict production capacity of its molasses based plant not more than 77 KLD till the stored spent wash in lagoons having solid content of 7.9-11.3% is treated through Evaporation-Concentration to achieve 30% solid concentration by using appropriate technology such as MEE or RO & MEE. Only concentrated spent wash with solid concentration of 30 % shall be used for bio-composting with press mud, complying with the conditions specified in the CPCB direction dated 07-12-2015.
- 5.The entire stored spent wash (approx. 25000 m3) shall be utilized by 30th June, 2019 under the supervision of UPPCB and the industry shall submit its report to CPCB on weekly basis along with supporting documents.
- 6.Unit Shall restrict storage capacity to 30 days of spent wash generation.
- 7.Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act,1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
- 8.Unit shall use concentrated spent wash :press mud ratio of 1:1.6 and shall provide documentary proof support for procurement/ availability of press mud, sale of compost and compost quality on monthly basis by 10th of every month to CPCB and UPPCB.
- 9.Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
- 10.Unit shall operate and maintain the Sewage Treatment Plant for the treatment of domestic sewage 100 KLD through STP as per norms and treated sewage shall be reused for irrigation to the maximum.
- 11.Unit must maintain on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
- 12.Unit shall comply with the recommendations made in adequacy assessment report prepared by VSI, Pune.
- 13.Unit shall carry out ground water monitoring of bio-compost yard through laboratory approved by MoEF & CC.
- 14.Unit shall ensure compliance of NOC by CGWA for ground water conservation.
- 15.The treated water from condensate polishing unit shall be recycled in the process.
- 16.No dilution of spentwash at storage lagoon and of sewage at STP is permissible.
- 17.This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

AMIT
CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2019.07.19
13:56:02 +05'30'

For and on behalf of U.P. Pollution Control Board .



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 51862/UPPCB/Moradabad(UPPCBRO)/CTO/water/RAMPUR/2019

Dated : 02/05/2019

To ,

Shri KRISHAN PAL SINGH
M/s RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT
PLOT NO A-1, BERAILEY ROAD, RAMPUR, RAMPUR, 244901
RAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT

Reference Application No :4727154

Dated :02/05/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 31/03/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT Digitally signed by
CHANDRA AMIT CHANDRA
Date: 2019.05.02
18:16:39 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer UPPCB Moradabad for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT Digitally signed by
CHANDRA AMIT CHANDRA
Date: 2019.05.02
18:16:57 +05'30'
Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT vide

Consent Order No. 4727154/ Water

Dated : 02/05/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of production of grain and malt spirit 2497.33 MT per month, and cattle feeder 7500 MT per month .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Industrial	650 KLD (ZLD)	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effluent		
S.No	Parameter	Standard

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.
14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.

Specific Conditions:

1. This consent is valid for production of Grain and Malt spirit 2497.33 MT per month, and cattle fodder 7500 MT per month.
2. Industrial Effluent generated 650 KLD shall be concentrated to 75 percent in Multi Effect Evaporator and shall be used as cattle feed. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
3. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
4. Unit must install flow meter and web camera with in 01 month and shall ensure on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
5. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
6. Unit shall comply to the conditions imposed in the NOC issued by CGWA for ground water extraction.
7. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
8. Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016
9. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for disposal of hazardous waste.
10. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
11. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.
12. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2019.05.02
18:17:16 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 51907/UPPCB/Moradabad(UPPCBRO)/CTO/air/RAMPUR/2019

Dated : 19/07/2019

To ,

Shri KRISHAN PAL SINGH
M/s RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT
BERAILLEY ROAD RAMPUR U.P.,RAMPUR,244901
RAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT

Reference Application No. 4734431

Dated : 19/07/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 31/05/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AMIT
CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2019.07.19
13:58:26 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

AMIT
CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2019.07.19
13:58:44 +05'30'
Chief Environment Officer

U.P. Pollution Control Board

Dated : 19/07/2019

CONDITIONS OF CONSENT

1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	boiler 26 TPH	Bio-gas - 120000 cubic meter per day	01	Particulate Matter	stack height of 45 meter from ground level
2	boiler 12TPH(stand by)	coal	2	Particulate Matter	Dust collector as APCS and stack height of 30 meter from ground level
3	D.G. Sets 1200 KVA, 1200 KVA	HSD	03	Particulate Matter	7 Meter from nearest roof.
4	DG sets of 1250 KVA, 750 KVA and 380 KVA	HSD	04	Particulate Matter	7.0, 5.5 and 4.0 Meters from nearest roof.

1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per rule 59 of E(P)Rules 1986
2	2	Particulate Matter	600 mg/Nm3
3	3	Particulate Matter	As per standards stipulated in E(P)Rules 1986
4	4	Particulate Matter	As per standards stipulated in E(P)Rules 1986

- The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
- Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
- The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
- The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory.
- Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
- The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.

8. In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.
9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
10. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
11. Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Specific Conditions:

1. Consent to Operate issued by UPPCB vide letter no. 2170/UPPCB/Moradabad(UPPCBRO)/CTO/Air/Rampur/2017 dated 31.01.2018 valid till 31.12.2019 is hereby revoked.
2. This Consent to Operate Air is valid for operation of Molasses based distillery at 77 KLD production capacity in the light of directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB /Distillery /21/2017-18 dated 16/17 May 2019. The production capacity of the plant being 200 KLD shall be allowed after permission from CPCB. In future also the production capacity of Molasses based distillery shall be governed by directions of CPCB and UPPCB from time to time.
3. Unit shall comply with the directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB/Distillery /21/2017-18 dated 16/17 May 2019.
4. The Unit shall restrict production capacity of its molasses based plant not more than 77 KLD till the stored spent wash in lagoons having solid content of 7.9-11.3% is treated through Evaporation-Concentration to achieve 30% solid concentration by using appropriate technology such as MEE or RO & MEE. Only concentrated spent wash with solid concentration of 30 % shall be used for bio-composting with press mud, complying with the conditions specified in the CPCB direction dated 07-12-2015.
5. The entire stored spent wash (approx. 25000 m3) shall be utilized by 30th June, 2019 under the supervision of UPPCB and the industry shall submit its report to CPCB on weekly basis along with supporting documents.
6. Unit Shall restrict storage capacity to 30 days of spent wash generation.
7. Unit shall operate and maintain the operation in such a manner that the Ambient Air Quality of the area is always kept as per the norms prescribed under the provisions of Environment (Protection) Rules, 1986.
8. Boiler stack emissions shall be as per the norms prescribed under E(P) Rules 1986.
9. The D.G. Set shall be operated duly equipped with acoustic enclosure and stack emission along with noise level shall be as per the norms prescribed under E(P) Rules 1986.
10. Only Bio-gas shall be used as fuel in the boiler.
11. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
12. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/ 2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
13. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
14. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
15. Unit shall submit Ambient Air Quality and Ambient Noise Quality done by MoEF & CC approved laboratory in every 3 months.
16. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2019.07.19
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Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 51920/U PPCB/Moradabad(U PPCBRO)/CTO/air/RAMPUR/2019

Dated : 02/05/2019

To ,

Shri KRISHAN PAL SINGH
M/s RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT
PLOT NO A-1, BERAILLEY ROAD, RAMPUR, RAMPUR, 244901
RAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT

Reference Application No. 4735892

Dated : 02/05/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 31/03/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

AMIT

CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2019.05.02
18:19:38 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer UPPCB Moradabad for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT

CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2019.05.02
18:19:57 +05'30'

Chief Environment Officer

U.P. Pollution Control Board

Dated : 02/05/2019

CONDITIONS OF CONSENT

1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	boiler 30 TPH	Bio gas- 20000 cubic meter per day and rice husk - 120 TPH	1	Particulate Matter	Electro static precipitater as APCS and stack height of 45 meter from ground level at the boiler of 120 TPH and Wet scrubber as APCS and stack height of 60 meter from ground level at the boiler of 70TPH.
2	DG set 1250 KVA , 700 KVA and 500 KVA	diesel	2	Particulate Matter	6 Meter each above the roof of nearset building

1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	150 MG/NM3
2	2	Particulate Matter	as per standards stipulated in E(P)Rules 1986

2. The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
3. Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
4. The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
5. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory.
6. Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
7. The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.
8. In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.

9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
10. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
11. Industry shall abide by orders / directions issued by Hon`ble Supreme court, Hon`ble High Court, Hon`ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Specific Conditions:

1. This consent is valid for production of Grain and Malt spirit 2497.33 MT per month, and cattle fodder 7500 MT per month
2. Unit shall maintain and operate Air pollution control system i. e. ESP regularly and ensure that stack emissions are within the prescribed norms.
3. DG sets of 1250 KVA , 700 KVA nad 500 KVA equipped with canopy and stack height as per norms
4. Unit shall maintain and operate properly the installed online emission monitoring system and maintain the records, and ensure the connectivity to the servers of CPCB and UPPCB .
5. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
6. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
7. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986
8. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
9. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
12. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2019.05.02
18:20:13 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

Date :- 16.09.2018



RKL/429

To, Regional Director
Central Ground Water Board,
Northern Region, Bhujal Bhawan,
Sector- B, Sitapur Road Yojana,
Lucknow - 226021 (U.P.)

Subject:- Regarding NOC renewal for ground water withdrawal to M/S Radico Khaitan Limited, (A Distillery unit) at Brailley Road, Block - Chamraon, District - Rampur U.P.-244901

Ref. - Online application 21-4/1054/UP/IND/2016

Dear Sir,

We are herewith submitting renewal of NOC application for ground water withdrawal of existing Industry (A Distillery Unit) M/S Radico Khaitan Limited, Brailley Road, Rampur, U.P.-244901 in prescribed format along with necessary documents for your kind consideration.

With Regards,

For Radico Khaitan Limited, Rampur


Devendra Singh



Authorized Signatory

Enclosed:-

1. Online Application hard copy.
2. Renewal fee paid copy.
3. CGWA NOC Copy and Last compliance reports (with water security plan).
4. Borewell and pizometers photograph, ground water quality report pre monsoon and post monsoon.
5. Photograph of recharging structures. Maintenance proof of recharging structures.
6. Borewell and Pizometers reading report.
7. Water recycling and reuse balance and other compliance copy.
8. Air and water consent copy from U P Pollution control board and etc.

2ed



Radico Khaitan Limited

ISO 9001 : 2008 & 22000 : 2005 Certified Company

Regd. Office : Bareilly Road, Rampur-244901 (U.P.)

Tel. : EPABX (0595) 2350801, 2350802, Fax : (0595) 2350009

e-mail : rampur@radico.co.in

Head Office : Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area,
Mathura Road, New Delhi-110044

Tel. : (91-11) 40975400/444/500/555, Fax : (91-11) 41678841-42, 41676718 (Exports)

e-mail : info@radico.co.in

website : www.radico.khaitan.com

CIN No. 126941UP1983PLC027278

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MEMBER SECRETARY



भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

File No:- 21-4/1054/UP/IND/2016 - 2280

NOC No:- CGWA/NOC/IND/ORIG/2016/2308

Dated :- 17 OCT 2016

To,
M/s Radico Khaitan Limited,
Bareilly Road, Rampur,
Uttar Pradesh - 244901

Sub:- NOC for ground water withdrawal to M/s Radico Khaitan Ltd in respect of their Distillery unit located at Bareilly Road, Rampur, Block Chamraon, District Rampur, Uttar Pradesh - reg.

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 02/08/2016 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s Radico Khaitan Ltd in respect of their Distillery unit located at Bareilly Road, Rampur, Block Chamraon, District Rampur, Uttar Pradesh.** The NOC is, however subject to the following conditions:-

1. The firm may abstract **2600 cu.m/day** (and not exceeding **9,49,000 cu.m/year**) of ground water, through existing three (3) tubewells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. All the wells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, atleast once in a month. The ground water quality to be monitored twice in a year during pre- monsoon and post- monsoon periods.
3. **M/s Radico Khaitan Ltd.**, shall, in consultation with the Regional Director, Central Ground Water Board Northern Region, Lucknow implement ground water recharge measures atleast to the tune of **18,84,000 cu.m/year** as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. In addition, the firm shall adopt 2 to 3 nos. villages for Water Security Plan in District Rampur, Uttar Pradesh. The necessary guideline for the Water Security Plan is available on website of Ministry of Water Resources, RD & GR (www.mowr.gov.in). Both, the Demand Side Management /Supply Side Management with maintenance of structures in the said villages to be ensured and a comprehensive plan to be submitted to Regional Director, CGWB. Firm shall also undertake periodic maintenance of

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110056
Tel : 011-26175362, 26175373, 26175379 • Fax : 011-26175369
Website : www.cgwa-noc.gov.in

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संयुक्त सुरक्षित जल संयुक्त सुरक्षित जल
CONSERVE WATER - SAVE LIFE

79

recharge structures at its own cost. Firm to take up area specific plantation to enhance the recharge measures.

4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office. Firm to take up area specific plantation to enhance recharge measures.

5. The firm at its own cost shall install 6-7 piezometers fitted with automatic water level recorders having telemetry systems at suitable locations and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board, Northern Region, Lucknow.

6. The ground water monitoring data in respect of S. No. 2 & 5 to be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.

7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.

8. Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.

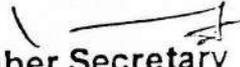
9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.

10. This NOC is subject to prevailing Central/State Government rules/laws or Courts orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.

11. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

12. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

13. This NOC is valid from 03/10/2016 till 02/10/2018.


Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh with a request to ensure that the conditions mentioned in the NOC are complied by the firm.

2. The District Magistrate, District Rampur, Uttar Pradesh.

3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow.

This has reference to your recommendation dated 02/08/2016.

4. TS to the Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad.

5. Guard File 2016-17.


Member Secretary

Borewells Log Book - Radico Khaitan Limited, Rampur

BOREWELL NO.1				BOREWELL NO.2				BOREWELL NO.3				Total Water Generation
Date	Initial Reading	final reading	Difference (m3)	Date	Initial Reading	final reading	Difference (m3)	Date	Initial Reading	final reading	Difference (m3)	
01-Apr-20	602529	602529	0	01-Apr-20	304078	304935	857	01-Apr-20	666878	666878	0	857
02-Apr-20	602529	602529	0	02-Apr-20	304935	305796	861	02-Apr-20	666878	666878	0	861
03-Apr-20	602529	602529	0	03-Apr-20	305796	306602	806	03-Apr-20	666878	666878	0	806
04-Apr-20	602529	602529	0	04-Apr-20	306602	307577	975	04-Apr-20	666878	666878	0	975
05-Apr-20	602529	602529	0	05-Apr-20	307577	308649	1072	05-Apr-20	666878	666878	0	1072
06-Apr-20	602529	602529	0	06-Apr-20	308649	309619	970	06-Apr-20	666878	666878	0	970
07-Apr-20	602529	602529	0	07-Apr-20	309619	310812	1193	07-Apr-20	666878	666878	0	1193
08-Apr-20	602529	602529	0	08-Apr-20	310812	311908	1096	08-Apr-20	666878	666878	0	1096
09-Apr-20	602529	602529	0	09-Apr-20	311908	313178	1270	09-Apr-20	666878	666878	0	1270
10-Apr-20	602529	602529	0	10-Apr-20	313178	314369	1191	10-Apr-20	666878	666878	0	1191
11-Apr-20	602529	602529	0	11-Apr-20	314369	315921	1552	11-Apr-20	666878	666878	0	1552
12-Apr-20	602529	602529	0	12-Apr-20	315921	317171	1250	12-Apr-20	666878	666878	0	1250
13-Apr-20	602529	602529	0	13-Apr-20	317171	318267	1096	13-Apr-20	666878	666878	0	1096
14-Apr-20	602529	602529	0	14-Apr-20	318267	319842	1575	14-Apr-20	666878	666878	0	1575
15-Apr-20	602529	602529	0	15-Apr-20	319842	321194	1352	15-Apr-20	666878	666878	0	1352
16-Apr-20	602529	602529	0	16-Apr-20	321194	322166	972	16-Apr-20	666878	666878	0	972
17-Apr-20	602529	602529	0	17-Apr-20	322166	323158	992	17-Apr-20	666878	666878	0	992
18-Apr-20	602529	602529	0	18-Apr-20	323158	324144	986	18-Apr-20	666878	666878	0	986
19-Apr-20	602529	602529	0	19-Apr-20	324144	325116	972	19-Apr-20	666878	666878	0	972
20-Apr-20	602529	602529	0	20-Apr-20	325116	326101	985	20-Apr-20	666878	666878	0	985
21-Apr-20	602529	602529	0	21-Apr-20	326101	327167	1066	21-Apr-20	666878	666878	0	1066
22-Apr-20	602529	602529	0	22-Apr-20	327167	328262	1095	22-Apr-20	666878	666878	0	1095
23-Apr-20	602529	602529	0	23-Apr-20	328262	329310	1048	23-Apr-20	666878	666878	0	1048
24-Apr-20	602529	602529	0	24-Apr-20	329310	330359	1049	24-Apr-20	666878	666878	0	1049
25-Apr-20	602529	602529	0	25-Apr-20	330359	331409	1050	25-Apr-20	666878	666878	0	1050
26-Apr-20	602529	602529	0	26-Apr-20	331409	332460	1051	26-Apr-20	666878	666878	0	1051
27-Apr-20	602529	602529	0	27-Apr-20	332460	333512	1052	27-Apr-20	666878	666878	0	1052
28-Apr-20	602529	602529	0	28-Apr-20	333512	334565	1053	28-Apr-20	666878	666878	0	1053
29-Apr-20	602529	602529	0	29-Apr-20	334565	335619	1054	29-Apr-20	666878	666878	0	1054
30-Apr-20	602529	602529	0	30-Apr-20	335619	336704	1085	30-Apr-20	666878	666878	0	1085
						Total	32626			Total	0	32626
		Total	0								Daily Average in M3/Day	1088

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Borewells Log Book - Radico Khaitan Limited, Rampur

BOREWELL NO.1				BOREWELL NO.2				BOREWELL NO.3				Total Water Generation
Date	Initial Reading	Final reading	Difference (m3)	Date	Initial Reading	Final reading	Difference (m3)	Date	Initial Reading	Final reading	Difference (m3)	
01-May-20	602529	602810	281	01-May-20	336704	337514	810	01-May-20	666878	666878	0	1091
02-May-20	602810	603846	1036	02-May-20	337514	337765	251	02-May-20	666878	666878	0	1287
03-May-20	603846	604827	981	03-May-20	337765	338220	455	03-May-20	666878	666878	0	1436
04-May-20	604827	605977	1150	04-May-20	338220	338345	125	04-May-20	666878	666878	0	1275
05-May-20	605977	607224	1247	05-May-20	338345	338686	341	05-May-20	666878	666878	0	1588
06-May-20	607224	608369	1145	06-May-20	338686	339035	349	06-May-20	666878	666878	0	1494
07-May-20	608369	609037	668	07-May-20	339035	339290	255	07-May-20	666878	666878	0	923
08-May-20	609037	610308	1271	08-May-20	339290	339290	0	08-May-20	666878	666878	0	1271
09-May-20	610308	610896	588	09-May-20	339290	339557	267	09-May-20	666878	666878	0	855
10-May-20	610896	612262	1366	10-May-20	339557	339982	425	10-May-20	666878	666878	0	1791
11-May-20	612262	613989	1727	11-May-20	339982	339982	0	11-May-20	666878	666878	0	1727
12-May-20	613989	615414	1425	12-May-20	339982	340036	54	12-May-20	666878	666878	0	1479
13-May-20	615414	616685	1271	13-May-20	340036	340036	0	13-May-20	666878	666878	0	1271
14-May-20	616685	618435	1750	14-May-20	340036	340036	0	14-May-20	666878	666878	0	1750
15-May-20	618435	619962	1527	15-May-20	340036	340036	0	15-May-20	666878	666878	0	1527
16-May-20	619962	621109	1147	16-May-20	340036	340161	125	16-May-20	666878	666878	0	1272
17-May-20	621109	622276	1167	17-May-20	340161	340410	249	17-May-20	666878	666878	0	1416
18-May-20	622276	623437	1161	18-May-20	340410	340410	0	18-May-20	666878	666878	0	1161
19-May-20	623437	624584	1147	19-May-20	340410	340766	356	19-May-20	666878	666878	0	1503
20-May-20	624584	625744	1160	20-May-20	340766	341035	269	20-May-20	666878	666878	0	1429
21-May-20	625744	626985	1241	21-May-20	341035	341181	146	21-May-20	666878	666878	0	1387
22-May-20	626985	628255	1270	22-May-20	341181	341639	458	22-May-20	666878	666878	0	1728
23-May-20	628255	629478	1223	23-May-20	341639	342297	658	23-May-20	666878	666878	0	1881
24-May-20	629478	630702	1224	24-May-20	342297	342355	58	24-May-20	666878	666878	0	1282
25-May-20	630702	631927	1225	25-May-20	342355	342480	125	25-May-20	666878	666878	0	1350
26-May-20	631927	633153	1226	26-May-20	342480	342805	325	26-May-20	666878	666878	0	1551
27-May-20	633153	634380	1227	27-May-20	342805	343164	359	27-May-20	666878	666878	0	1586
28-May-20	634380	635608	1228	28-May-20	343164	343423	259	28-May-20	666878	666878	0	1487
29-May-20	635608	636837	1229	29-May-20	343423	343548	125	29-May-20	666878	666878	0	1354
30-May-20	636837	638097	1260	30-May-20	343548	343803	255	30-May-20	666878	666878	0	1515
31-May-20	638097	638786	689	31-May-20	343803	344702	899	31-May-20	666878	666878	0	1588
Total			36257	Total			7998	Total			0	44255
Daily Average In M3/Day												1428

Borewells Log Book - Radico Khaitan Limited, Rampur

BOREWELL NO.1				BOREWELL NO.2				BOREWELL NO.3				Total Water Generation
Date	Initial Reading	Final reading	Difference (m3)	Date	Initial Reading	Final reading	Difference (m3)	Date	Initial Reading	Final reading	Difference (m3)	
01-Jun-20	638786	639830	1044	01-Jun-20	344702	345348	646	01-Jun-20	666878	667345	467	2157
02-Jun-20	639830	640855	1025	02-Jun-20	345348	345760	412	02-Jun-20	667345	667599	254	1691
03-Jun-20	640855	641879	1024	03-Jun-20	345760	346315	555	03-Jun-20	667599	667977	378	1957
04-Jun-20	641879	643120	1241	04-Jun-20	346315	346544	229	04-Jun-20	667977	668475	498	1968
05-Jun-20	643120	644444	1324	05-Jun-20	346544	346965	421	05-Jun-20	668475	668719	244	1989
06-Jun-20	644444	645427	983	06-Jun-20	346965	347413	448	06-Jun-20	668719	669243	524	1955
07-Jun-20	645427	646211	784	07-Jun-20	347413	348197	784	07-Jun-20	669243	669671	428	1996
08-Jun-20	646211	647196	985	08-Jun-20	348197	348322	125	08-Jun-20	669671	670545	874	1984
09-Jun-20	647196	647708	512	09-Jun-20	348322	349306	984	09-Jun-20	670545	671059	514	2010
10-Jun-20	647708	647708	0	10-Jun-20	349306	350331	1025	10-Jun-20	671059	672006	947	1972
11-Jun-20	647708	647708	0	11-Jun-20	350331	351148	817	11-Jun-20	672006	672993	987	1804
12-Jun-20	647708	648832	1124	12-Jun-20	351148	351407	259	12-Jun-20	672993	673617	624	2007
13-Jun-20	648832	650121	1289	13-Jun-20	351407	351407	0	13-Jun-20	673617	674328	711	2000
14-Jun-20	650121	650993	872	14-Jun-20	351407	352336	929	14-Jun-20	674328	674536	208	2009
15-Jun-20	650993	651678	685	15-Jun-20	352336	353178	842	15-Jun-20	674536	675084	548	2075
16-Jun-20	651678	652462	784	16-Jun-20	353178	353933	755	16-Jun-20	675084	675712	628	2167
17-Jun-20	652462	653147	685	17-Jun-20	353933	354784	851	17-Jun-20	675712	676331	619	2155
18-Jun-20	653147	653602	455	18-Jun-20	354784	356273	1489	18-Jun-20	676331	676331	0	1944
19-Jun-20	653602	654459	857	19-Jun-20	356273	357397	1124	19-Jun-20	676331	676558	227	2208
20-Jun-20	654459	655401	942	20-Jun-20	357397	358388	991	20-Jun-20	676558	676682	124	2057
21-Jun-20	655401	656236	835	21-Jun-20	358388	359582	1194	21-Jun-20	676682	676682	0	2029
22-Jun-20	656236	656955	719	22-Jun-20	359582	360523	941	22-Jun-20	676682	677171	489	2149
23-Jun-20	656955	657944	989	23-Jun-20	360523	361382	859	23-Jun-20	677171	677400	229	2077
24-Jun-20	657944	658968	1024	24-Jun-20	361382	362281	899	24-Jun-20	677400	677505	105	2028
25-Jun-20	658968	659716	748	25-Jun-20	362281	363540	1259	25-Jun-20	677505	677505	0	2007
26-Jun-20	659716	660567	851	26-Jun-20	363540	364564	1024	26-Jun-20	677505	677806	301	2176
27-Jun-20	660567	661491	924	27-Jun-20	364564	365459	895	27-Jun-20	677806	678028	222	2041
28-Jun-20	661491	662289	798	28-Jun-20	365459	366760	1301	28-Jun-20	678028	678028	0	2099
29-Jun-20	662289	663143	854	29-Jun-20	366760	368014	1254	29-Jun-20	678028	678028	0	2108
30-Jun-20	663143	663928	785	30-Jun-20	368014	369256	1242	30-Jun-20	678028	678028	0	2027
		Total	25142			Total	24554			Total	11150	60846
											Daily Average in M3/Day	2028

Borewells Log Book - Radico Khaitan Limited, Rampur

BOREWELL NO.1				BOREWELL NO.2				BOREWELL NO.3				Total Water Generation
Date	Initial Reading	Final reading	Difference (m3)	Date	Initial Reading	Final reading	Difference (m3)	Date	Initial Reading	Final reading	Difference (m3)	
01-Jul-20	663928	664681	753	01-Jul-20	369256	369854	598	01-Jul-20	678028	678342	314	1665
02-Jul-20	664681	665075	394	02-Jul-20	369854	370334	480	02-Jul-20	678342	678954	612	1486
03-Jul-20	665075	665914	839	03-Jul-20	370334	371018	684	03-Jul-20	678954	678954	0	1523
04-Jul-20	665914	666422	508	04-Jul-20	371018	371372	354	04-Jul-20	678954	680055	1101	1963
05-Jul-20	666422	667027	605	05-Jul-20	371372	371942	570	05-Jul-20	680055	680882	827	2002
06-Jul-20	667027	667930	903	06-Jul-20	371942	372520	578	06-Jul-20	680882	681331	449	1930
07-Jul-20	667930	667930	0	07-Jul-20	372520	373004	484	07-Jul-20	681331	682609	1278	1762
08-Jul-20	667930	668559	629	08-Jul-20	373004	373233	229	08-Jul-20	682609	683758	1149	2007
09-Jul-20	668559	668559	0	09-Jul-20	373233	373729	496	09-Jul-20	683758	685045	1287	1783
10-Jul-20	668559	669283	724	10-Jul-20	373729	374383	654	10-Jul-20	685045	685747	702	2080
11-Jul-20	669283	670368	1085	11-Jul-20	374383	374612	229	11-Jul-20	685747	686441	694	2008
12-Jul-20	670368	671252	884	12-Jul-20	374612	374895	283	12-Jul-20	686441	687165	724	1891
13-Jul-20	671252	671881	629	13-Jul-20	374895	374997	102	13-Jul-20	687165	688289	1124	1855
14-Jul-20	671881	672989	1108	14-Jul-20	374997	375448	451	14-Jul-20	688289	688776	487	2046
15-Jul-20	672989	673874	885	15-Jul-20	375448	375873	425	15-Jul-20	688776	689425	649	1959
16-Jul-20	673874	674379	505	16-Jul-20	375873	376227	354	16-Jul-20	689425	690582	1157	2016
17-Jul-20	674379	674904	525	17-Jul-20	376227	376227	0	17-Jul-20	690582	692079	1497	2022
18-Jul-20	674904	675423	519	18-Jul-20	376227	376227	0	18-Jul-20	692079	693577	1498	2017
19-Jul-20	675423	675928	505	19-Jul-20	376227	376812	585	19-Jul-20	693577	694474	897	1987
20-Jul-20	675928	676446	518	20-Jul-20	376812	376812	0	20-Jul-20	694474	695932	1458	1976
21-Jul-20	676446	677045	599	21-Jul-20	376812	377187	375	21-Jul-20	695932	696919	987	1961
22-Jul-20	677045	677673	628	22-Jul-20	377187	377874	687	22-Jul-20	696919	697647	728	2043
23-Jul-20	677673	678254	581	23-Jul-20	377874	378761	887	23-Jul-20	697647	698295	648	2116
24-Jul-20	678254	678836	582	24-Jul-20	378761	379048	287	24-Jul-20	698295	699419	1124	1993
25-Jul-20	678836	679419	583	25-Jul-20	379048	379402	354	25-Jul-20	699419	700448	1029	1966
26-Jul-20	679419	680003	584	26-Jul-20	379402	379956	554	26-Jul-20	700448	701322	874	2012
27-Jul-20	680003	680588	585	27-Jul-20	379956	380544	588	27-Jul-20	701322	702246	924	2097
28-Jul-20	680588	681174	586	28-Jul-20	380544	381032	488	28-Jul-20	702246	703143	897	1971
29-Jul-20	681174	681761	587	29-Jul-20	381032	381386	354	29-Jul-20	703143	704183	1040	1981
30-Jul-20	681761	682379	618	30-Jul-20	381386	381870	484	30-Jul-20	704183	705028	845	1947
31-Jul-20	682379	682379	0	31-Jul-20	381870	382744	874	31-Jul-20	705028	706052	1024	1898
		Total	18451			Total	13488			Total	28024	59963
											Daily Average in M3/Day	1934

Borewells Log Book - Radico Khaitan Limited, Rampur

BOREWELL NO.1				BOREWELL NO.2				BOREWELL NO.3				Total Water Generation
Date	Initial Reading	Final reading	Difference (m3)	Date	Initial Reading	Final reading	Difference (m3)	Date	Initial Reading	Final reading	Difference (m3)	
01-Aug-20	682379	683434	1055	01-Aug-20	382744	383738	994	01-Aug-20	706052	706105	53	2102
02-Aug-20	683434	683434	0	02-Aug-20	383738	384762	1024	02-Aug-20	706105	706947	842	1866
03-Aug-20	683434	684853	1419	03-Aug-20	384762	385446	684	03-Aug-20	706947	706947	0	2103
04-Aug-20	684853	685878	1025	04-Aug-20	385446	385988	542	04-Aug-20	706947	707204	257	1824
05-Aug-20	685878	685878	0	05-Aug-20	385988	387572	1584	05-Aug-20	707204	707433	229	1813
06-Aug-20	685878	685878	0	06-Aug-20	387572	388647	1075	06-Aug-20	707433	707960	527	1602
07-Aug-20	685878	685878	0	07-Aug-20	388647	390068	1421	07-Aug-20	707960	708458	498	1919
08-Aug-20	685878	687620	1742	08-Aug-20	390068	390068	0	08-Aug-20	708458	708458	0	1742
09-Aug-20	687620	688974	1354	09-Aug-20	390068	390068	0	09-Aug-20	708458	709079	621	1975
10-Aug-20	688974	690463	1489	10-Aug-20	390068	390317	249	10-Aug-20	709079	709079	0	1738
11-Aug-20	690463	691488	1025	11-Aug-20	390317	390775	458	11-Aug-20	709079	709436	357	1840
12-Aug-20	691488	692812	1324	12-Aug-20	390775	390775	0	12-Aug-20	709436	709923	487	1811
13-Aug-20	692812	694356	1544	13-Aug-20	390775	390775	0	13-Aug-20	709923	709923	0	1544
14-Aug-20	694356	694356	0	14-Aug-20	390775	390775	0	14-Aug-20	709923	711501	1578	1578
15-Aug-20	694356	694356	0	15-Aug-20	390775	390775	0	15-Aug-20	711501	713210	1709	1709
16-Aug-20	694356	694356	0	16-Aug-20	390775	390775	0	16-Aug-20	713210	714857	1647	1647
17-Aug-20	694356	695701	1345	17-Aug-20	390775	391029	254	17-Aug-20	714857	715071	214	1813
18-Aug-20	695701	696899	1198	18-Aug-20	391029	391153	124	18-Aug-20	715071	715585	514	1836
19-Aug-20	696899	696899	0	19-Aug-20	391153	392050	897	19-Aug-20	715585	716334	749	1646
20-Aug-20	696899	698157	1258	20-Aug-20	392050	392174	124	20-Aug-20	716334	716936	602	1984
21-Aug-20	698157	698402	245	21-Aug-20	392174	392871	697	21-Aug-20	716936	717784	848	1790
22-Aug-20	698402	698402	0	22-Aug-20	392871	394028	1157	22-Aug-20	717784	718509	725	1882
23-Aug-20	698402	698756	354	23-Aug-20	394028	395052	1024	23-Aug-20	718509	719203	694	2072
24-Aug-20	698756	699001	245	24-Aug-20	395052	395946	894	24-Aug-20	719203	719931	728	1867
25-Aug-20	699001	699001	0	25-Aug-20	395946	397195	1249	25-Aug-20	719931	720502	571	1820
26-Aug-20	699001	699843	842	26-Aug-20	397195	398049	854	26-Aug-20	720502	720826	324	2020
27-Aug-20	699843	700527	684	27-Aug-20	398049	398833	784	27-Aug-20	720826	721437	611	2079
28-Aug-20	700527	700527	0	28-Aug-20	398833	400087	1254	28-Aug-20	721437	721966	529	1783
29-Aug-20	700527	700527	0	29-Aug-20	400087	401536	1449	29-Aug-20	721966	722313	347	1796
30-Aug-20	700527	700781	254	30-Aug-20	401536	402381	845	30-Aug-20	722313	723158	845	1944
31-Aug-20	700781	701623	842	31-Aug-20	402381	403293	912	31-Aug-20	723158	723158	0	1754
Total			19244	Total			20549	Total			17106	56899
Daily Average in M3/Day											1835	

Borewells Log Book - Radico Khaitan Limited, Rampur

BOREWELL NO.1				BOREWELL NO.2				BOREWELL NO.3				Total Water Generation
Date	Initial Reading	Final reading	Difference (m3)	Date	Initial Reading	Final reading	Difference (m3)	Date	Initial Reading	Final reading	Difference (m3)	
01-Sep-20	701623	702503	880	01-Sep-20	403293	403529	236	01-Sep-20	723158	723953	795	1911
02-Sep-20	702503	703528	1025	02-Sep-20	403529	403529	0	02-Sep-20	723953	724850	897	1922
03-Sep-20	703528	703953	425	03-Sep-20	403529	403529	0	03-Sep-20	724850	726247	1397	1822
04-Sep-20	703953	704640	687	04-Sep-20	403529	403529	0	04-Sep-20	726247	727493	1246	1933
05-Sep-20	704640	705228	588	05-Sep-20	403529	403529	0	05-Sep-20	727493	728880	1387	1975
06-Sep-20	705228	706193	965	06-Sep-20	403529	403883	354	06-Sep-20	728880	729664	784	2103
07-Sep-20	706193	707741	1548	07-Sep-20	403883	403883	0	07-Sep-20	729664	730211	547	2095
08-Sep-20	707741	708128	387	08-Sep-20	403883	404142	259	08-Sep-20	730211	731612	1401	2047
09-Sep-20	708128	708849	721	09-Sep-20	404142	404142	0	09-Sep-20	731612	732871	1259	1980
10-Sep-20	708849	709538	689	10-Sep-20	404142	404142	0	10-Sep-20	732871	734126	1255	1944
11-Sep-20	709538	709538	0	11-Sep-20	404142	404786	644	11-Sep-20	734126	735380	1254	1898
12-Sep-20	709538	709782	244	12-Sep-20	404786	404786	0	12-Sep-20	735380	737131	1751	1995
13-Sep-20	709782	709782	0	13-Sep-20	404786	405237	451	13-Sep-20	737131	738520	1389	1840
14-Sep-20	709782	709934	152	14-Sep-20	405237	405237	0	14-Sep-20	738520	740462	1942	2094
15-Sep-20	709934	709934	0	15-Sep-20	405237	405662	425	15-Sep-20	740462	742249	1787	2212
16-Sep-20	709934	710199	265	16-Sep-20	405662	405662	0	16-Sep-20	742249	743890	1641	1906
17-Sep-20	710199	710199	0	17-Sep-20	405662	405960	298	17-Sep-20	743890	745377	1487	1785
18-Sep-20	710199	710400	201	18-Sep-20	405960	405960	0	18-Sep-20	745377	746923	1546	1747
19-Sep-20	710400	710400	0	19-Sep-20	405960	406214	254	19-Sep-20	746923	748715	1792	2046
20-Sep-20	710400	710852	452	20-Sep-20	406214	406214	0	20-Sep-20	748715	750212	1497	1949
21-Sep-20	710852	710852	0	21-Sep-20	406214	406339	125	21-Sep-20	750212	751800	1588	1713
22-Sep-20	710852	710852	0	22-Sep-20	406339	406450	111	22-Sep-20	751800	753674	1874	1985
23-Sep-20	710852	711317	465	23-Sep-20	406450	406450	0	23-Sep-20	753674	754925	1251	1716
24-Sep-20	711317	711317	0	24-Sep-20	406450	406504	54	24-Sep-20	754925	756472	1547	1601
25-Sep-20	711317	711317	0	25-Sep-20	406504	406633	129	25-Sep-20	756472	758131	1659	1788
26-Sep-20	711317	711317	0	26-Sep-20	406633	406760	127	26-Sep-20	758131	759976	1845	1972
27-Sep-20	711317	711572	255	27-Sep-20	406760	406760	0	27-Sep-20	759976	761524	1548	1803
28-Sep-20	711572	711572	0	28-Sep-20	406760	406961	201	28-Sep-20	761524	762783	1259	1460
29-Sep-20	711572	711874	302	29-Sep-20	406961	406961	0	29-Sep-20	762783	764211	1428	1730
30-Sep-20	711874	711874	0	30-Sep-20	406961	407548	587	30-Sep-20	764211	765265	1054	1641
		Total	10251			Total	4255			Total	42107	56613
Daily Average in M3/Day											1887	

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 INDUSTRY INSPECTION REPORT											
Date of Inspection : 27-10-2020											
1.	Name of the Unit with complete Postal address : M/s Damya (PJ) Foods, Pvt. Ltd Village- Chikna Shahbad Road Rampur- 244901 (UP)										
2.	Spatial Coordinates (Latitude & Longitude) in Decimal format only : N : 28.723427 E : 79.027504										
3.	Name of the contact person with designation : Amit Jain (Managing Director) Telephone : Mobile: 9837024142 E-mail : Phone: 0595-2970067 : amit@pjfoods.in										
4.	Date/Year of commissioning : 12/02/2015										
5.	Name of SPCBs Regional Office : UPPCB/RO/Moradabad										
6.	Industry Operational Status : Operational										
7.	Water Consent : Valid from 01/01/2018 to 31/12/2020 (Annexure-2.1)										
	Air Consent : Valid from 01/01/2018 to 31/12/2020 (Annexure-2.2)										
	Hazardous Waste Authorization : Valid from 05/04/2020 to 05/04/2025 (Annexure-2.3) Schedule I (Category 5.1)- used Oil 250 ltrs per annum										
	NOC from CGWA : Applied on 13-7-2018 (Annexure-2.4) (Validity with date/ Expired/ Applied for renewal/ First time Applied / Never Applied)										
8.	Consented Production capacity (TPD) for each product : 1. Snacks Sauce- 5 TPD 2. Ketchup- 2.5 TPD 3. Soya Sauce- 1 TPD 4. Chilli Sauce- 2.5 TPD 5. Noodles- 2 TPD										
9.	Manufacturing process details (Attach Process Flow chart for each Product) : Attached as Annexure-2.5										
10.	Present production status for each products : 1. Snacks Sauce- 3 TPD 2. Ketchup- 2 TPD 3. Soya Sauce- 1 TPD 4. Chilli Sauce- 2 TPD 5. Noodles- 1 TPD										
11.	Raw materials used : Vegetables, Wheat, Flour, Sugar, Spices and Ondiments,										
12.	Total water requirement (m ³ /day) As informed by unit representative- No log book for borewell provided : <table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td>Process</td> <td>6-7 KL</td> </tr> <tr> <td>Washing</td> <td>4-5 KL</td> </tr> <tr> <td>Domestic</td> <td>1-1 KL</td> </tr> <tr> <td>Others (specify)</td> <td>3.5-5 KL</td> </tr> <tr> <td>Total</td> <td>14.5-18 KL</td> </tr> </table>	Process	6-7 KL	Washing	4-5 KL	Domestic	1-1 KL	Others (specify)	3.5-5 KL	Total	14.5-18 KL
Process	6-7 KL										
Washing	4-5 KL										
Domestic	1-1 KL										
Others (specify)	3.5-5 KL										
Total	14.5-18 KL										
13.	Sources of water (Borewell/surface/others) : Borewell -02 Flow meter installed at borewell (Yes/ No) : Flowmeter not installed at borewells										

	Meter Reading at the time of inspection (collect a copy of logbook of last 02 months) :					
14.	Wastewater generation, (m ³ /day)	As per consent	Present status (m ³ /day)			
	Process effluent (at Inlet)	20.0 KLD	4.87 m ³ /day (avg. May to October 152 working days) at inlet			
	Domestic wastewater	1.0 KLD				
	Total	21.0 KLD				
15.	Wastewater (effluent) Discharged, (m ³ /day)	20	4.10 m ³ /day (for 152 working days)			
	Process effluent Discharged (At outlet)	20.0 KLD	4.10 m ³ /day average for 152 working days (May to October 2020) at outlet			
	Domestic wastewater Discharged	1.0KLD				
	Total Effluent Discharged	21.0 KLD	4.1 KL			
16.	Final Discharge Point of treated wastewater	Utilized in horticulture through a storage tank in Units and excess treated effluent discharged into Rampur drain just outside the Units premises.				
17.	Description of Effluent Treatment facilities components with design details (Attach Flow chart)	Attached as Annexure-2.6				
18.	Quality of treated effluent (for all parameters as notified under Environment (Protection) Rules, 1986) at the time of inspection: (Attach Analysis report)					
	Analysis report results (of collected Sample)	pH	BOD	COD	TSS	TDS
	Analysis results : ETP Inlet	4.9	1510	2556	685	2728
	Analysis results : ETP Outlet	8.4	5.2	22	101	1196
	Consented discharge standard	--	30	250	100	--
	Other parameters	MLSS*	3221	MLVSS*	1420
		Oil and Grease – BDL at Inlet and outlet				
Compliance Status: Comply / Non-complying (Based on Discharge norms)			Non-complying w.r.t TSS 101 mg/l (against consented 100mg/l)			

Details on hazardous wastes and other solid waste generation

19.	Types of Waste Generated	Quantity generated	Storage	Disposal
	Chemical Sludge :	-	-	-
	ETP Sludge :	15-17 Kg/Day	Drying bed	Own green field
	Others e.g., Used oil, empty barrels etc. (specify) :	Used oil 250 liter/years	Plastic Barrels	Bharat Oil and Waste Management Ltd.
	ETP Sludge Test report :	Attached as Annexure- 2.7		

Observations:

1. The unit is engaged in manufacturer of Snacks, Ketch up, Soya sauce, Chilli sauce and Noodles.
2. The unit was operational at the time of inspection.
3. The unit has obtained Consent to operate under Water and Air Act with validity upto 31.12.2020 and Hazardous Waste Authorization valid upto 05.04.2025 from UPPCB.
4. The Unit has installed an ETP of 15 KL capacity for the treatment of trade effluent based on physico-chemical treatment followed by biological treatment up to tertiary level of treatment.
5. The consented capacity of the discharge for industrial effluent from ETP is 20 KLD which is higher

than the 15 KL treatment capacity of ETP.

6. ETP comprises of screen bar, oil & grease trap, equalization tank, flash mixing tank, primary settler, aeration tank, secondary settler, clear water tank, multi grade filter and activated carbon filter and sludge filter bed.
7. Joint team collected samples from inlet and outlet of ETP.
8. The analysis results of samples collected from ETP outlet shows **pH: 8.4 (norms: 6.5-.8.5), BOD: 5.2 mg/l (norms: 30 mg/l), TSS: 101 mg/l (norms 100 mg/l), COD: 22 mg/l (norms: 250 mg/l) and TDS: 1196 mg/l (norms:2100 mg/l).**
9. The results of analysis of the treated effluent sample indicate that the unit was found **non-complying** to the consented standard **w.r.t., TSS – 101mg/l against 100mg/l.**
10. Unit has installed mechanical flow meter at inlet and outlet point of ETP. During visit the totalizer reading of inlet and outlet were 2129 m³ and 1881.2 m³ respectively.
11. Logbook for wastewater generation and discharge is maintained by unit.
12. As reported by unit representative, treated effluent 3.5 to 5 KL is being consumed within the premises by storing it in a PVC tank of 1000 litres capacity.
13. Flow meter was not provided at utilization point of treated effluent, so the quantity of effluent being utilized cannot be calculated.
14. Unit has installed two borewell to meet daily freshwater requirement. Flow meter is not installed at any of the borewell.
15. Unit does not have permission for abstraction of ground water from CGWA. The unit has applied for the permission for same on 13-07-2018.
16. Unit has agreement with Bharat Oil & Waste Management Ltd. with Valid upto November 26, 2020 for management of hazardous waste.
17. Overall housekeeping of the unit was found poor with empty barrels lying scattered in campus and storm water drainage system needs improvement.
18. Unit is located on the bank of Rampur drain and the domestic discharge and treated effluent reaches the drain.

Recommendations/Suggestion:

1. Unit shall install flowmeters on the borewell in the industry premises and maintain logbook for each flowmeter and obtain CGWA NOC for ground water abstraction.
2. Unit shall install flowmeter and maintain record for treated effluent reused in horticulture.
3. Unit shall operate ETP properly to meet the discharge standard.
4. Unit shall obtain adequacy report of ETP system from a reputed expert government institutes.

L. P. S. *[Handwritten signatures]*

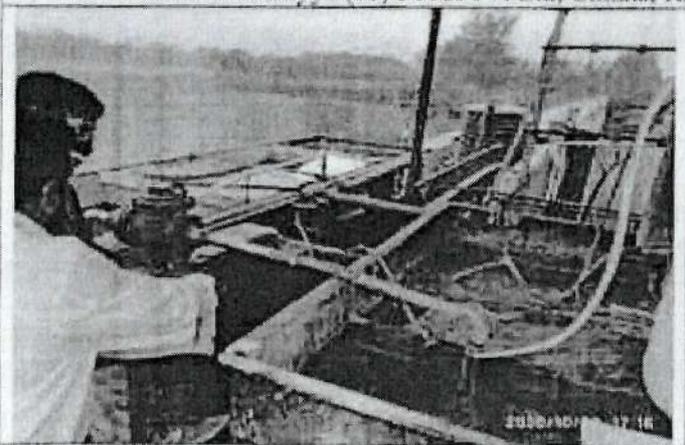
Photographs:



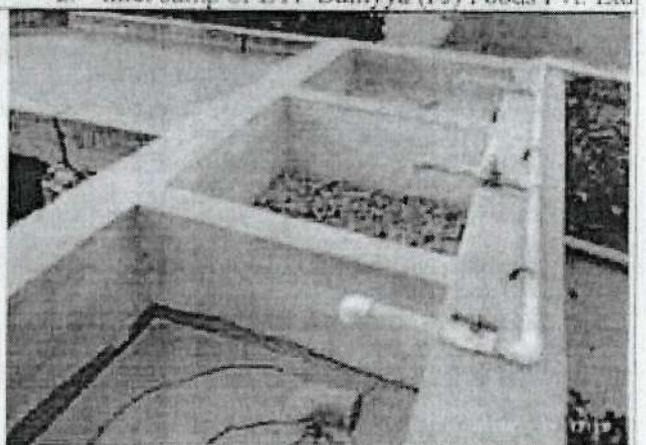
1. Main Gate- Damyya (PJ) Foods Pvt Ltd, Chikna, Ra



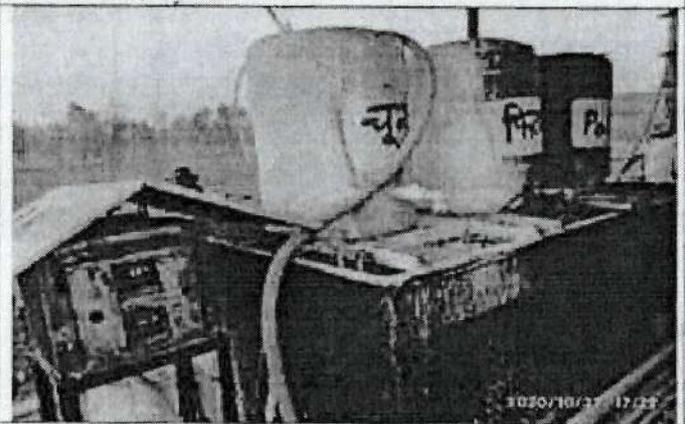
2. Inlet sump of ETP Damyya (PJ) Foods Pvt. Ltd



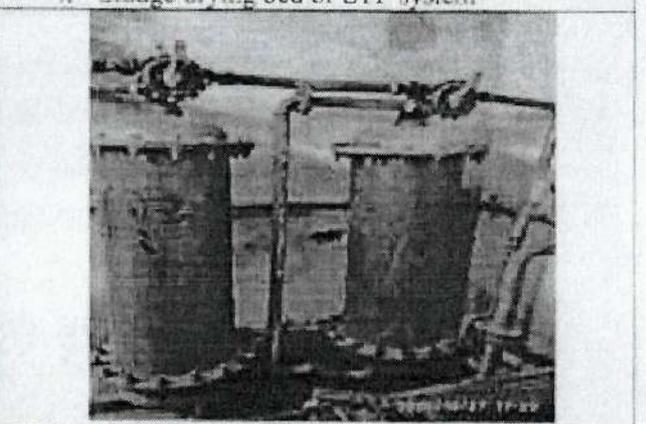
3. ETP system



4. Sludge drying bed of ETP system



5. Reaction tank of ETP



6. Tertiary filtration system

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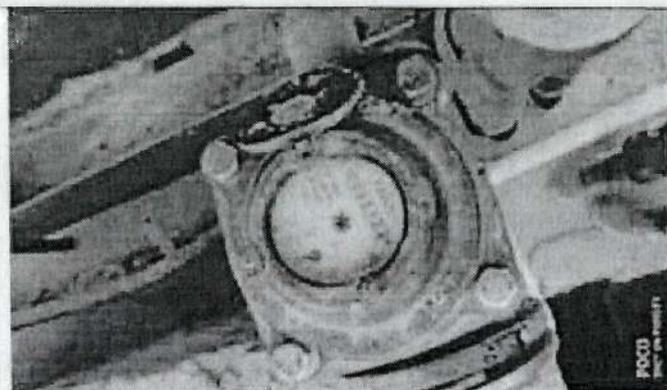
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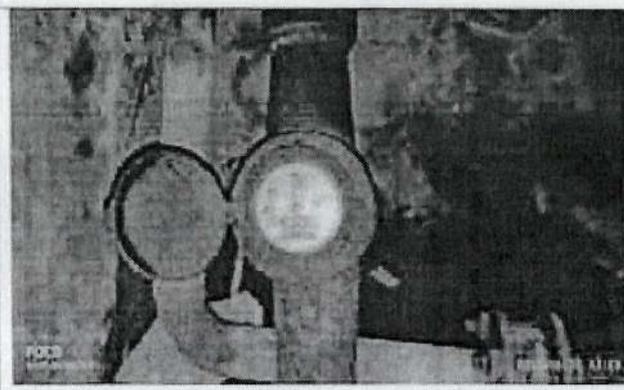
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7. Inlet flowmeter



8. Outlet flowmeter



9. One borewell of the unit out of 2 borewell



10. Aeration tank and settler of ETP

Signature of the Inspecting officials

Sr. No.	Name of the Officials	Signature
1.	Mrs. Reena Satavan, Sc. 'D', CPCB, Delhi	<i>Reena</i>
2.	Dr. R. K. Singh, Sc. 'D', CPCB, Delhi	<i>R.K. Singh</i>
3.	Sh. J.N. Tiwari, Junior Engineer, RO Moradabad, UPPCB	<i>J.N. Tiwari</i>
4.	Dr. Firoz Ahmad, RA-III, CPCB, Delhi	<i>Firoz</i>
5.	Ms. Anshul Kumari, RA-III, CPCB, Delhi	<i>Anshul</i>
6.	Ms. Shivangi Goswami, RA-II, CPCB, Delhi	<i>Shivangi</i>
7.	Dr. Sachin Mishra, SRF, CPCB, Delhi	<i>Sachin</i>



U.P. Pollution Control Board

CONSENT ORDER

Dated : 11/01/2018

Reference No.
4916/UPPCB/Moradabad(UPPCBRO)/CTO/water/RAMPUR/2017

To ,

M/S AMIT JAIN
DAMYAA (PJ) FOODS PVT. LTD.
VILLAGE-MILAK CHIKNA, SHAHBAD ROAD, DISTRICT-RAMPUR, U.P., 244901
RAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. DAMYAA (PJ) FOODS PVT. LTD.

Reference Application No :225276

Dated :11/01/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. DAMYAA (PJ) FOODS PVT. LTD. is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2018 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

RAM
KUMAR
SINGH
Digitally signed by
RAM KUMAR
SINGH
Date:2018.01.11
20:23:13 +05'30'

For and on behalf of U.P. Pollution Control Board

Regional Officer

Enclosed : As above
(condition of consent):

Copy to: Chief Environment Officer (C-7) U.P.Pollution Control Board Lucknow

RAM
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by RAM KUMAR
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Date:2018.01.11
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Regional Officer

94

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.DAMYAA (PJ) FOODS PVT. LTD. vide

Consent Order No. 225276/ Water

Dated : 11/01/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Snacks-5 TPD, Ketchup-2.5 TPD, Soya Sauce-1.0 TPD, chili sauce-2.5 TPD, and Noodles-2 TPD..
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	drain	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	<u>1.0 KLD</u>

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	20 kld
2	Total Suspended Solids	100 mg/Ltr.
3	BOD	30 mg/Ltr.
4	COD	250 mg/ Ltr.

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This consent is valid only for production of Snacks-5 TPD, Ketchup-2.5 TPD, Soya Sauce-1.0 TPD, chili sauce-2.5 TPD, and Noodles-2 TPD.
2. This consent is valid for treated industrial effluent discharge 20 KLD and domestic effluent discharge 1.0 KLD.
3. Unit should comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act, 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
4. Unit should comply the provisions of Solid Waste Management Rules, 2016.
5. Unit should maintain green belt in factory premises.
6. The board have right to modify any condition as & when require in compliance of any change in environmental guide lines and Hon'ble courts orders passed time to time.

Issued with the permission of competent authority .

RAM
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by RAM KUMAR
SINGH
Date: 2018.01.11
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For and on behalf of U.P. Pollution Control Board .

Regional Officer



U.P. Pollution Control Board

CONSENT ORDER

Reference No.
4914/UPPCB/Moradabad(UPPCBRO)/CTO/air/RAMPUR/2017

Dated : 11/01/2018

To ,

M/S AMIT JAIN
DAMYAA (PJ) FOODS PVT. LTD.
VILLAGE-MILAK CHIKNA, SHAHBAD ROAD, DISTRICT-RAMPUR, U.P., 244901
RAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. DAMYAA (PJ) FOODS PVT. LTD.

Reference Application No. 225234

Dated : 11/01/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s DAMYAA (PJ) FOODS PVT. LTD.. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2018 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

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by RAM KUMAR
SINGH
Date: 2018.01.11
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For and on behalf of U.P. Pollution Control Board

Regional Officer

**Enclosed : As above
(condition of consent):**

Copy to: Chief Environment Officer (C-7) U.P.Pollution Control Board Lucknow

RAM
KUMAR
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Digitally signed
by RAM KUMAR
SINGH
Date: 2018.01.11
20:25:51 +05'30'

Regional Officer

U.P. Pollution Control Board

Dated : 11/01/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Snacks-5 TPD, Ketchup-2.5 TPD, Soya Sauce-1.0 TPD, chili sauce-2.5 TPD, and Noodles-2 TPD.
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	boiler, 5 TPH	Rice Husk	1	Particulate Matter	30 meter GL

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	500 mg/ nm3

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1. This consent is valid only for production Snacks-5 TPD, Ketchup-2.5 TPD, Soya Sauce-1.0 TPD, chili sauce-2.5 TPD, and Noodles-2 TPD.
2. Unit should comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal , New Delhi.
3. Unit should comply the provisions of Solid Waste Management Rules, 2016.
4. Unit should disposed waste oil as per the provision of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
5. Unit should carry out regular stack monitoring and submit report to this office in every three months.
6. unit should maintain green belt in factory premises.
7. The board have right to modify any condition as & when require in compliance of any change in environmental guide lines and Hon'ble courts orders passed time to time.

Issued with the permission of competent authority .

RAM
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Digitally signed
by RAM KUMAR
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Date: 2018.01.11
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For and on behalf of U.P. Pollution Control Board .



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 9943/UPPCB/Moradabad(UPPCBRO)/HWM/RAMPUR/2019 Dated: 05/04/2020

To,

M/s DAMYAA PJ FOODS PVT LTD

Village- Chikna, Shahbad Road,,RAMPUR,244901

Tehsil :Rampur

District :RAMPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 9943 and 05/04/2020 .
2. Reference of application (No. and date) 5972889 and 18/09/2019 .
3. Mr AMIT JAIN of M/s DAMYAA PJ FOODS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Village- Chikna, Shahbad Road,,RAMPUR,244901 .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I(Category 5.1)- Used Oil	TSDF/ Authorise recyclers	250 ltrs / annum

1. The authorization shall be valid for a period of 05/04/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

- 1-Unit shall ensure compliance of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 2-Hazardous Waste shall be disposed through authorized TSDF only.
- 3-Unit shall comply with the provisions of Rule 19 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
- 4-Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form-IV form 10 from the TSDF
- 5-Unit shall file Annual Report under the provisions of Rule 6 in Form 4 by 30th June of every year for preceding period April to March.
- 6-Unit shall maintain records of Hazardous and other Wastes in Form 3 under the provisions of Rule 6.

**Amit
Chandra
(Authorized Signatory)**

Digitally signed by Amit Chandra
DN: cn=Amit Chandra, o=UP Pollution Control Board,
ou=Environment, postalCode=220016, st=Uttar
Pradesh,
2.5.4.20=0822a2a0603a20001a03a151619621e94b
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Chandra
Date: 2025.04.06 03:31:2 -04'00'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, R.O, UPPCB, Moradabad for information and necessary action .

**Amit
Chandra
CEO/EE, I/C Circle**

Digitally signed by Amit Chandra
DN: cn=Amit Chandra, o=UP Pollution Control Board,
ou=Environment, postalCode=220016, st=Uttar
Pradesh,
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Chandra
Date: 2025.04.06 03:30: 04'00'

No.10 (1)/CGWA/NR/GWC/15 - 201
Govt. of India
Central Ground Water Board
Northern Region
Bhujal Bhawan, Sector-B
Sitapur Road Yojana
Lucknow.

Dated: 18 JAN 2018

To,
The Member Secretary
Central Ground Water Authority
Ministry of water Resources, RD & GR
18/11, Jamnagar House,
Mansingh Road, New Delhi,
110011.

Sub: Ground Water Clearance in respect of M/s Damyaa (PJ) Foods Pvt Ltd, Khasra No. 334, Vill-
Chikna Shahbad Road, Rampur, Uttar Pradesh-Reg.

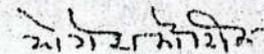
Ref: Online Application No: 21-4/5646/UP/IND/2018 dated 13/07/2018.

Sir,

Kindly refer to online application No. 21-4/5646/UP/IND/2018 dated 13/07/2018 received from M/s Damyaa (PJ) Foods Pvt Ltd for their plant located at Khasra No. 334, Vill- Chikna Shahbad Road, Rampur, Uttar Pradesh for ground water abstraction of 32.00 m³/day i.e. 9,795.00 m³/year has been examined and is recommended. Further action to be taken as per NGT decision. The hardcopy of duly filled online evaluation proforma and copy of proposal is also being submitted for necessary action.

Encl. As above

Yours Sincerely

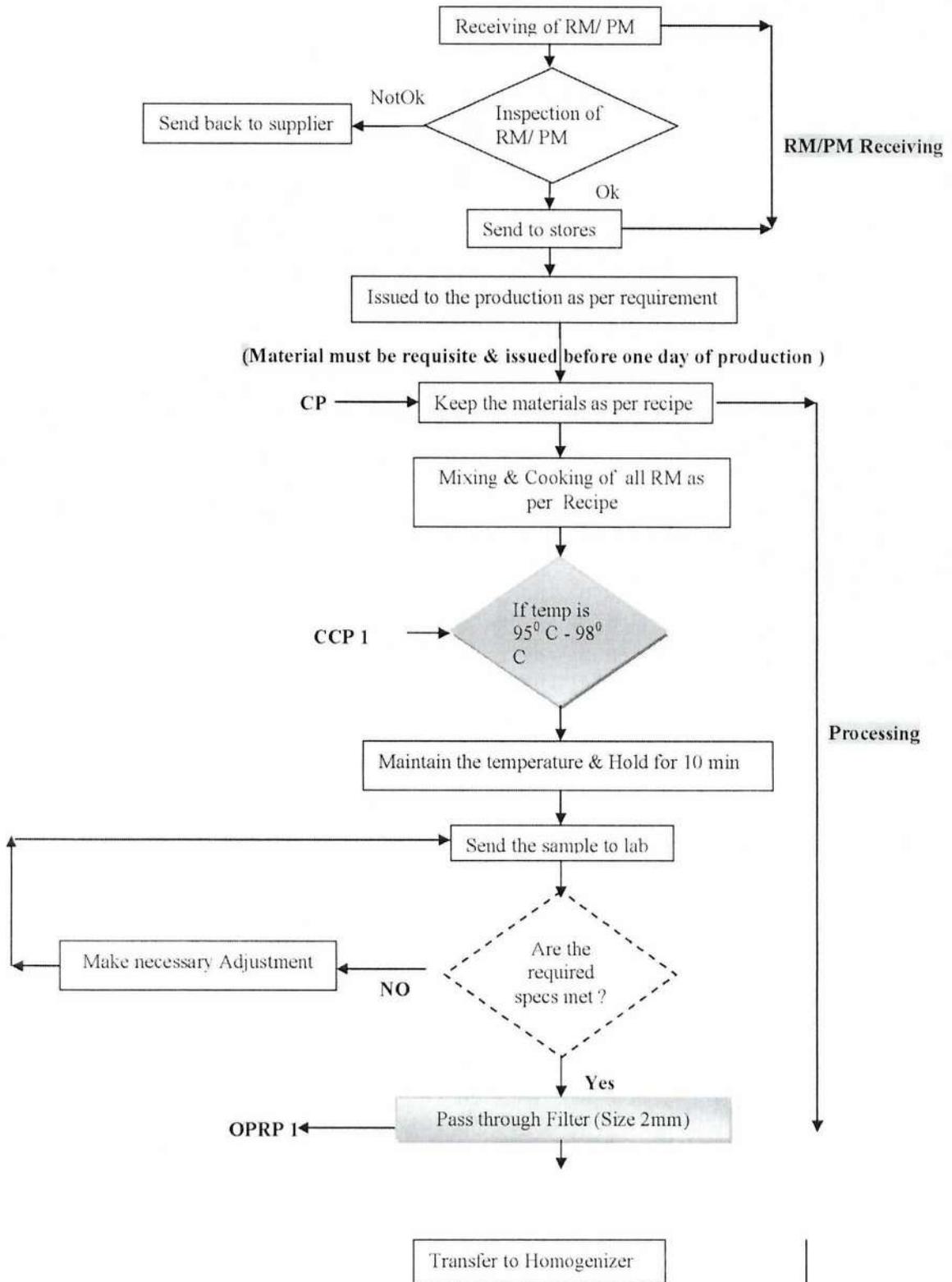


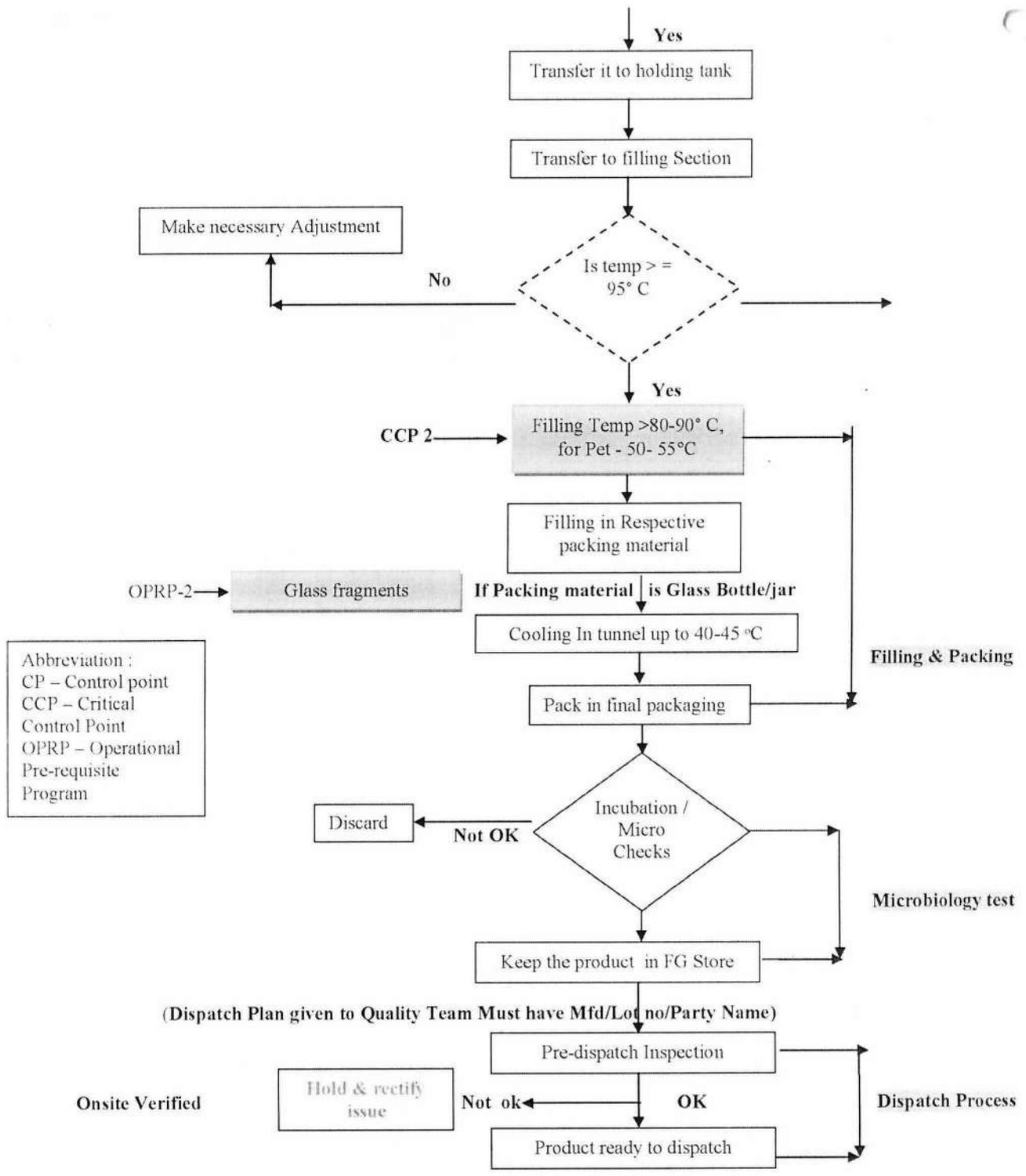
(Y B Kaushik)
Regional Director

Copy to:

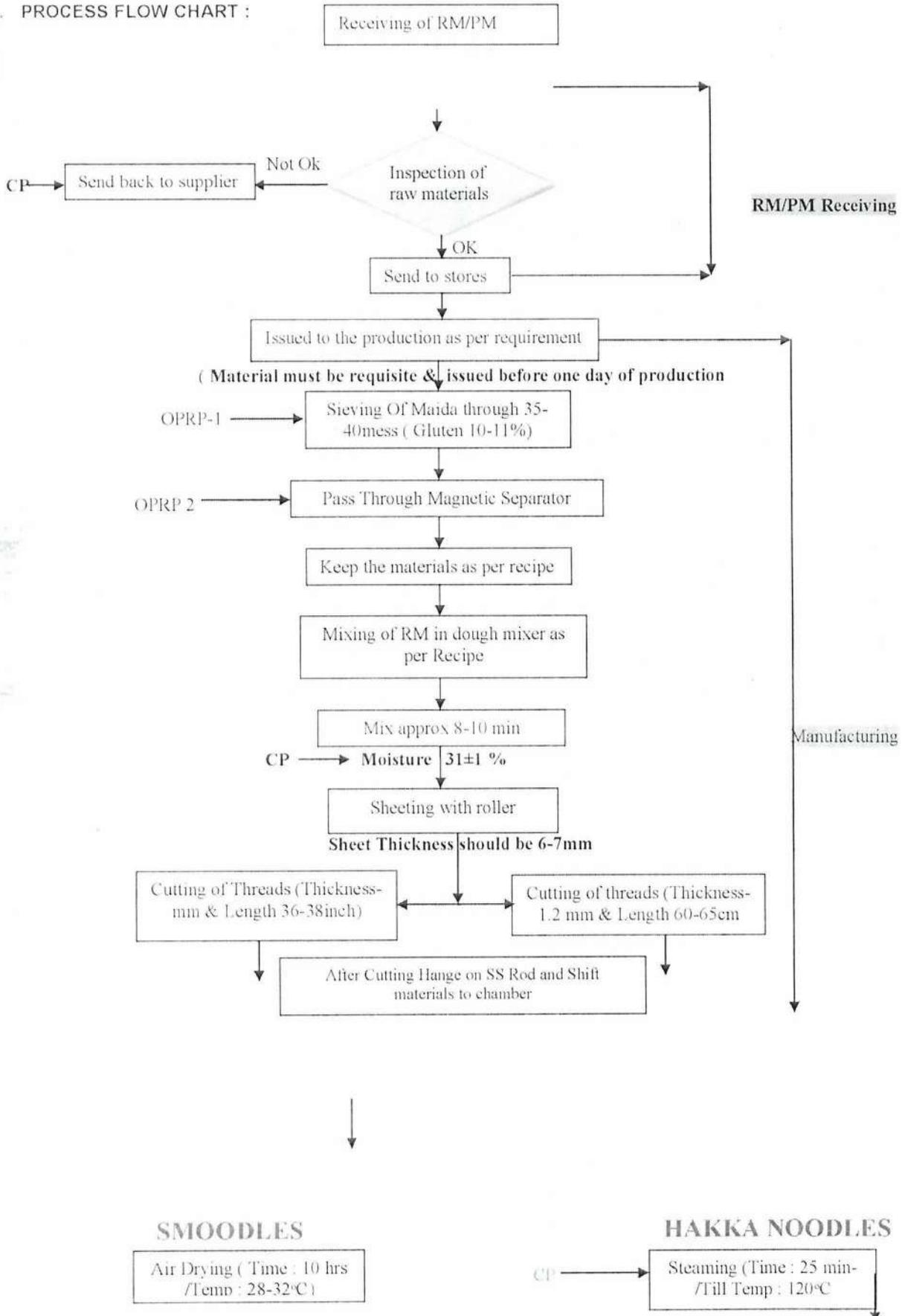
M/s Damyaa (PJ) Foods Pvt Ltd, Amit Jain, Jain Estate CRPF Road, Jwala Nagar, Rampur, Uttar Pradesh, 244901.

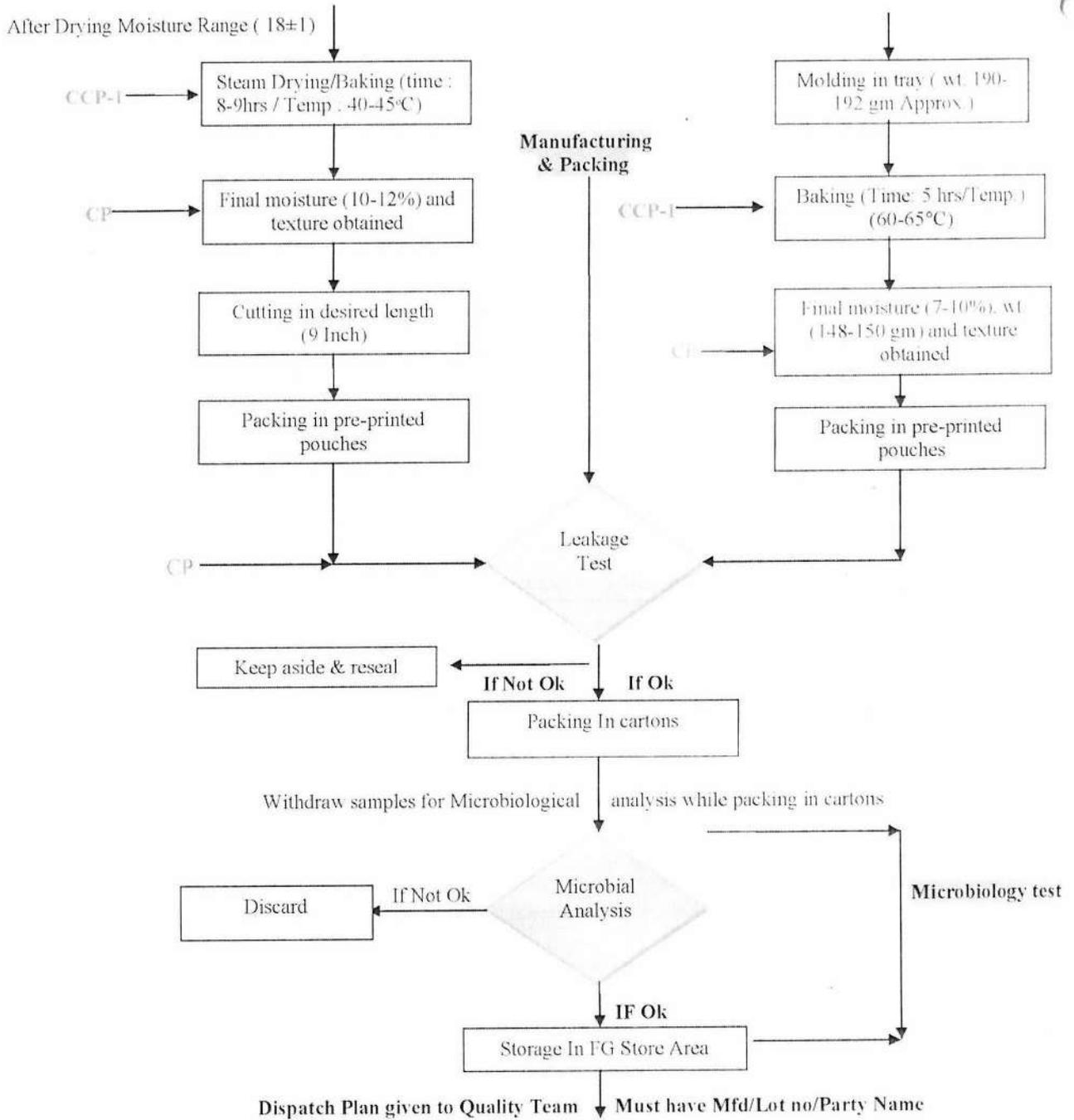
1. PROCESS FLOW DIAGRAM FOR SAUCE





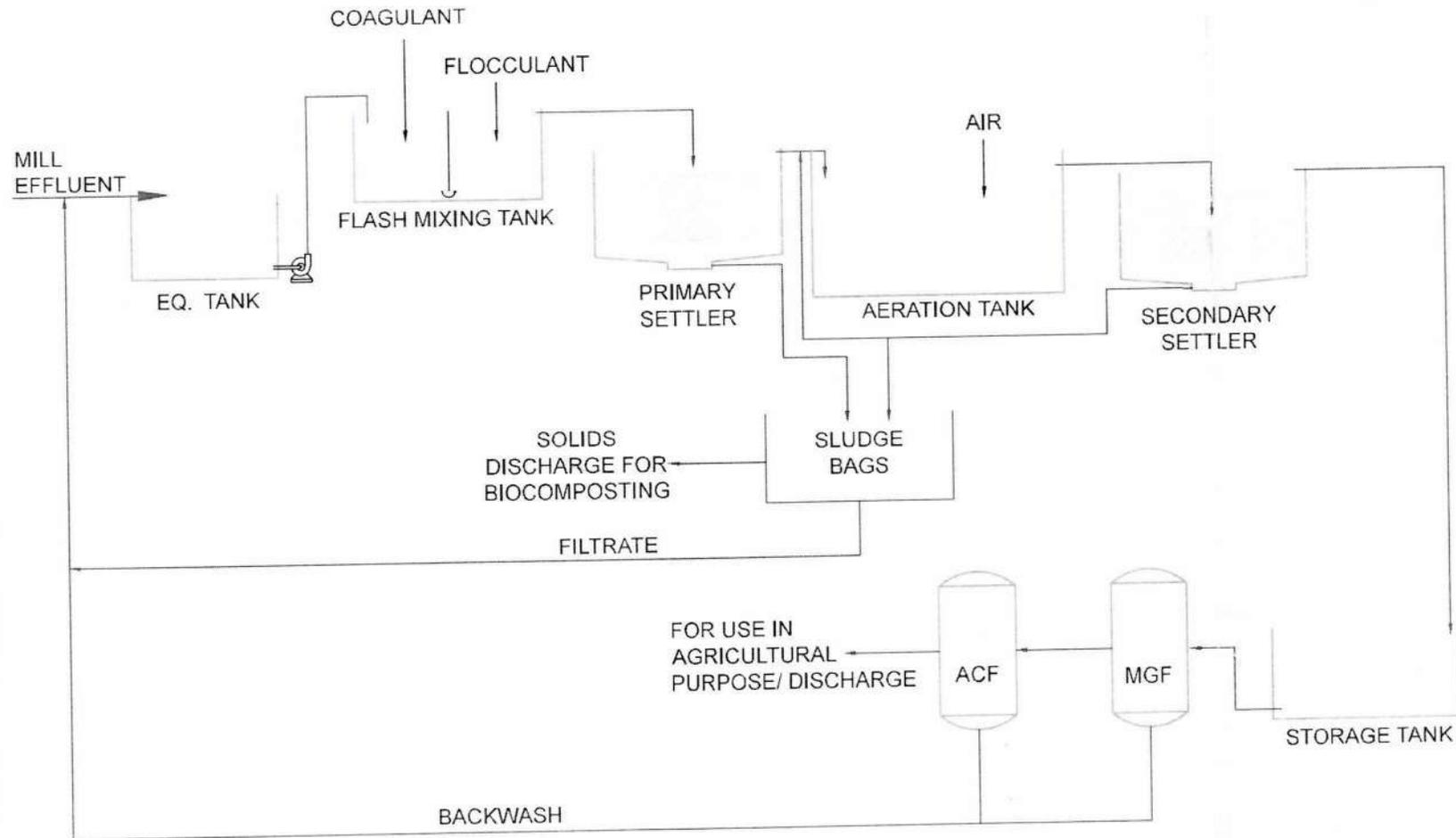
1. PROCESS FLOW CHART :





Annexure-2.6

Damyaa (P) Foods Pvt Ltd
Village - Chikna, Shahabad
Road, Rampur - 24901



ALL DIMENSIONS IN MM
CREOLE **CREOLE IMPEX**
PVT. LTD.

ETP LINE DIAGRAM (PROPOSED)

DAMYAA PJ FOODS (P) LTD. RAMPUR

DESIGNED BY: **SKM** PROJECT: **VEKAS** DRAWING NO: **CIP/DF/UGEN-01-11**
CHECKED & APPROVED: **SKM** DATE: **15.01.2024** SCALE: **1:50** SHEET: **01**

Green Lab Analysis & Research Centre Pvt. Ltd.

A-74 Naraina Industrial Area, Phase-I, New Delhi-110028

Phone: 011-42240220

Email: info@glarc.in

Website: www.glarc.in



ISO 9001 : 2015

Govt. Approved Testing Lab

RESULT OF ANALYSIS



TEST REPORT

Page No	1 of 1	Sample Report No	GLARC/WT-1910250105
Name and Address of Customer	M/s. Damya P J Foods, Village Chikna Shnhbad Road, Rampur - 244901 (U.P.)	Date of Receipt:	25-10-2019
Sample Name	ETP Sludge Water	Start Date of Analysis:	25-10-2019
Batch No	N.S	End Date of Analysis:	01-11-2019
Customer Ref. No.	N.S	Report Issue Date:	01-11-2019
Sample Pkg	Sterilized Pet Bottle	Sample Quantity:	2.0 Ltr.
Sampling Method	N.S	Any Other Information	N.S
Sample collected by	Lab Representative (Mr. Sunil Kumar)		

S.NO.	Test Paramotor	Unit of Measurements	Result	Requirement as per CPCB	Method Reference
CHEMICAL PARAMETERS					
1	pH value (at 25°C)	-	7.05	6.5 – 8.5	IS: 3025 (P-11)-1983
2	Chemical Oxygen Demand (COD)	mg/l	100.5	250.0 Max.	IS: 3025 (P-58) 2006
3	Biochemical Oxygen demand (at 3 days at 27°C)	mg/l	21.10	50.0 Max.	IS: 3025 (P-44) – 1993
4	Total Suspended Solids	mg/l	45.0	100.0 Max.	IS: 3025 (P-17) -1984
5	Oil and Grease	mg/l	6.0	10 max	IS: 3025(P-39)-1984
6	Total Dissolved Solid	mg/l	231.5	--	IS: 3025 (P-16)-1984

CPCB : Central Pollution control Board

Remarks : The sludge not contain any hazardous compound

End of Report

Authorized Signatory (Chemical)
G.P.Jaiswal

- The results listed refer only to tested samples and applicable parameters. Endorsement of product is neither inferred nor implied.
- Test certificate in full or part shall not be used for promotional or publicity purpose & cannot be used as an evidence in the court of law.
- The Sample of Drugs & Cosmetics will be destroyed after one year and other sample will be destroyed with in a month from the date of issuing certificate. (In case of non-perishable products only)
- Total liability of our Analytical division is limited to the invoiced amount. • Sample is not drawn by us unless otherwise stated. • Results given in report are related to sample tests.



INDUSTRY INSPECTION REPORT

Date of Inspection : 27-10-2020

1.	Name of the Unit with complete Postal address	M/s Usha Steel Process D-22, 23 & 29 Ajeetpur Industrial Estate Ajeetpur, Rampur Uttar Pradesh	
2.	Spatial Coordinates (Latitude & Longitude) in Decimal format only	N : 28.763583 E : 79.018703	
3.	Name of the contact person with designation Telephone E-mail	Prakash Chandra (Sr. Manager) Mob. 9412717711	Varun Gupta (Manager) Mob. 9756042967
4.	Date/Year of commissioning	01/01/2007	
5.	Name of SPCBs Regional Office	UPPCB Regional Office, Moradabad	
6.	Industry Operational Status	Operational	
7.	Water Consent	Valid from 08/01/2019 to 31/12/2020 (Annexure-3.1)	
	Air Consent	Valid from 08/01/2019 to 31/12/2020 (Annexure-3.2)	
	Hazardous Waste Authorization	Valid from 05.04.2020 to 05.04.2025 (Annexure-3.3) Schedule I (Category 5.1)-Used Oil – 100 Litres/day Schedule I (Category 35.3)- ETP Sludge – 0.25 Ton/Annum Authorised mode of disposal or recycling or utilization or co-processing etc. – TSDF/Authorize recyclers	
	NOC from CGWA (Validity with date/ Expired/ Applied for renewal/ First time Applied / Never Applied)	Applied on 02-08-2019 (Annexure-3.4)	
8.	Consented Production capacity (TPD) for each product	1. Pickling of 1000 rims per day	
9.	Manufacturing process details (Attach Process Flow chart for each Product)	Process Chart for Pickling is attached at Annexure-3.5	
10.	Present production status for each products	1. About 800 rims/day	
11.	Raw materials consumed (Tons per Ton of product)	HCL Acid- 3634.2 kg/month (Avg. May – September 2020) [Annexure-3.6] Neutralizer – 20 Kg/month	
12.	Total water requirement (m ³ /day) – As informed by unit as no logbook for borewell available	Process	2000 litres/day
		Washing	150 litres/day
		Domestic	150 litres/day
		Others (specify)	-
		Total	2300litres/day
Sources of water (Borewell/surface/others)		Borewell -1	
Flow meter installed at borewell (Yes/ No)		NO	
13.	Wastewater generation, (m ³ /day)	As per consent	Present status (m ³ /day)
	Process effluent (Through ETP)	2 KLD	0.976 m ³ /day average quantity industrial effluent (As per logbook provided by unit)
	Domestic wastewater (Thorough Septic tank)	1KLD	Discharged in drain

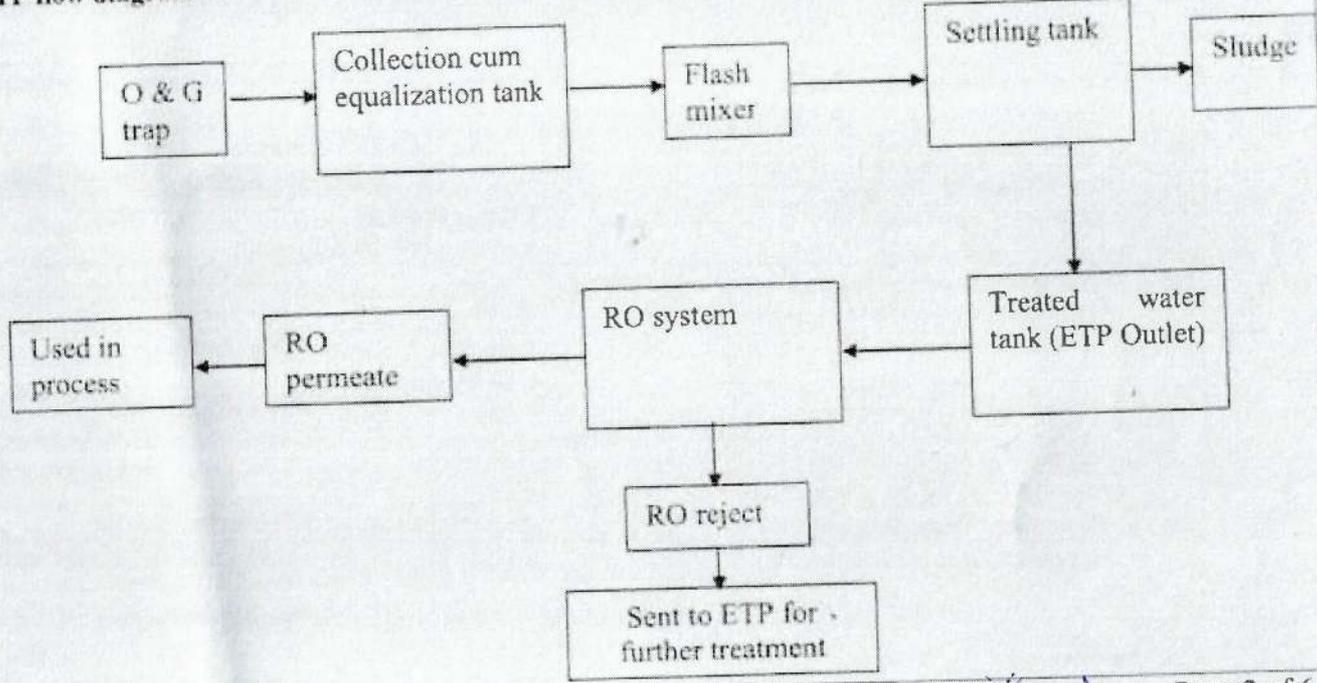
Total	3 KLD	-
Wastewater discharged (effluent) (m ³ /day)	As per consent 2KLD industrial effluent	Average 0.885m ³ /day average based on logbook for RO from 01 May to 26 October 2020
Final Discharge Point of treated wastewater	Recycled through reverse osmosis system installed	
Description of Effluent Treatment facilities components with design details (Attach Flow chart)	Physico Chemical based ETP followed by Reverse Osmosis (R.O) system (Attached at Annexure- 3.7	

14. Types of Waste Generated	Quantity generated	Storage	Disposal
Chemical/ETP Sludge: Others e.g., Used oil, empty barrels etc. (specify) :	October 26 days – 202 Kg September, 2020 – 210.5kg August 2020 – 238.5 kg July 2020 – 222.5 kg June 2020 – 198 kg May 2020 – 225.5 kg	March 2020 – ETP sludge - 610 KG Rags cleaning/materials – 850 kg July 2020 – ETP Sludge – 725 kg Rags cleaning/materials – 465 kg	
Total Quantity (1 May- October 26, 2020	1297 KG (1 May to 26 October, 2020) Avg. 219 Kg per month (May to September)		

15. Common/ hazardous waste treatment Storage & Disposal Facility Manifest (Form - 10)	Yes Form 10 for March and July 2020 (copy provided) However, for quantity of hazardous waste in Form-10 of July the invoice is generated in October 2020.	For March 2020 Chemical sludge from Waste water treatment/ETP – 610 KG (Waste Cat.- 35.3) Contaminated Cotton Rags or other cleaning materials – 850 kg (Waste Cat. - 33.2) For July 2020 Chemical sludge from Waste water treatment/ETP – 725 KG (Waste Cat.- 35.3) Contaminated Cotton Rags or other cleaning materials – 465 kg (Waste Cat. - 33.2)
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Hazardous Waste disposal method: The unit has agreement with Bharat Oil & Waste Management Ltd., for management of Hazardous waste generated within the premises upto 04.11.2024.

ETP flow diagram



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@Aj Zee Jay Gullivergi Anshul P.S.

Observations:

1. The unit is engaged in pickling of MS sheets on job work basis.
2. The unit was operational at the time of inspection.
3. The unit has obtained Consent to operate under Water and Air Act with validity upto 31.12.2020 from UPPCB. The Unit has also obtained Hazardous Waste Authorization from UPPCB with validity upto 05.04.2025.
4. Unit has installed an ETP of 15 KL capacity for the treatment of trade effluent and based on Physico-chemical treatment followed by RO system.
5. ETP comprises of screen bar, oil & grease trap, collection cum equalization tank, flash mixing tank, settling tank, clear water tank, RO system and sludge filter press.
6. The unit has permission for discharge of 2 KLD of treated effluent. However, as reported by unit representative, the treated effluent after reverse osmosis stage is being used within the process.
7. Joint team collected samples from inlet and outlet of ETP system. The analysis results are presented below.

Parameters	ETP Inlet	ETP outlet	RO Inlet	RO Permeate	RO Reject	Standards as per Consent/ sector specific standards
pH	2.5	4.6	5.8	8.1	5.5	6.0-9.0
Colour (colour units)	33	427	24	BDL		-
COD (mg/l)	13488	296	133	BDL	306	250
BOD (mg/l)	10000	131	23	BDL	143	30
TDS (mg/l)	9820	8932	10816	380	12668	-
TS (mg/l)	62980	-	-	-	13220	-
TSS (mg/l)	8256	60	228	212	160	100
As (mg/l)	BDL	BDL	BDL	BDL	BDL	-
Cd (mg/l)	BDL	BDL	BDL	BDL	BDL	2
Co (mg/l)	BDL	BDL	BDL	BDL	BDL	-
Cr (mg/l)	2.16	0.18	0.04	BDL	0.01	2
Cu (mg/l)	BDL	BDL	BDL	BDL	BDL	3
Fe (mg/l)	2652.95	488.95	264.05	0.43	293.55	3
Mn (mg/l)	11.36	2.12	2.05	BDL	3.03	-
Ni (mg/l)	0.55	0.10	0.06	BDL	0.11	5
Pb (mg/l)	0.24	0.02	BDL	BDL	BDL	0.1
Sb (mg/l)	BDL	BDL	BDL	BDL	BDL	-
Se (mg/l)	BDL	BDL	BDL	BDL	BDL	-
V (mg/l)	0.07	BDL	BDL	BDL	BDL	-
Zn (mg/l)	0.61	0.11	0.12	BDL	0.15	5

8. The analysis results of samples collected from ETP outlet (before R.O.) shows pH: 4.6 (6.5-8.5), BOD: 131 mg/l (norms: 30 mg/l), TSS: 60 mg/l (norms 100 mg/l), COD: 296 mg/l (norms: 250 mg/l) and TDS: 8932 mg/l.

9. Analysis report of the RO system installed after ETP shows values of R.O. permeate as pH: 8.1 (6.8-8.5), BOD: BDL (norms: 30 mg/l), TSS: 212 mg/l (norms 100 mg/l), COD: BDL mg/l (norms: 250 mg/l) and TDS: 380 mg/l, which is non-complying w.r.t. TSS as discharge standard.
10. Significant variation in quality of ETP outlet and RO feed is observed. pH (5.8) of RO feed increased by 1.2 compared to ETP outlet, colour in RO feed reduced from 427 to 24 Hazen, COD in RO feed reduced from 296 to 133 mg/L compared to ETP outlet, BOD in RO feed reduced from 131 to 23 mg/L compared to ETP outlet, TDS in RO feed increased from 8932 to 10816 mg/L compared to ETP outlet, TSS in RO feed increased from 60 to 228 mg/L compared to ETP outlet and Fe in RO feed reduced from 488.95 to 264.05 mg/L compared to ETP outlet.
11. Unit has installed flow meter at inlet and outlet point of ETP system. During visit the totalizer reading of inlet and outlet were 2129 m³ and 1881.2 m³ respectively.
12. Logbook for ETP system is maintained by unit.
13. No green belt observed as per consent condition at 33% of units premises area.
14. As reported by unit representative, RO permeate is being utilized in process and RO reject is sent to collection tank of ETP for further treatment.
15. Flow meter was not provided at utilization point of treated effluent, for calculation of quantity of effluent being utilized/recycled.
16. Unit has installed one borewell to meet daily freshwater requirement. Logbook for freshwater consumption is not maintained by unit as flow meter was not installed at borewell.
17. Unit does not have permission from CGWA for abstraction of ground water. The unit has applied for the permission for same on 02-08-2019.
18. As per log book provided for raw material consumption, it is observed that the quantity of HCL used is increased in September 2020 to 5995 kg from 3245 Kg used in August, 2020. However, as per the logbook provided for quantity of sludge generated is reduced in September to 210.5 kg in comparison to August as 238.5kg and July as 222.5kg which is contradictory.
19. The Total flow from ETP outlet in September is increased slightly in comparison to August, where raw material consumption has increased by more than 80% during September.
20. Unit has installed sludge filter press for management of ETP sludge. Logbook for generation of ETP sludge is maintained by the unit and as per record total sludge of around 200-225 Kg /month.

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Recommendations/Suggestion:

1. Unit shall install flowmeters on the borewell and other points of effluent generations, reuse and discharge in the industry premises with logbook for each flowmeter and obtain CGWA-NOC for ground water abstraction.
2. Unit shall install flowmeter and maintain record for treated effluent reused in process and amount of water discharged.
3. Unit shall obtain adequacy report of ETP system from a reputed expert government institutes.
4. Unit shall operate the ETP properly and ensure that treated effluent shall meet the discharge norms.

Photographs

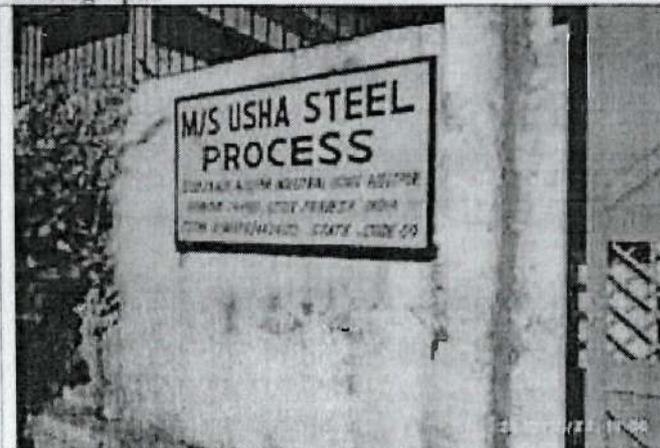


Fig.1 Front gate of the Unit



Fig.2 ETP area of the plant



Fig.3 Processing section of the unit

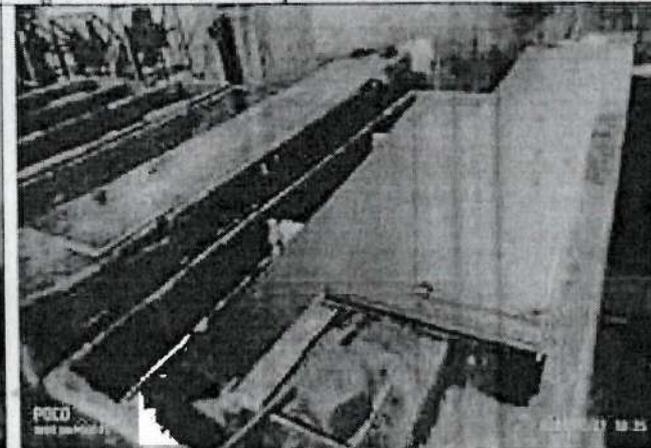


Fig.4 Raw material under process

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@Vijay the Ace @Bhivangi... Anshul
Raj

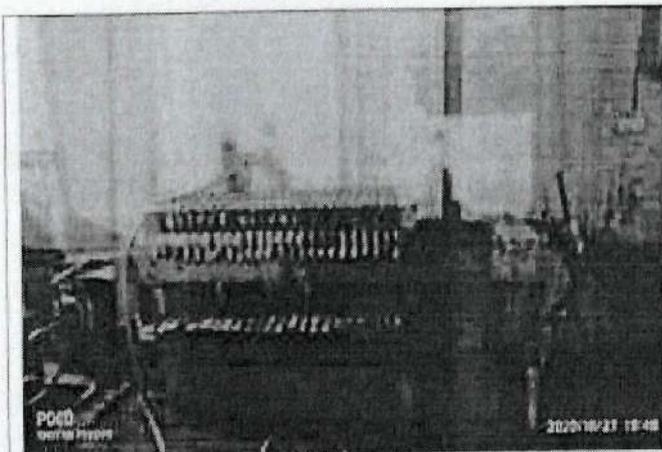


Fig.5 Filter press for ETP sludge

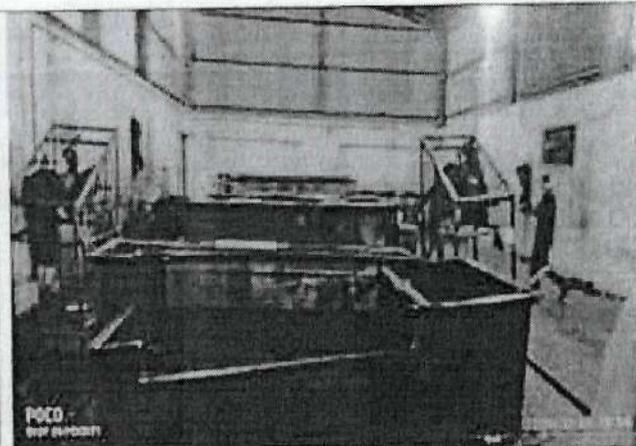


Fig.6 Processing area

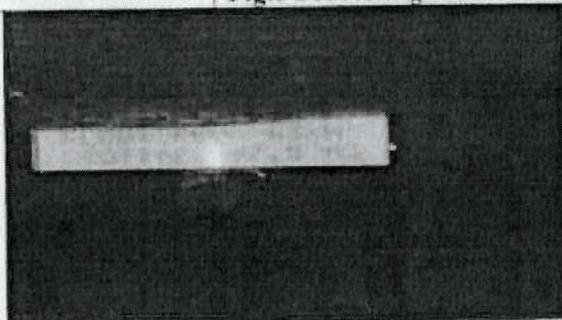


Fig.7 ETP flowmeter

Signature of the Inspecting officials

Sr. No.	Name of the Officials	Signature
1.	Mrs. Reena Satavan, Sc.'D', CPCB, Delhi	<i>Reena</i>
2.	Dr. R. K. Singh, Sc.'D', CPCB, Delhi	<i>R.K. Singh</i>
3.	Sh. J.N. Tiwari, Junior Engineer, RO Moradabad, UPPCB	<i>J.N. Tiwari</i>
4.	Dr. Firoz Ahmad, RA-III, CPCB, Delhi	<i>Firoz</i>
5.	Ms. Anshul Kumari, RA-III, CPCB, Delhi	<i>Anshul</i>
6.	Ms. Shivangi Goswami, RA-II, CPCB, Delhi	<i>Shivangi</i>
7.	Dr. Sachin Mishra, SRF, CPCB, Delhi	<i>Sachin</i>

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U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
43284/UPPCB/Moradabad(UPPCBRO)/CTO/water/RAMPUR/2018

Dated : 10/01/2019

To ,

Shri USHA GUPTA

M/s USHA STEEL PROCESS

Plot NO-22, 23 29, Ajeetpur Industrial Estate, Tehsil-Sadar, District-Rampur, U.P.

244901,,RAMPUR,244901

RAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. USHA STEEL PROCESS

Reference Application No :3965121

Dated :10/01/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. USHA STEEL PROCESS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 08/01/2019 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT

CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2019.01.10
13:37:43 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer Moradabad

AMIT

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Digitally signed by
AMIT CHANDRA
Date: 2019.01.10
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Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.USHA STEEL PROCESS vide

Consent Order No. 3965121/ Water

Dated : 10/01/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Pickling in Rim 1000 numbers per day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1 KLD	Septic Tank
2	Industrial	2KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	1KLD

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	2KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This consent is valid for pickling of rim - 1000 no. per day.
2. Unit shall adopt the Cleaner Technology for Electroplating unit as prescribed by CPCB.
4. Quality of the treated discharge shall always meet the discharge norms for Electroplating units as prescribed in the Environment (Protection) Rules 1986.
5. Electromagnetic flow meter shall be installed at water source (Tube well) and outlet of ETP, proper records shall be maintained of the water abstracted from ground water and effluent discharge.
6. Unit shall obtain NOC for ground water extraction from CGWA within 03 months.
7. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
8. Unit shall comply the provisions of Hazardous and Other Waste (Management and Trans-Boundary Movement) Rules 2016, and regularly sent the Hazardous waste generated from the unit to TSDF for safe disposal.
9. Unit shall maintain the records of the waste sent to TSDF.
10. Unit shall submit treated effluent monitoring report and ground water quality monitoring report done by MoEF & CC approved laboratory within 3 months.
11. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
12. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

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For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
43283/UPPCB/Moradabad(UPPCBRO)/CTO/air/RAMPUR/2018

Dated : 10/01/2019

To ,

Shri USHA GUPTA
M/s USHA STEEL PROCESS
Plot NO-22, 23 29, Ajeetpur Industrial Estate, Tehsil-Sadar, District-Rampur, U.P.
244901,,RAMPUR,244901
RAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. USHA STEEL PROCESS

Reference Application No. 3965087

Dated : 10/01/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s USHA STEEL PROCESS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 08/01/2019 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

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AMIT CHANDRA
Date: 2019.01.10
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For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Moradabad

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CHANDRA
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CHANDRA
Date: 2019.01.10
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Chief Environment Officer

112

U.P. Pollution Control Board

Dated : 10/01/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Pickling in Rim 1000 numbers per day.
- 2(a) . The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG Set 10 KVA	Disel oil	01	Particulate Matter	1.0 meter above from the roof of nearest building

- 2(b) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	As per standards stipulated in E(P)Rules 1986

- 3 . Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
- 4 . The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
- 5 . The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
- 6 . The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
- 7 . Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
- 8 . The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1. This consent is valid for Pickling in rim- 1000 numbers per day
2. Cyanide in the process is not allowed.
3. Operation of Air pollution control system and operation of the unit must ensure protection of ambient air of the area.
4. Unit shall adopt the Cleaner Technology for Electroplating unit as prescribed by CPCB.
5. Quality of the emission should always meet the discharge norms for Electroplating units as prescribed in the Environment (Protection) Rules 1986.
6. Unit shall install bag filter as Air Pollution Control System for Buffing section within 03 months.
7. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
8. Unit shall comply the provisions of Hazardous and Other Waste (Management and Trans-Boundary Movement) Rules 2016, and regularly sent the Hazardous waste generated from the unit to TSDF for safe disposal.
9. Height of the stack of buffing and polishing section shall be above 10 meter from the ground or 03 meters above from the hood, whichever is more.
10. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC within 03 months and after that on quarterly basis..
11. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
12. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
13. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

AMIT
CHANDRA

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AMIT CHANDRA
Date: 2019.01.10
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For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

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UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 10726/UPPCB/Moradabad(UPPCBRO)/HWM/RAMPUR/2019 Dated: 05/04/2020

To,

M/s USHA STEEL PROCESS

Plot NO-22, 23 29, Ajeetpur Industrial Estate, Tehsil-Sadar, District-Rampur, U.P.

244901,,RAMPUR,244901

Tehsil :Rampur

District :RAMPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 10726 and 05/04/2020 .
2. Reference of application (No. and date) 6755506 and 28/11/2019 .
3. Mr USHA GUPTA of M/s USHA STEEL PROCESS is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Plot NO-22, 23 29, Ajeetpur Industrial Estate, Teh .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I(Category 5.1)- Used Oil	TSDF/ Authorise recyclers	100 Ltrs / Day
2	Schedule I(Category 35.3)-ETP Sludge	TSDF	0.25 Ton /Annum

1. The authorization shall be valid for a period of 05/04/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

- 1-Unit shall ensure compliance of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 2-Hazardous Waste shall be disposed through authorized TSDF only.
- 3-Unit shall comply with the provisions of Rule 19 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
- 4-Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form-IV form 10 from the TSDF
- 5-Unit shall file Annual Report under the provisions of Rule 6 in Form 4 by 30th June of every year for preceding period April to March.
- 6-Unit shall maintain records of Hazardous and other Wastes in Form 3 under the provisions of Rule 6.

Amit
Chandra
(Authorized Signatory)

1. 2016-17-2017-18-2018-19-2019-20
 2. 2019-20-2020-21-2021-22-2022-23
 3. 2022-23-2023-24-2024-25-2025-26
 4. 2025-26-2026-27-2027-28-2028-29
 5. 2028-29-2029-30-2030-31-2031-32
 6. 2031-32-2032-33-2033-34-2034-35
 7. 2034-35-2035-36-2036-37-2037-38
 8. 2037-38-2038-39-2039-40-2040-41
 9. 2040-41-2041-42-2042-43-2043-44
 10. 2043-44-2044-45-2045-46-2046-47
 11. 2046-47-2047-48-2048-49-2049-50
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 13. 2052-53-2053-54-2054-55-2055-56
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 34. 2115-16-2116-17-2117-18-2118-19
 35. 2118-19-2119-20-2120-21-2121-22
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Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)

Application Number : 21-4/7769/UP/IND/2019

General Information:

Water Quality: Fresh Water
Application Type Category/ Type of Application: Steel Industry
(i) Name of Industry: USHA STEEL PROCESS
(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$)
Address Line 1 : D-22,23,29, AJEETPUR INDUSTRIAL ESTATE
Address Line 2 : AJEETPUR, RAMPUR
Address Line 3 :
State: UTTAR PRADESH
District: RAMPUR
Sub-District: CHAMRAON
Village/Town: Ajitpur (CT)
Latitude: 28.763583
Longitude: 79.018703
Area Type : Non-Notified
Area Type Category : Over Exploited

(III) Communication Address

Address Line 1: OM NIWAS, NEAR JWALA KACHRI UDYOG,
ROSHANBAGH INDUSTRIAL AREA, CIVIL LINES,
RAMPUR
Address Line 2:
Address Line 3:
State: UTTAR PRADESH
District: RAMPUR
Sub-District: CHAMRAON
Pincode: 244901
Phone Number with Area Code:
Mobile Number: 91 9412717711
Fax Number:
E-Mail: pc00793@rediffmail.com

v) Salient Features of the Industrial Activity:

Steel Job Work.

v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :

Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area	125.41		125.41
Open Land	0.00		0.00



bharatkosh.gov.in

Government of India Receipt Portal

RECEIPT

Transaction Ref.No. 0208190000126

Dated: Aug 2 2019 7:10AM

Received from MS./MRS. USHA GUPTA with Transaction Ref.No. 08190000126

dated Aug 2 2019 7:10AM the sum of INR 1000 (One Thousand Only) through Internet based Online payment in the account of

PROCESSING FEE OF FRESH NOC FOR GROUND WATER EXTRACTION, , .

Disclaimer:- This is a system generated electronic receipt, hence no physical signature required for the purpose of authentication

Printed On: 02-08-2019 07:15:46

Responsible: Controller General of Accounts

9872515916 Sameer

9872515916 Sameer.

M/s Usha Steel Process

Pradeep Choudhary
Proprietor

**Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)**

Application Number : 21-4/7769/UP/IND/2019

Road/ Paved Area	250.83	250.83
Rooftop area of building/ sheds	877.93	877.93
Total	1254.17	1254.17
(vi) Drainage in the Area (River/ Nala etc) :	Industrial Drain.	
(vii) Source of Availability of Surface Water for Infrastructure Use (Submit Water Availability / Non Availability Certificate):(\$)	Not Available from any Government Water Supplying Agency.	
(viii) Average Annual Rainfall in the Area (in mm):	910.79	
(ix) Townships / Villages (Within 2km Radius of the Industrial Unit):	Rampur	
(x) Whether Ground Water Utilization for:	Existing Industry	
Date of Commencement Industry:	30/06/2011	
Date of Expansion :		

Details of Water Requirement (Fresh and Recycled Water Usage):

Please Enclose Water Balance Flow Chart of Activities and Requirement of Water at each Stage (\$))

(i) Total Water Requirement (a+b+c+d) (m3/day)

	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m3/day)			
(a) Ground Water Requirement (m3/day):	4.00	0.00	4.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
Total Fresh Water Requirement (a+b+c)(m3/day):	4.00	0.00	4.00
(d) Recycled Water Usage (m3/day):	0.00	0.00	0.00
Total Water Requirement : (a+b+c+d)(m3/day)	4.00	0.00	4.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	0.00	0.00	0.00	300	0.00
Residential / Domestic	3.00	0.00	3.00	300	900.00
Greenbelt Development /Environment Maintenance	1.00	0.00	1.00	300	300.00
Other Use	0.00	0.00	0.00	300	0.00
Grand Total	4.00	0.00	4.00		1200.00

M/s Usha Steel Process

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Proprietor

**Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)**

Application Number : 21-4/7769/UP/IND/2019

i) Breakup of Recycled Water Usage:

	(m3/day)	(Days)	(m3/year)
(a) Total Waste Water Generated :	2.50	300	750.00
(b) Quantity of Treated Water Available	0.00		
i). Reuse in Industrial Activity:	0.00	300	0.00
ii). Reuse in Green Belt Development:	0.00	300	0.00
iii). Other Uses:	0.00	300	0.00
(c) Total Treated Water Utilized:	0.00		0.00

Ground Water Requirement: 4.00 (m3/day)

Groundwater Abstraction Structure- Existing:

Number of Existing Structures: 1

No.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
	Borewell / 2011	40.00 / 101	10.00	2.00	2 / 300	Submersible Pump	1.00	No	No / -

Groundwater Abstraction Structure- Proposed:

Number of Proposed Structures: 0

No.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof

Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition in and around the Area) Applicable to Industries Consuming Greater Than 500 m3/day : (\$)

Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water is abstracted from outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency if Already implemented, details to be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).(\$)

REPORT ENCLOSED.

M/s Usha Steel Process

Proprietor

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Page 3 of 6

Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)

Application Number : 21-4/7769/UP/IND/2019

Consent to Operate / Establish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests (MoEF) or State Pollution Control Board (SPCB) or State Level Expert Appraisal Committee (SEAC) or State Level Environment Impact Assessment Authority (SLEIAA); (\$)

Attached Consent/ Approval of Government Agency (Previous: Referral Letter)

Letter Number 3965121

S.No	Consent /Approval of Government Agency	Attachment Name	File Name
1	State Pollution Control Board	CTO-WATER	Consent.pdf

Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:
If Yes, so Details thereof with Status:

INDUSTRIAL USE- Self Declaration

is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as of the date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.
is to Certify that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am aware that if Any Part of the Data / Information Submitted is Found to be False or Misleading at Any Stage the Application will be Rejected Out Rightly.

Application Proforma is Subject to Modification from Time to Time.

Application should be submitted to Regional Office.

Regional Director, Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B, Sitapur Road Yojna, Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021

Incomplete Application will be Summarily Rejected.

Incomplete Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

Applicant has to Submit Processing Fee of Rs. 1000.00/- (Rupees One Thousand Only) through NON TAX RECEIPT PORTAL (<http://bharatkosh.gov.in>). A receipt will be generated. Please fill in the Transaction Ref No. and Date from the receipt, in print out of application and attach receipt along with hard copy of application.

Application Details:-

Transaction Ref

Number:-

Date:-

The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application Required Documents before Submitting Online Application.

Attached Files:

Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii))

S.No	Attachment Name	File Name
1	SITE PLAN	Site Plan.pdf

Certified Revenue Sketch : (Refer: 1 (ii))

No Attachment Found!

Documents of Ownership / Lease : (Refer: 1 (v))

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)

Application Number : 21-4/7769/UP/IND/2019

No Attachment Found!

Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) :
(Refer: 1 (vii))

S.No	Attachment Name	File Name
1	Denial Letter	Denial.pdf

Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water): (Refer: 2)

S.No	Attachment Name	File Name
1	FLOW CHART	Water Flow Chart.pdf

Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4)

No Attachment Found!

Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

S.No	Attachment Name	File Name
1	AR REPORT	AR Report-USHA STEEL.pdf

Authorization Letter (Previous: Authorization) :

S.No	Attachment Name	File Name
1	AUTHORIZATION	Authorization.pdf

Ground Water Quality Report(Previous: Non-Polluting Effluent) :

S.No	Attachment Name	File Name
1	TEST REPORTS	Usha Steel Process - TEST REPORTS.pdf

Extra Attachment :

S.No	Attachment Name	File Name
1	LEASE DEED	Lease Deed.pdf

Scanned Industrial Application :

No Attachment Found!

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)**

Application Number : 21-4/7769/UP/IND/2019

Date :

Place :

Name & Signature of the applicant
(With official seal)

Associated User : USHASTEELPROCESS

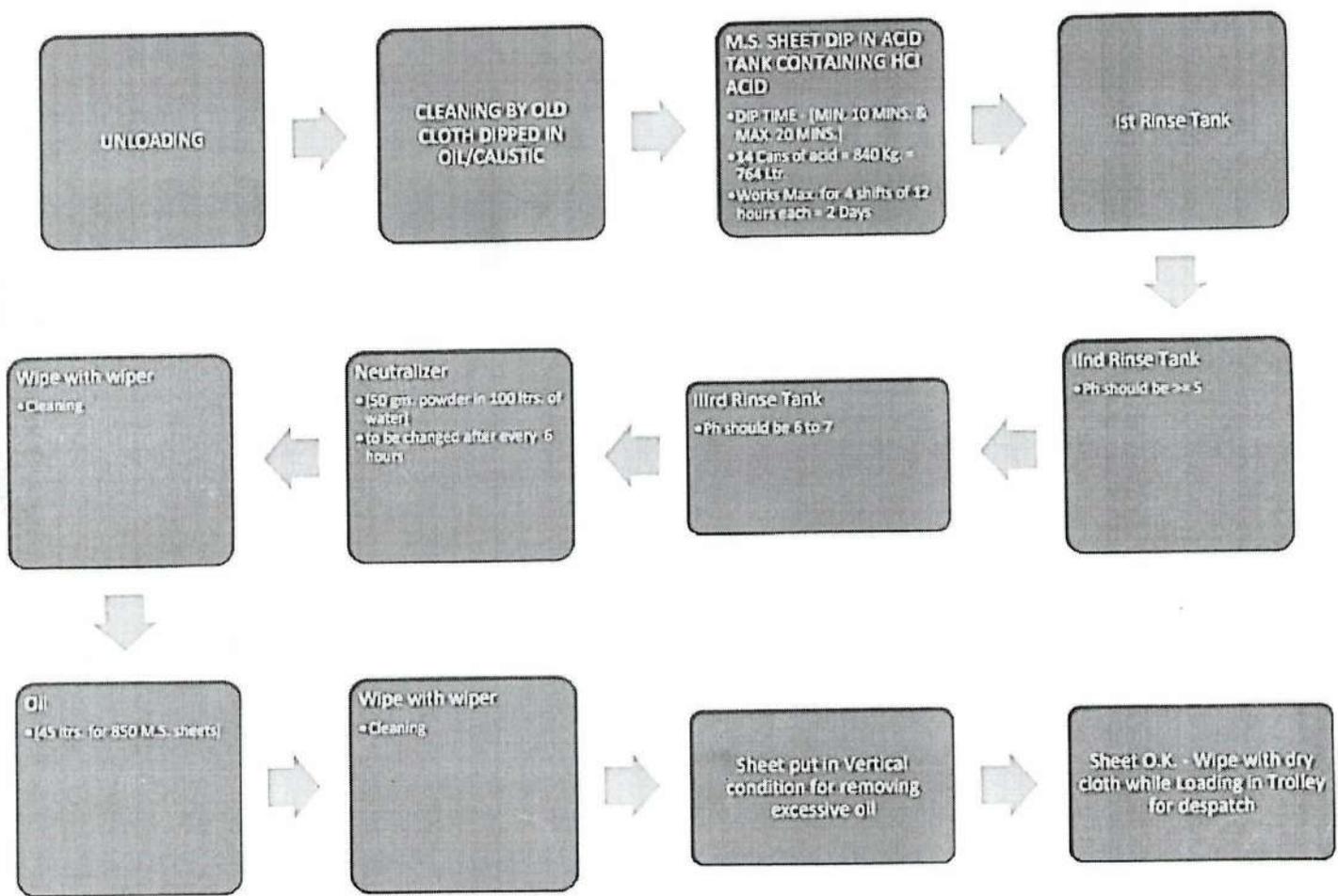
Submitted By User : USHASTEELPROCESS

Submission Date : 02/08/2019

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

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PROCESS CHART OF PICKLING IN U.S.P.



GSTIN - 09AGYPG3442N120

9412717711 (PRAKASH CHANDRA)

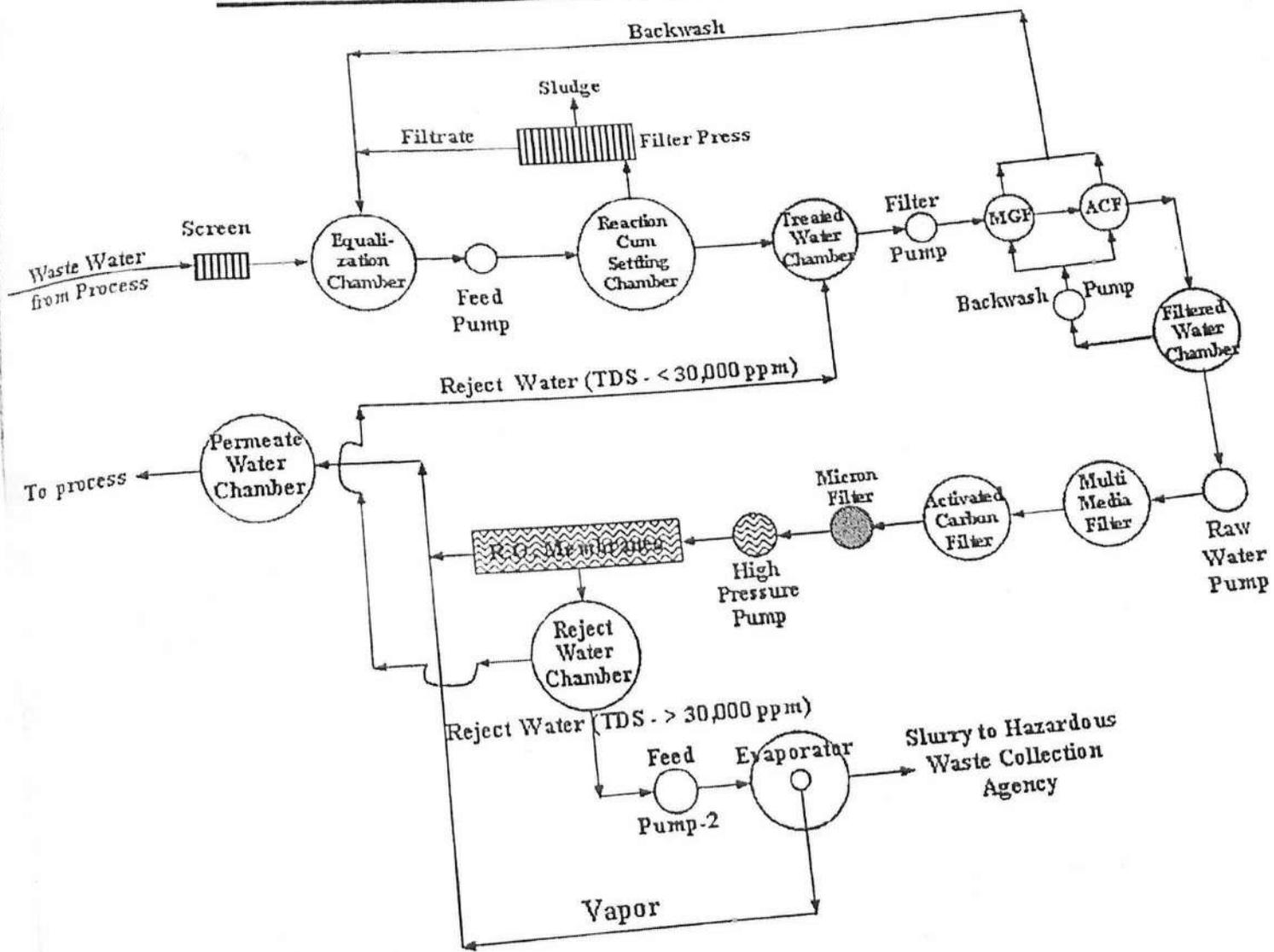
USHA STEEL PROCESS

D-22,23,29 Ajeetpur Industrial Estate, Ajeetpur, Rampur (U.P.)

CHEMICAL [HCL] CONSUMPTION (6 MONTHS)

APR-20	-
MAY-20	3075 Kg
JUNE-20	2846 Kg
JULY-20	3010 Kg
AUG-20	3245 Kg
SEP-20	5995 Kg

Flow diagram for Zero Liquid Discharge





Inspection report of M/s Swati Menthol & Allied Chemicals Ltd. 4.5kms. Bareilly Road, Rampur 244901 (U.P.)

A. General Section :

1.	Date of Inspection :	27/10/2020
2.	Name of the Unit with complete Postal address :	M/s Swati Menthol & Allied Chemicals Ltd. 4.5kms. Bareilly Road Rampur 244901 (U.P.)
3.	Spatial Coordinates (Latitude & Longitude) in Decimal format only	N : 28.7709309 E : 79.02913509
4.	Name of the contact person with designation Telephone E-mail	Mr. Nitin Gupta (Director Technical) +91 98370 55373 nitin.gupta@swatimenthol.com
5.	Date/Year of commissioning	2007
6.	Name of SPCBs Regional Office	Uttar Pradesh Pollution Control Board Moradabad
7.	Industry Operational Status	Operational

B. Consent Section

(Attach valid copies , or if expired then attach recent expired copies along with copy of application)

8a.	Water Consent (Validity with date/ Expired/ Applied for renewal/ First time Applied / Never Applied)	Valid till 31/7/2021
8b.	Air Consent (Validity with date/ Expired/ Applied for renewal/ First time Applied / Never Applied)	Valid till 31/7/2021
8c.	Hazardous Waste Authorization (Validity with date/ Expired/ Applied for renewal/ First time Applied / Never Applied)	Valid till 15/9/2025
8d.	NOC from CGWA (Validity with date/ Expired/ Applied for renewal/ First time Applied / Never Applied)	Applied for NOC from CGWA dated on 06/3/2018. Recommendation by Regional Director CGWB, Lucknow dated 23/7/2018 for issuing NOC forwarded to CGWA

C. General Information & Production Details

9.	Name of the Inspecting & Monitoring officials	
10.	Consented Production capacity (TPD) for each product	L-MENTHOL(Natural) – 15 TPD
11.	Manufacturing process details (Attach Process Flow chart for each Product)	PROCESS FLOW CHART ATTACHED
12.	Present production status for each products	L-MENTHOL (Natural)– 8-10 TPD
13.	By products (Actual Production)	NIL
14.	Raw materials consumed (Tons per Ton of product)	MENTHA OIL (Natural)- 8-10 TPD

C. Water Consumption Details :

15a.	Total water requirement (m ³ /day)	Process	10 KLD
		Washing	1 KLD
		Domestic	4 KLD

		Others (specify)	NIL
		Total	15 KLD
15c.	Sources of water (Borewell/surface/others)	Borewell	
15d.	Flow meter installed at borewell (Yes/ No)	Yes (photo attached). Borewell was not operating at the time of inspection.	

D. Wastewater – Generation, Treatment & Discharge

16.	Wastewater (effluent) Discharged, (m ³ /day)	As per consent	Present status (m ³ /day)				
16a.	Process effluent Discharged	15 KLD	7 KLD				
	Domestic wastewater Discharged	3 KLD	2 KLD				
16b.	Total Effluent Discharged	18 KLD	9 KLD				
16c.	Final Discharge Point of treated wastewater	Gardening and irrigation					
17.	Quality of total Effluent at INLET of ETP (collect logbook of last 02 months)	Attach ETP log sheet & ETP flow meter log book					
18.	Description of Effluent Treatment facilities components with design details (Attach Flow chart)	Unit was having ETP of 15KLD treatment capacity consisting of Collection tank → Chemical dosing tank → Primary settler → MBBR tank-1 → Secondary settler → MBBR tank-2 → Final settler tank → Pressure Sand Filter → Activated Carbon filter (ETP flow chart attached)					
19.	Quality of discharged effluent (for all parameters as notified under Environment (Protection) Rules, 1986) at the time of inspection: (Attach Analysis report)						
	Analysis report results (of collected Sample)		pH	BOD	COD	TSS	TDS
19a.	Analysis results : ETP Inlet		7.7	9.1	69	45	3752
19b.	Analysis results : ETP Outlet		7.4	4.1	30	14	872
19c.	Permissible standard as per CTO :		7.0 – 8.5	30	250	100	-
20d.	Compliance Status: Comply / Non-complying (Based on Discharge norms)			Complying			

E. Details on hazardous wastes and other solid waste generation

	Types of Waste Generated	Quantity generated	Storage	Disposal
21a.	ETP Sludge & Use oil:	NIL	Unit had a separate room for storage of Hazardous Waste. The HW is disposed to TSDF (M/s Bharat Oil & Waste Management Ltd)	
	Others e.g., Used oil, empty barrels etc. (specify) :	2.0 kgs/day		
	Total Quantity :	2.0 Kgs/day		
21b.	Common/ hazardous waste treatment Storage & Disposal Facility Manifest (Form - 10)	Yes		
21c.	Hazardous Waste disposal method :		Agreement with TSDF	

F. Quality of Groundwater samples collected during the inspection

22a	Groundwater Analysis Report- Quality of Groundwater is compared with Bureau of Indian Standard (BIS) DRINKING WATER — SPECIFICATION (Second Revision) IS 10500: 2012.					
	Year of Dug	Depth (meter)	Colour	pH	COD	TDS
	Permissible Limit		15	6.5-8.5	-	2000
			52	7.7	10	410

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2 Put.

Status (Comply/ Non comply):														
23b.	Groundwater Analysis Report- Quality of Groundwater is compared with Bureau of Indian Standard (BIS) DRINKING WATER — SPECIFICATION (Second Revision) IS 10500: 2012.													
	Sample	As	Cd	Cr	Cu	Fe	Pb	Mn	Zn	Se	Sb	Ni	Co	V
	Permissible Limit	0.05	0.003	0.05	1.5	0.3	0.01	0.3	15	0.01	-	0.02	-	-
		BDL	BDL	BDL	BDL	0.71	BDL	0.36	0.03	BDL	BDL	BDL	BDL	BDL
Status (Comply/ Non comply):														

G. Observations:

1. The unit was found operational during the inspection.
2. The unit is engaged in manufacturing of Menthol Oil and obtained Consolidated Consent and Authorization under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, was valid till 31.07.2021
3. The unit has total 03 nos. of borewells, 01 bore well is operational, while other 02 nos. of borewells are stand by. Flowmeter is installed at the operational borewell. The unit is maintaining log-book for ground water abstraction from bore well. As per the logbook data provided by the unit, the unit has abstracted total 383.4 KL of ground water in October-2020 (Average-12.78 KL/day).
4. The unit is not having valid NOC of Central Ground Water Authority. However, the recommendation letter from Central Ground Water Board (CGWB) NOC provisionally approved up to 25.10.2023. Copy of recommendation letter from CGWA, Lucknow to CGWA, New Delhi is attached.
5. The wastewater is generated from vessel washing and for the treatment of the same, the unit has provided ETP comprising of Collection tank, Chemical dosing tank, Primary settler, MBBR tank-2, Secondary settler, MBBR tank-2, Final settler tank, Pressure Sand Filter and Activated Carbon filter. After treatment, the treated effluent is used for gardening purpose, as informed by the unit representative.
6. Samples were collected from inlet & outlet of ETP and Borewell pump of ETP.
7. Treated effluent from ETP was found being discharged through a closed pipe which is reported to be used for irrigation purpose by farmers in nearby land.
8. Treated effluent from ETP has pH: 7.4 (norms: 7.0-8.5), COD: 30 mg/l (250 mg/l), BOD: 4.3 mg/l (norms: 30 mg/l) and TSS: 14 mg/l (norms 100 mg/l) which is within prescribed limits.
9. The analysis result of the treated effluent indicates that the unit is complying w.r.t discharge norms as prescribed in CCA issued by UPPCB for disposal of treated effluent.

Handwritten signature/initials

10. Unit has 3 Nos of D.G Sets of capacities 750KVA, 500KVA and 100 KVA having exhaust pipe height of 6m, 4m and 2.5m respectively.
11. Unit uses Wood/Briquette as a fuel with rate of 150Qtl/Day which is used in thermic fluid heater.
12. Overall housekeeping in the unit was found satisfactory.

Recommendations:

1. The unit shall obtain NOC from CGWA for withdrawal of ground water.
2. The unit shall install flowmeter at outlet of ETP.
3. The unit shall carry out feasibility study to explore possibility of reuse of treated effluent from ETP within industrial premises.

Photographs taken during visit of Swati Menthol & Allied chemicals ltd.

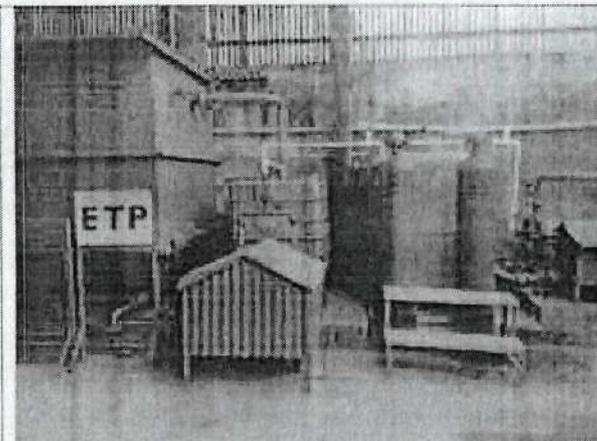


Fig.1: ETP overview

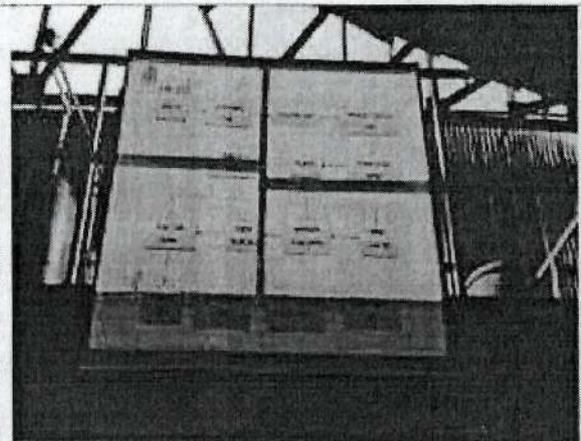


Fig.2: Flow diagram of ETP

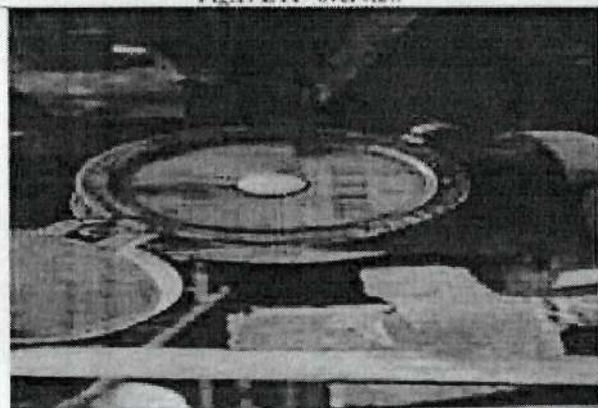


Fig.3 : Inlet flow meter



Fig-4: pH Meter

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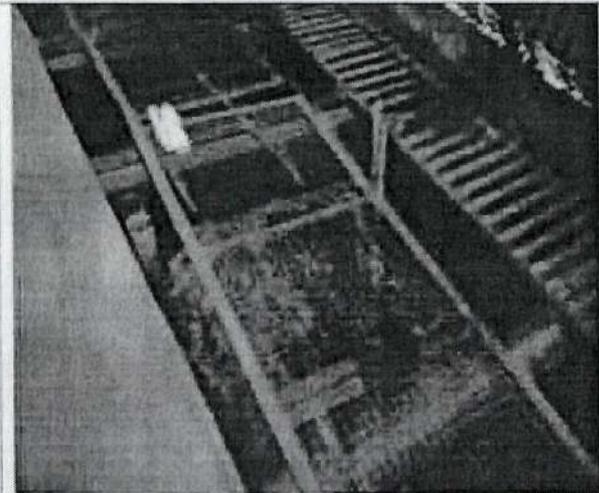


Fig.5: Aeration tank (MBBR)

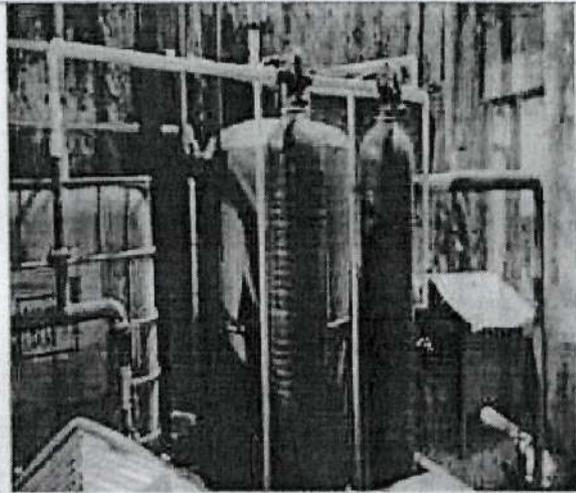


Fig.6: Pressure sand filter & Activated carbon filter

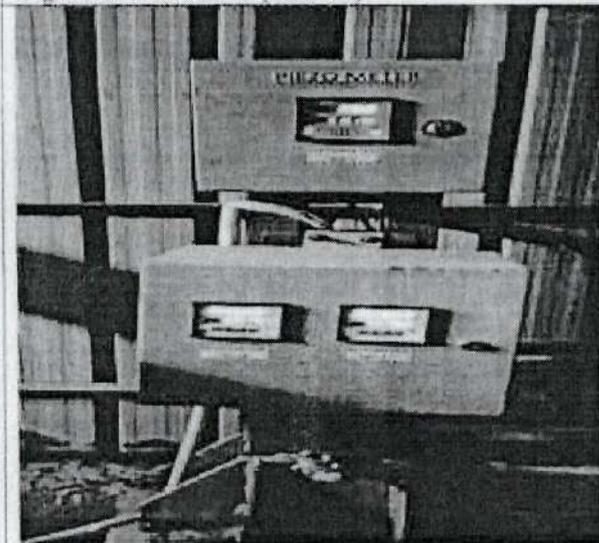


Fig.7: Piezometer

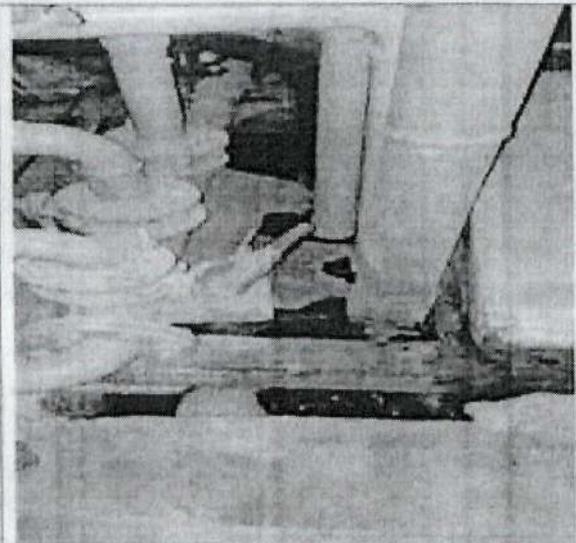


Fig.7: Bore well pump

Signature of the Inspecting officials

Sr. No.	Name of the Officials	Signature
1.	Mrs. Reena Satavan, Sc.'D', CPCB, Delhi	<i>Reena</i>
2.	Dr. R. K. Singh, Sc.'D', CPCB, Delhi	<i>R.K. Singh</i>
3.	Sh. J.N. Tiwari, Junior Engineer, RO Moradabad, UPPCB	<i>J.N. Tiwari</i>
4.	Dr. Firoz Ahmad, RA-III, CPCB, Delhi	<i>Firoz</i>
5.	Ms. Anshul Kumari, RA-III, CPCB, Delhi	<i>Anshul</i>
6.	Ms. Shivangi Goswami, RA-II, CPCB, Delhi	<i>Shivangi</i>
7.	Dr. Sachin Mishra, SRF, CPCB, Delhi	<i>Sachin</i>



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
79899/UPPCB/Moradabad(UPPCBRO)/CTO/water/RAMPUR/2019

Dated : 28/12/2019

To ,

Shri NITIN KUMAR GUPTA DIRECTOR
M/s SWATI MENTHOL AND ALLIED CHEMICALS LIMITED UNITI
KHASRA NO-165, 169, 4.5 K.M. BAREILLY ROAD, TEHSIL-SADAR, DISTRICT-
RAMPUR, U.P. 244901, RAMPUR, 244901
RAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SWATI MENTHOL AND ALLIED CHEMICALS LIMITED UNITI

Reference Application No :7020680

Dated :28/12/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. SWATI MENTHOL AND ALLIED CHEMICALS LIMITED UNITI is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/07/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ajay Kumar Sharma
Digitally signed by
Ajay Kumar
Sharma
Date: 2019.12.28
10:10:55 +05'30'

For and on behalf of U.P. Pollution Control Board

Regional Officer

Enclosed : As above
(condition of consent):

Copy to: Chief Environmental Officer, Circle-07, UPPCB

Ajay Kumar Sharma
Digitally signed by
Ajay Kumar Sharm
Date: 2019.12.28
10:11:13 +05'30'

Regional Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

**Annexure to Consent issued to M/s.SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
UNITI vide**

Consent Order No. 7020680/ Water

Dated : 28/12/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of MENTHOL, PEPPERMINT OIL, CORNMINT OIL, DE MENTHOLISED PEPPERMINT OIL, MENTHONE, MENTHYL ACETATE-350 MT/MONTH, PINE OIL, TERPINEOL BP-50 MT/MONTH, CIS RICH TERPENIC FRACTION-30 MT/MONTH, EUCALYPTUS OIL/NILGIRI KA TEL-10 MT/MONTH, TAR S-20/PINE TAR S-40/PITCH-10 MT/MONTH.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	3 KLD	Septic Tank
2	Industrial	15KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

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8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This consent is valid for the production of MENTHOL, PEPPERMINT OIL, CORNMINT OIL, DE MENTHOLISED PEPPERMINT OIL, MENTHONE, MENTHYL ACETATE-350 MT/MONTH, PINE OIL, TERPINEOL BP-50 MT/MONTH, CIS RICH TERPENIC FRACTION-30 MT/MONTH, EUCALYPTUS OIL/NILGIRI KA TEL-10 MT/MONTH, TAR S-20/PINE TAR S-40/PITCH-10 MT/MONTH by using MENTHOL, PEPPERMINT OIL, CORNMINT OIL ETC, PINE OIL, TERPINEOL BP-50 MT/MONTH, CIS RICH TERPENIC FRACTION-30 MT/MONTH, EUCALYPTUS OIL/NILGIRI KA TEL-10 MT/MONTH, TAR S-20/PINE TAR S-40/PITCH-10 MT/MONTH as raw material.

2. This consent is valid for the current products and capacity. In Case of any change in process, capacity enhancement, etc., the No Objection Certificate shall be obtained from the Board.

3. Generated hazardous waste shall be stored temporarily in the factory premises and disposed off through authorized TSDF after obtaining the authorization from the Board.

4. Industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so the Consent fee payable by the industry may be verified.

5. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF &CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.

6. The industry shall ensure no water logging pertained inside or outside the premises.

7. The industry shall not discharge any type of industrial waste water and the domestic waste water shall be discharge through soak pit/Septic tank. The Industrial effluent shall be used in horticulture/reused in process totally.

8. The unit shall develop green belt as per the protocol attached with the board's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on board's website. The plantation of saplings should be completed within 04 months time and action taken report shall be submitted to this office. Failing which consent would be revoked without serving any notice to the industry.

9. The industry shall comply with the provisions of the Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).

10. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

**Ajay Kumar
Sharma**

For and on behalf of U.P. Pollution Control Board .

Digitally signed by Ajay
Kumar Sharma
Date: 2019.12.28 10:11:29
+05'30'

Regional Officer



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
79896/U PPCB/Moradabad(U PPCBRO)/CTO/air/RAMPUR/2019

Dated : 27/12/2019

To ,

Shri NITIN KUMAR GUPTA DIRECTOR
M/s SWATI MENTHOL AND ALLIED CHEMICALS LIMITED UNITI
KHASRA NO-165, 169, 4.5 K.M. BAREILLY ROAD, TEHSIL-SADAR, DISTRICT-
RAMPUR, U.P. 244901, RAMPUR, 244901
RAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. SWATI MENTHOL AND ALLIED CHEMICALS LIMITED UNITI

Reference Application No. 7020543

Dated : 27/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SWATI MENTHOL AND ALLIED CHEMICALS LIMITED UNITI. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/07/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ajay Kumar Sharma
Digitally signed
Ajay Kumar
Sharma
Date: 2019.12.28
10:18:32 +05'30'

For and on behalf of U.P. Pollution Control Board

Regional Officer

Enclosed : As above
(condition of consent):

Copy to: Chief Environmental Officer, Circle-07, UPPCB

Ajay Kumar Sharma
Digitally signed by Ajay
Kumar Sharma
Date: 2019.12.28 10:18:4
+05'30'

Regional Officer

U.P. Pollution Control Board

Dated : 27/12/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of MENTHOL, PEPPERMINT OIL, CORNMINT OIL, DE MENTHOLISED PEPPERMINT OIL, MENTHONE, MENTHYL ACETATE-350 MT/MONTH, PINE OIL, TERPINEOL BP-50 MT/MONTH, CIS RICH TERPENIC FRACTION-30 MT/MONTH, EUCALYPTUS OIL/NILGIRI KA TEL-10 MT/MONTH, TAR S-20/PINE TAR S-40/PITCH-10 MT/MONTH.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Thermic Fluid Heater (25 lakh KCalorie/Hr and 30 lakh Kcalorie/Hr)	wood chips	1	Particulate Matter	30 m above G.L.
2	DG Set-100 KVA	Diesel	02	Particulate Matter	2.5 m above the nearest roof level
3	DG Set-500 KVA	wood chips	03	Particulate Matter	4.0 m from nearest roof top
4	DG Set-750 KVA	Diesel	04	Particulate Matter	6.0 meter above nearest highest roof level

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

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C. This consent is valid for the production of MENTHOL, PEPPERMINT OIL, CORNMINT OIL, DE MENTHOLISED PEPPERMINT OIL, MENTHONE, MENTHYL ACETATE-350 MT/MONTH, PINE OIL, TERPINEOL BP-50 MT/MONTH, CIS RICH TERPENIC FRACTION-30 MT/MONTH, EUCALYPTUS OIL/NILGIRI KA TEL-10 MT/MONTH, TAR S-20/PINE TAR S-40/PITCH-10 MT/MONTH by using MENTHOL, PEPPERMINT OIL, CORNMINT OIL ETC, PINE OIL, TERPINEOL BP-50 MT/MONTH, CIS RICH TERPENIC FRACTION-30 MT/MONTH, EUCALYPTUS OIL/NILGIRI KA TEL-10 MT/MONTH, TAR S-20/PINE TAR S-40/PITCH-10 MT/MONTH as raw material.

2. This consent is valid for the current products and capacity. In Case of any change in process, capacity enhancement, etc, the No Objection Certificate shall be obtained from the Board.
3. Generated hazardous waste shall be stored temporarily in the factory premises and disposed off through authorized TSDF after obtaining the authorization from the Board.
4. Industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so the Consent fee payable by the industry may be verified.
5. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF&CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
6. Industry shall operate and maintain installed APCS (Dust Collector, Wet Scrubber) effectively. The stack of Thermic Fluid Heater shall not be less than 30 m from Ground Level.
7. Source Emission monitoring report and Ambient Air Quality Monitoring report from any EPA recognised/NABL accredited laboratory must be submitted quarterly basis.
8. Noise and emission level from the DG set installed of 100 KVA, 500 KVA, 750 KVA capacity shall be within the prescribed norms.
9. The unit shall ensure the ambient air quality according to the standards.
10. In case of installation of any new source of air pollution, the unit shall ensure to obtain separate CTE/NOC from the Board.
11. The unit shall develop green belt as per the protocol attached with the board's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on board's website. The plantation of saplings should be completed within 04 months time and action taken report shall be submitted to this office. Failing which consent would be revoked without serving any notice to the industry.
12. The industry shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

Ajay Kumar
Sharma

Digitally signed by Ajay Kumar
Sharma
Date: 2019.12.28 10:19:04 +05'

For and on behalf of U.P. Pollution Control Board .

Regional Officer



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 12444/UPPCB/Moradabad(UPPCBRO)/HWM/RAMPUR/2020

Dated: 15/09/2020

To,

M/s SWATI MENTHOL AND ALLIED CHEMICALS LIMITED UNITI
KHASRA NO-165, 169, 4.5 K.M. BAREILLY ROAD, TEHSIL-SADAR, DISTRICT-RAMPUR,
U.P. 244901, RAMPUR, 244901

Tehsil : Rampur

District : RAMPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 12444 and 15/09/2020 .
2. Reference of application (No. and date) 9050548 and 29/07/2020 .
3. Mr NITIN KUMAR GUPTA DIRECTOR of M/s SWATI MENTHOL AND ALLIED CHEMICALS LIMITED UNITI is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at KHASRA NO-165, 169, 4.5 K.M. BAREILLY ROAD, TEHSIL .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I (Category 5.1) waste oil	TSDF/ Authorized Recyclers	0.25 KL per annum
2	Schedule I (Category 35.3,) ETP sludge	TSDF	0.7 Ton per annum
3	Schedule I (Category 3.3) oil filter	TSDF	4 number per annum

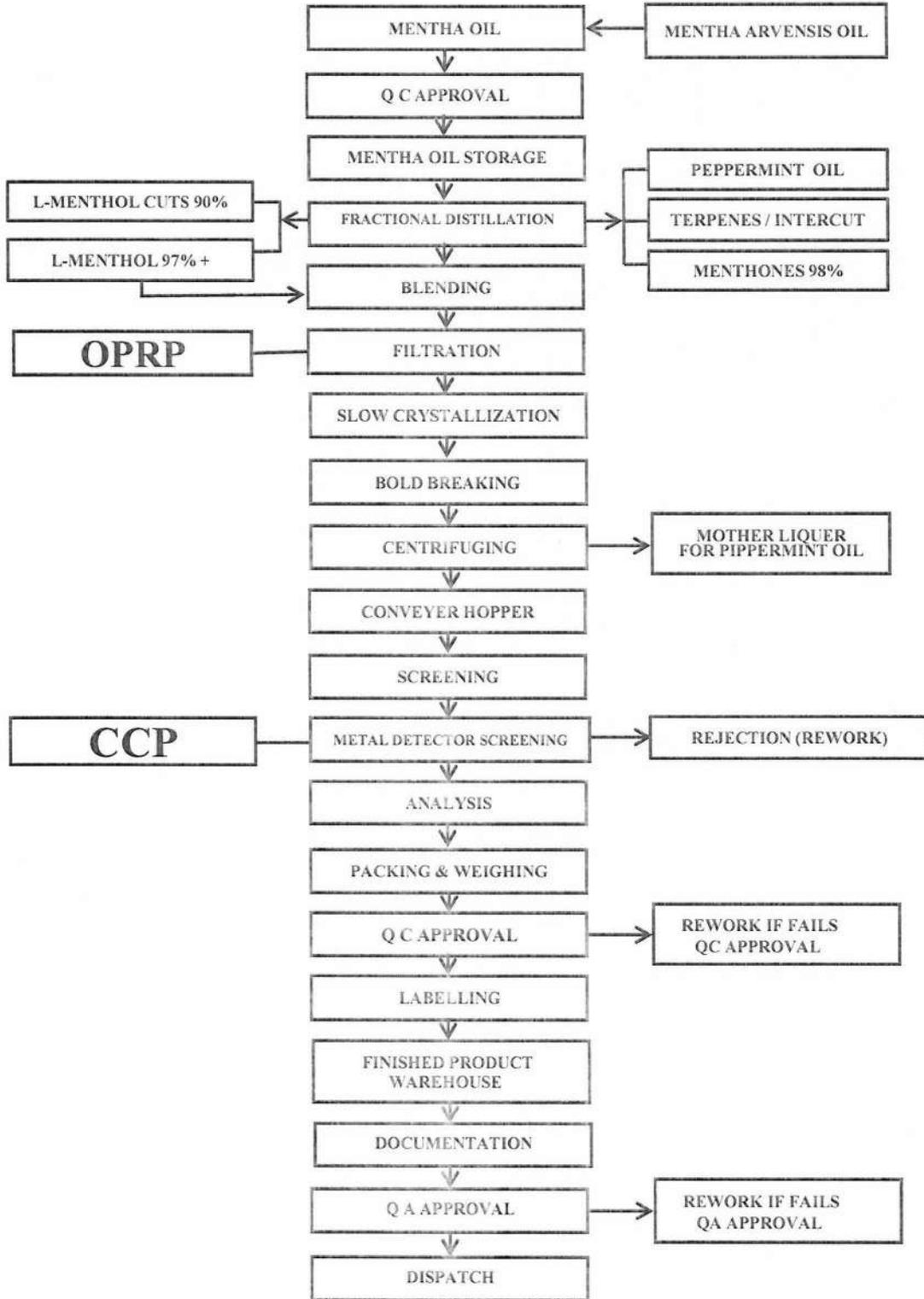
1. The authorization shall be valid for a period of 15/09/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

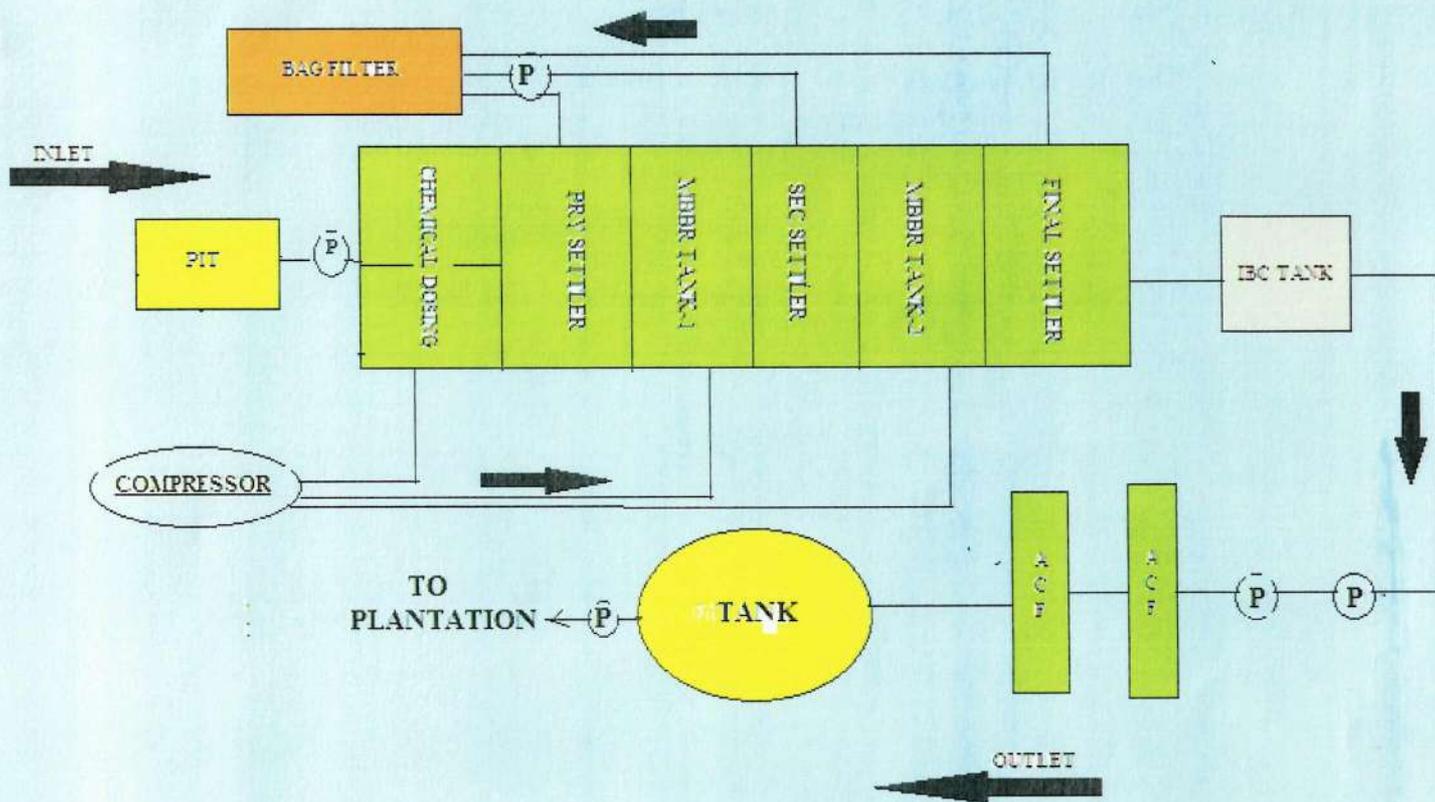
L-MENTHOL
SM 016

MANUFACTURING PROCESS FLOW DIAGRAM



Doc.No.: PDN-SM-016	ISSUE: 07	SUPERSEDES: 06	NEXT ISSUE: 08
ISO 22000:2005	01/04/2019	01/04/2017	31/03/2021

ETP DIAGRAM UNIT-1



No.10 (1)/CGWA/NR/GWC/15 - 3435
Govt. of India
Central Ground Water Board
Northern Region
Bhujal Bhawan, Sector-B
Sitapur Road Yojana
Lucknow.
Dated: 29 JUL 2018

To,

The Member Secretary
Central Ground Water Authority
Ministry of water Resources, RD & GR
18/11, Jamnagar House,
Mansingh Road, New Delhi,
110011.

Sub: Ground Water Clearance in respect of M/s Swati Menthol And Allied Chemicals Limited (Unit - 1), Bareilly Road, , Rampur, Uttar Pradesh-Reg.

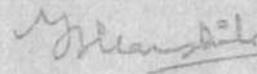
Ref: Online Application No: 21-4/4988/UP/IND/2018 dated 2/9/2018.

Sir,

Kindly refer to online application No. 21-4/4988/UP/IND/2018 dated 2/9/2018 received from M/s Swati Menthol And Allied Chemicals Limited (Unit -1), Bareilly Road, , Rampur, Uttar Pradesh for ground water abstraction of 30.00 m³/day i.e. 10950.00 (m³/year) has been examined and is recommended for issuance of NOC. The hardcopy of duly filled online evaluation proforma and copy of proposal is also being submitted for necessary action.

Encl. As above

Yours faithfully



(Y B Kaushik)
Regional Director

Copy to:

M/s Swati Menthol And Allied Chemicals Limited (Unit -1), Bareilly Road, Post- Modipur, Tehsil- Sadar, Rampur- 244901, Uttar pradesh.

5. Joint Inspection of M/s Rana Sugar Ltd. Belwara, Moradabad, U.P

Joint team from CPCB, Delhi and UPPCB, RO Moradabad carried out inspection of M/s Rana Sugar Ltd., Belwara, Moradabad (U.P.) on 27.10.2020; to verify the compliance status.

Sugar mill and distillery unit of M/s Rana Sugar Ltd. are located adjacent to each other.

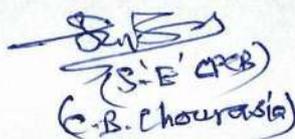
The joint inspection team, visited at outside near-by drain (Rajora drain –Fig.- 1) and the industry M/s Rana Sugar Ltd. (here in after mentioned as “the unit”) (Fig.- 2).

Wastewater sample was collected from Rajora drain outside the boundary wall of the unit.

Information on Sugar mill and observations of the joint inspection team, are given below.

Name & address of unit	M/s Rana Sugars Ltd. Khasra No.318-320, Manpur, Belwara, Distt- Moradabad, Uttar Pradesh-244925	
Type of industry	Sugar mill	
Contact persons and e-mail address	(1) Mr. S. C. Garg, cell# 8755022222 (2) Mr. Uttam Singh, HOD Production cell#8077239149. e-mail: ranasugars@yahoo.co.in	
Date of visit	27.10.2020	
Operational status	Non-operational due to non-crushing season.	
Date of start of crushing season	Not declared till date of inspection.	
Raw material	Sugar cane	
Final product	Sugar	
Installed capacity	6500 TCD	
Average crushing	4498 TCD (as per last year RT 8C)	

Effluent generation during inspection	KLD	Not Applicable.
	Lit/ton	Not Applicable.
Consent to operate status	Consent under Water Act – valid up to 31.12.2021. Consent under Air Act – valid up to 31.12.2021.	


S. E. CPCB
G. B. Chourasia

	Authorization under Haz. & Other Wastes Rules– Valid up to 06.09.2021.	
Fresh water source	Authorized Bore wells	CGWA NOC status
	<p>Borewell-1 (28.92583, 78.86958) Borewell-2 (28.92301, 78.87028) Borewell-3 (28.92636, 78.87070) Logbooks maintained. Copy submitted for last 6 months data. Two bore wells for Sugar unit and one bore well is used to meet water requirement of distillery unit.</p>	<p>Applied to CGWA for NOC renewal. Unit has provided copy of application and inspection/ compliance report of the CGWA inspecting officer.</p>
Freshwater consumption and Totalized readings on inspection date	<p>Borewell-1: Consumption= Nil. Totalized reading=281652.9m³ Borewell-2: Consumption=179KLD. Totalized reading=28711.5 m³ Borewell-3 is used for water supply to distillery unit</p>	
Effluent Treatment scheme and ETP units description	<p>ETP design capacity = 1200KLD. Daily effluent generation during last crushing season =735KLD. Existing scheme for effluent treatment – Primary : Screens Chambers → Screw conveyor→ Oil & Grease Skimmer → Equalization tank . Physico-chemical– Chemicals (Lime & alum) mixing tank → Primary clarifier. Biological / Secondary: Anaerobic Tank for sulphates removal- Aeration tanks with air diffusers - Secondary clarifier. Tertiary: Multi grade filter → Activated carbon filter. Treated water storage tank (15days, 1000KL) inside the premises – for use in Kernel technology (Furrows/ trenches with plants) and agriculture fields. Sludge dewatering- Sludge drying beds (20nos. x10.0m² each). Flow meter with totalizer installed at ETP inlet. OCEMS with flow meter and totalizer installed at ETP outlet. ETP logbook maintained.</p>	
Spray pond overflow	New anaerobic tank has been provided at existing ETP for treatment of spray pond overflow. Outflow from new tank will be further treated in aeration tank.	

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Date: 28/09/21

Flow meters installation and logbook status along with readings at time of visit	<p>Borewell-1: Consumption=0.0. Totalized reading=281652.9m³.</p> <p>Borewell-2: Consumption=179KLD. Totalized reading=28711.5 m³</p> <p>Borewell-3 is used for water supply to distillery unit.</p> <p>Imbibition water at mills – Flow meter installed.</p> <p>Filter cake wash at rotary vacuum filter – Flow meter installed.</p> <p>Power turbine cooling – Flow meter installed.</p> <p>Boiler blow down- Flow meter installed.</p> <p>SO₂ gas cooling – Flow meter installed.</p> <p>B massecuite cooling – Flow meter installed.</p> <p>Spray pond overflow- Flow meter installed.</p> <p>Excess condensate – Flow meter installed.</p> <p>ETP inlet – Flow meter installed. No Flow.</p> <p>ETP outlet – Flow meter installed. No Flow.</p> <p>Logbooks for above are maintained in relevant sections.</p>
Area of land used in irrigation (Karnal technology)	<p>3.58 hectares (35,800 sq. M).</p> <p>Furrows / trenches ~1.0M wide and 0.60M deep with plantation.</p>
Source of sewage, treatment and disposal	<p>Source -toilets for workers, office staff and visitors.</p> <p>Treatment and disposal – Septic tank.</p>

I. Groundwater sample analysis :

All units in mg/l except pH, color and conductivity; color measured in color units and conductivity in $\mu\text{mho/cm}$

Parameters	Bore well within premises	BIS 10500:2012 (Permissible limit in absence of alternative source)
pH	7.5	6.5-8.5
Conductivity	882	-
COD	BDL	-
TDS	550	2000
Colour	DBL	15
Total Alkalinity	197	600
Total Hardness	456	600
Sulfate	66	400
Cl ⁻	30	1000
F ⁻	BDL	1.5
As	BDL	0.05
Cd	BDL	0.003

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SE, CACB

Co	BDL	-
Cr	BDL	0.05
Cu	BDL	1.5
Fe	0.57	0.3
Mn	0.38	0.3
Ni	BDL	0.02
Pb	BDL	0.01
Sb	BDL	-
Se	BDL	0.01
V	BDL	-
Zn	0.01	15

Analysis results indicate that characteristics of bore well water are within permissible limit in absence of alternative source as prescribed in BIS 10500:2012.

II. Observations of Joint inspection Team:

- 1) No effluent / discharge was observed from the unit.
- 2) On day of inspection, the sugar mill was non-operational due to non-crushing season as evident from empty cane carrying conveyor belt (Fig.-3). Hydraulic testing of mill equipment and piping was carried out using fresh water.
- 3) Installed capacity of sugar mill is 6500TCD. The unit is integrated with power co-generation.
- 4) Source of freshwater is through two bore wells. Borewell-1 was not in use while and the Borewell-2 was being used for groundwater withdrawal.
- 5) The unit has a storage tank (cement lined and covered with PE sheet) having capacity 1.04 lac litres for molasses.
- 6) The unit has an effluent treatment plant (ETP) and installed a flow meter, screw conveyor and oil skimmer at ETP inlet. (Fig.4, Fig.5 and Fig.6).
- 7) ETP has design capacity of 1200KLD. Treatment scheme consist of Primary (Screens, O/G removal Traps with oil skimmers), Physico-chemical (Lime, alum dosing, mixing and settling through clarifier), Biological / Secondary (Anaerobic treatment for sulphates removal from spray pond overflow followed by Activated Sludge Process) and Tertiary Treatment.
- 8) The ETP units including chemical dosing tanks and chemicals stock were ready (Fig.7, and Fig.8).
- 9) The unit has constructed a new anaerobic (attached bio-mass growth) tank for sulphates removal from spray pond overflow effluent. (Fig.9)
- 10) The air blowers were operational and aeration tank was under stabilization stage (Fig.10)
- 11) The unit has installed on-line continuous emission monitoring system (OCEMS) at ETP Outlet. (Fig.11). No effluent was observed at ETP outlet, because cane crushing did not start till date of inspection

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- 12) Analysis results of sample collected from Aeration tank has MLSS: 188 mg/l and MLVSS: 148 mg/l, which indicates that required concentration of biomass is not available in aeration tank.
- 13) The unit has constructed an open top impervious lagoon (lining with brick masonry in cement mortar) inside the premises for storage of treated effluent having storage capacity of 1000 KL and retention up to 15 days as per CPCB norms. The treated effluent is to be used in Kernel technology (Furrows/ trenches with plants) and agriculture fields. This tank was found empty during inspection.
- 14) The unit has plantation using Kernel technology in two parts of land having total area 3.58 hectares. One area was observed dry, while water was applied on some portion of the other area. Most of the plants (trees) have grown. (Fig.12)
- 15) The unit has laid pipe lines for controlled distribution of treated effluent up to agriculture fields, Kernel technology area and up to lagoon for storage of treated effluent.
- 16) The unit has submitted copy of the following documents –
 - i. Consent to Operate under Water Act 1974 and Air Act 1981 issued by UPPCB. (Annexure- 5.1a and Annexure-5.1b), both valid up to 31.12.2021.
 - ii. Log book of Bore wells readings and water consumption data (since 01.06.2020). (Annexure- 5.2)
 - iii. Water Management Plan, (Annexure- 5.3)
 - iv. Report of ETP Performance (Dec. 2019) carried out by VSI. (Annexure- 5.4)
 - v. Effluent analysis Reports (EPA recognized laboratory)- spray pond over flow, untreated before O.G Trap, ETP inlet and outlet (treated) effluent. (Annexure- 5.5a and Annexure-5.5b)
 - vi. RT-8(C) of last crushing season 2019-20. (Annexure- 5.6)
 - vii. Inspection/ compliance report (dated 25.11.2019) submitted by the CGWA Regional Director (inspecting officer) and copy of application for NOC from CGWA. (Annexure- 5.7a & Annexure-5.7b).
 - viii. CGWA NOC (expired on 02.10.2018) common for both units (Annexure-5.8).
 - ix. ETP Inlet (before oil and grease trap) and ETP Outlet (treated effluent) analysis reports by EPA recognised Laboratory for last crushing season. (Annexure-5.9).
 - x. Returnable Gate Pass dated 01.07.2020 for sensor of OCEMS repair purpose
 - xi. Authorization for Hazardous Waste Disposal under Hazardous and Other Waste (Management and Transboundary movement) Rules, 2016 valid till 01.09.2021(Annexure-5.10).
- 17) Unit has 20 nos. of sludge drying beds (surface area 10 m² each), however no separate sludge storage facility was observed.
- 18) As per CGWA NOC, the unit has total 03 nos. of bore wells and flow meters are installed on all three bore wells. Out of three, only 2nos are used for sugar mill (Fig.13).
- 19) As per the analysis results of samples collected for groundwater from hand pump inside unit's premises, groundwater samples are complying w.r.t. standard prescribed in BIS 10500:2012.





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- 20) The Unit has a high pressure boiler with co-generation. As informed by the unit, the boiler blow down used for spray on boiler fuel (rice husk and bagasse) and the excess, if any, sent to ETP.
- 21) The Unit has installed Electrostatic precipitator as air pollution control device at Boiler for which no makeup water is required.
- 22) Fly ash generated from boiler is used for filling of low lying areas. Unit is not maintaining records for the same.
- 23) The Unit has installed flow meter at molasses cooling pipeline.
- 24) Flow meter installed at boiler blow down has been repaired.
- 25) The Unit has constructed a tank for collection of wash water, generated during mechanical cleaning of evaporator tubes.
- 26) The unit has carried out Colour coding for pipelines in ETP.
- 27) The Unit has set up environmental laboratory for analysis of untreated and treated effluent quality parameters and maintained logbook.
- 28) The unit has installed on-line continuous emission monitoring system (OCEMS) on the boiler stack.
- 29) As per the information provided by the unit, it has installed flow meters at ETP inlet, ETP outlet, Excess condensate, Spray pond, Rotary vacuum filter, Sulphur cooling burner, B & C Masscuite cooling, Tube wells (2 nos.), Imbibition mills, Pan boiling, molasses, Power turbine cooling, Mills, Fiberizer bearing, pumps cooling, Boiler, Cooling tower of Co-generation and final molasses cooling.
- 30) The unit has submitted Water Management Plan indicating provision of recycling from various points of utilization and machines such as fiberizer, compressors and pumps cooling.
- 31) It was informed that ETP treated effluent (about 5.0KLD) shall be used for preparation of ETP chemical dosing.

III. Recommendations of Joint Inspection Team:

1. The unit shall obtain NOC from CGWA for extraction of ground water.
2. The unit shall provide a separate area for storage of ETP sludge and shall maintain record of the ETP sludge generation and disposal.
3. The unit shall maintain record for fly ash generation and its disposal.
4. The unit shall improve bio-mass concentration in the aeration tank of ETP.
5. The unit shall prepare ETP dosing chemicals solutions; using ETP treated effluent, to save fresh water.

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S.E. (CPCB)

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Photographs taken during visit - M/s Rana Sugar Behwal (UP).



Fig. 1- Joint Inspection Team at Rajora Drain during sampling



Fig. 2- Entrance gate of unit (Sugar Mill)



Fig.3: Cane carrying conveyer belt empty

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S. E. A. P. C. B.
(S.E. A.P.C.B.)

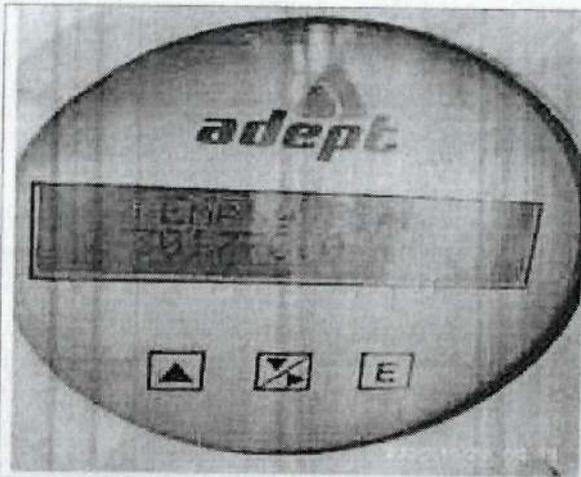


Fig. 4. Flow meter at ETP inlet

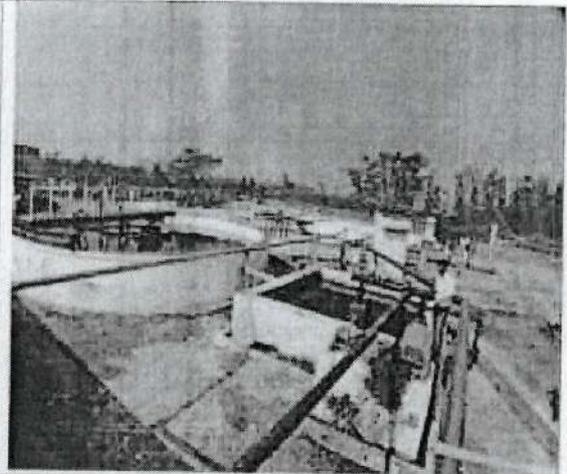


Fig. 5: View of Effluent Treatment Plant (ETP)

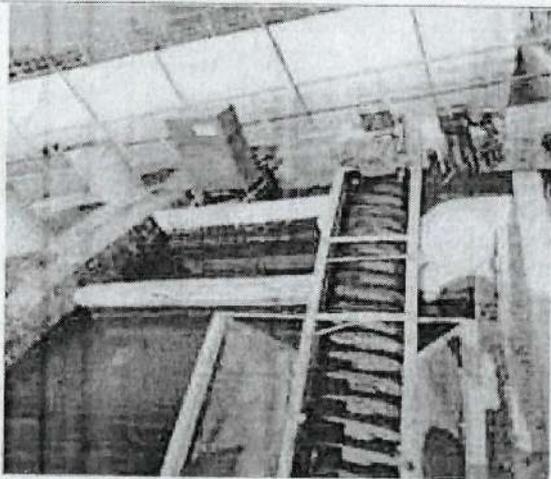


Fig.6: Conveyer screw and Oil Skimmers at ETP inlet

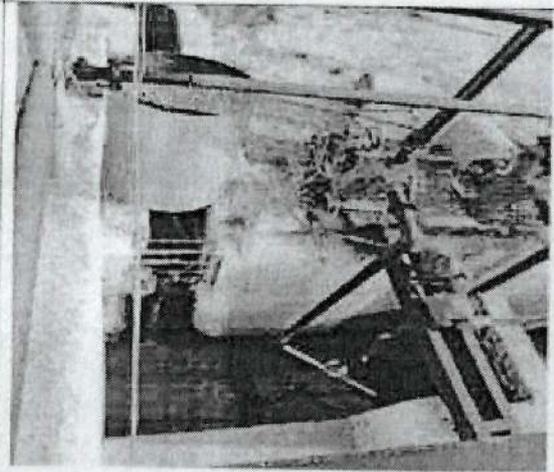


Fig.7: Chemical dosing mixing system after Equalization Tank

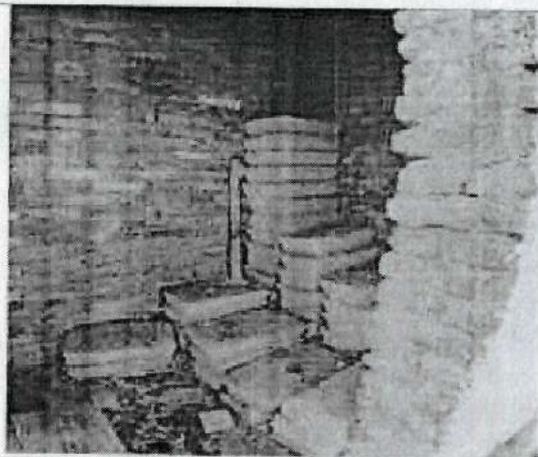


Fig.8: Chemical (Alum) stock at ETP

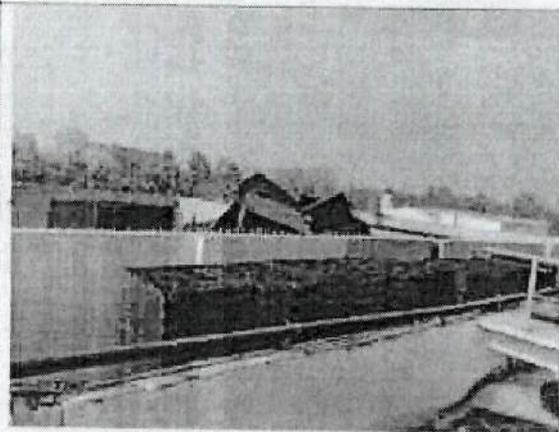


Fig.9: Anaerobic Tank at ETP for sulphate removal from Spray Pond over flow

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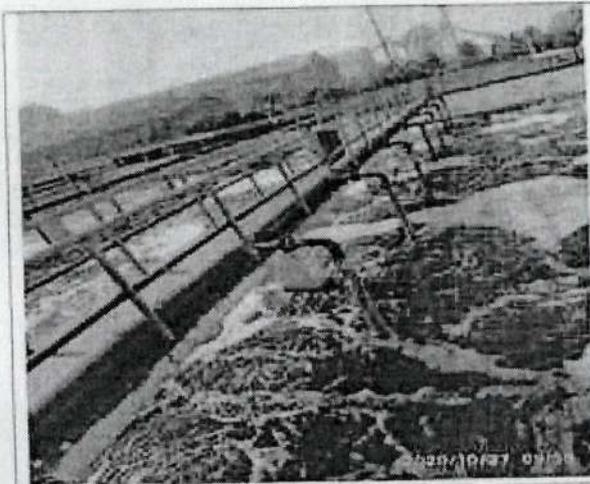


Fig.10: Aeration tank with air diffusers

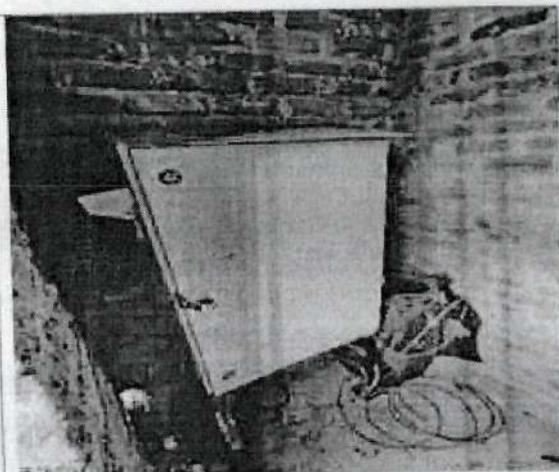


Fig.11: OCEMS at ETP Outlet

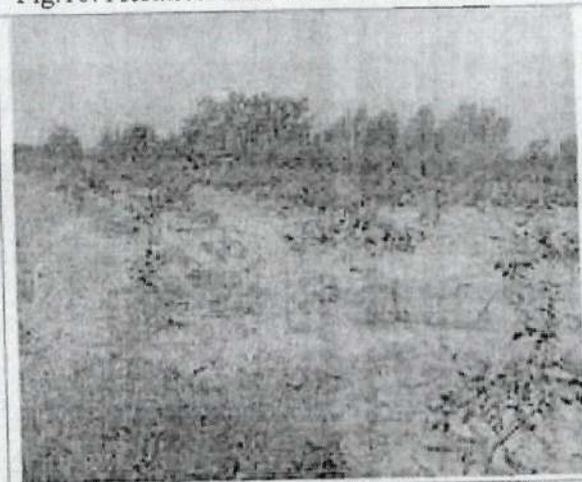


Fig.12: Kemal Technology area with Plants grown in two locations.

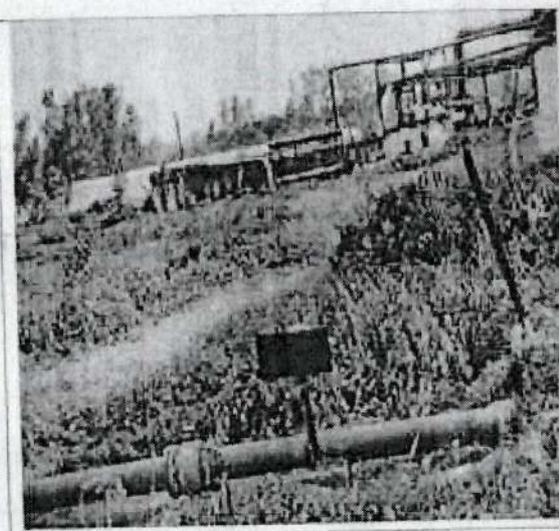
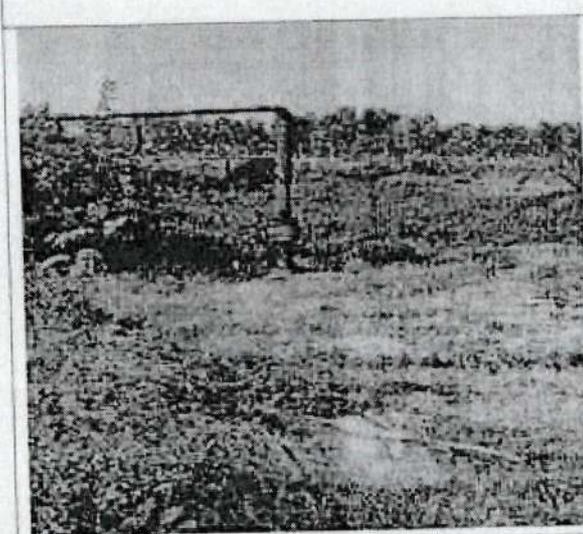
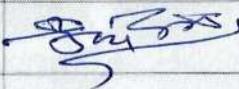
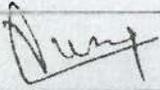
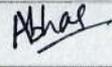


Fig.13: Bore wells with flow meter

Signature of the inspecting officials

 *S. E. (CPCB)*

Sr. No.	Name of the Officials	Signature
1.	Sh. C. B Chourasia, Sc.'E', CPCB, Delhi	
2.	Dr. Pankaj Kumar, Sc.'D', CPCB, Delhi	
3.	Sh. Vinod Kumar, Junior Engineer, RO Moradabad, UPPCB	
4.	Dr. Abhas Kumar, Sc.'B', CPCB, Delhi	
5.	Sh. Ankit Shukla, SRF, CPCB, Delhi	

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.RANA SUGARS LIMITED vide

Consent Order No. 7513230/ Water

Dated : 03/05/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing capacity 6500TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	5KLD	Septic Tank
2	Industrial	Industrial effluent quantity shall be restricted to 650 KLD and Cooling Tower blow down shall be restricted to 650 KLD and only one outlet is allowed	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	5KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l(for disposal on land)/ 30mg/l (Disposal on river or surface water body)
2	BOD	100mg/l(for disposal on land)/ 30mg/l (Disposal on river or surface water body)
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	Industrial effluent quantity shall be restricted to 650 KLD and Cooling Tower blow down shall be restricted to 650 KLD and only one outlet is allowed

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m ³ /Ha/Day
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5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.

If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

1. This Consent to Operate is valid for production of Sugar and cane crushing capacity of 6500 TCD.
2. Industrial effluent quantity shall be restricted to 650 KLD and Cooling Tower blow down shall be restricted to 650 KLD and only one outlet is allowed in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF&CC.
3. Unit shall use the treated effluent for irrigation on land of its own and land contracted from the farmers and rest shall be discharge as per norms stipulated in notification no G.S.R. 35 (E) dated 15.01.2016 of MoEF & CC.
4. Unit shall comply with the directions issued Central Pollution Control Board , New Delhi vide letter dated 4/7.11.2019.
5. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
6. Unit shall obtain NOC from CGWA for ground water extraction within 3 months or shall make alternate arrangement for water requirement with prior permission of competent authority, failing which this consent shall be considered for revocation. Unit must obtain registration under Section 10/ Section 11 of The Uttar Pradesh Ground Water (Management and Regulation) Act 2019.
7. Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation or discharge in drain.
8. Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land.
9. Unit shall operate and maintain the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
12. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
13. Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/ contamination of ground water
14. The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the Unit.
15. The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
16. The Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²).
17. The Unit shall explore the possibility of maximum utilization of treated effluent in different process.
18. The lagoon must be properly lined to prevent leaching/ contamination of ground water.
19. Unit shall install flow meters at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.
20. Unit shall provide Hazardous tank in the Boiling house.
21. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

Amit Chandra
Digitally signed by Amit Chandra
DN: cn=Amit Chandra, o=UP Pollution Control Board,
ou=Environment, postalCode=226010,
ou=Uttar Pradesh,
2.5.4.20=00E2248802020091ad02c31d396
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serialNumber=32759672006c298e064a
3edc2f4d361788880e0746cc0e7633c2e,
cn=Amit Chandra
Date: 2020.05.03 09:26:29 +05'30'

Mescuite cooling / sulphur furnace cooling
OC filter / spray pond outlet / ETP inlet / outlet
bitum water / exen condensate

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

U.P. Pollution Control Board

Dated : 03/05/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing cane crushing capacity 6500TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler 120TPH	Baggasse 1100TPD	1	Particulate Matter	Electrostatic Precipitator as APCS and stck height of 62 meter from ground level.

- 3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	150mg/NM3

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

Rana Sugars Ltd,
Belwar
Moredabad.

Annexure - 5.2

Consumption of ground water through Tubewell

June--2020

Flow meter reading		Consumption of ground water through Tubewell				Distillery Division	
		Tubewell No-1 (Sugar Mill)		Tubewell No-2 (Sugar Mill)		Tubewell No-3	
Date	To date reading	Ondate consumption	To date reading	Ondate consumption	To date reading	Ondate consumption	Total
01-06-2020	277647	0	26220	0	77024	291	291
02-06-2020	277647	0	26252	32	77308	284	316
03-06-2020	277647	0	26252	0	77584	276	276
04-06-2020	277647	0	26252	0	77836	252	252
05-06-2020	277647	0	26252	0	77836	0	0
06-06-2020	277647	0	26252	0	77836	0	0
07-06-2020	277647	0	26252	0	77836	0	0
08-06-2020	277647	0	26252	0	77836	0	0
09-06-2020	277647	0	26252	0	77836	0	0
10-06-2020	277647	0	26294	42	77836	0	42
11-06-2020	277647	0	26294	0	77836	0	0
12-06-2020	277647	0	26294	0	77836	0	0
13-06-2020	277647	0	26294	0	77836	0	0
14-06-2020	277647	0	26294	0	77836	0	0
15-06-2020	277647	0	26356	62	77836	0	62
16-06-2020	277647	0	26356	0	77836	0	0
17-06-2020	277647	0	26356	0	77836	0	0
18-06-2020	277647	0	26356	0	77836	0	0
19-06-2020	277647	0	26356	0	77836	0	0
20-06-2020	277647	0	26356	0	77836	0	0
21-06-2020	277647	0	26356	0	77836	0	0
22-06-2020	277647	0	26408	52	77836	0	52
23-06-2020	277647	0	26408	0	77836	0	0
24-06-2020	277647	0	26408	0	77836	0	0
25-06-2020	277647	0	26408	0	77836	0	0
26-06-2020	277647	0	26408	0	77836	0	0
27-06-2020	277647	0	26444	36	77836	0	36

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28-06-2020	277647	0	26444	0	77836	0	0
29-06-2020	277647	0	26444	0	77836	0	0
30-06-2020	277647	0	26444	0	77836	0	0

RANA SUGARS LTD. BELWARA MORADABAD

Consumption of ground water through Tubewell

July--2020

Date	Flow meter reading To date reading	Consumption of ground water through Tubewell			Distillery Division		Total
		Tubewell No-1 Ondate consumption	To date reading	Tubewell No-2 Ondate consumption	To date reading	Tubewell No-3 Ondate consumption	
01-07-2020	277647	0	26444	0	77836	0	0
02-07-2020	277647	0	26444	0	77836	0	0
03-07-2020	277647	0	26444	0	77836	0	0
04-07-2020	277647	0	26444	0	77836	0	0
05-07-2020	277647	0	26444	0	77836	0	120
06-07-2020	277647	0	26564	120	77836	0	0
07-07-2020	277647	0	26564	0	77836	0	0
08-07-2020	277647	0	26564	0	77896	60	60
09-07-2020	277647	0	26564	0	77896	0	0
10-07-2020	277647	0	26564	0	77896	0	0
11-07-2020	277647	0	26564	0	77896	0	0
12-07-2020	277647	0	26564	0	77896	0	60
13-07-2020	277647	0	26624	60	77896	0	0
14-07-2020	277647	0	26624	0	77896	0	0
15-07-2020	277647	0	26624	0	77896	0	0
16-07-2020	277647	0	26624	0	77896	0	0
17-07-2020	277647	0	26624	0	77958	62	62
18-07-2020	277647	0	26624	0	77958	0	0

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19-07-2020	277647	0	26624	0	77958	0	0
20-07-2020	277647	0	26624	0	77958	0	0
21-07-2020	277647	0	26696	72	77958	0	0
22-07-2020	277647	0	26696	0	77958	0	72
23-07-2020	277647	0	26696	0	77958	0	0
24-07-2020	277647	0	26696	0	77958	0	0
25-07-2020	277647	0	26696	0	77958	0	0
26-07-2020	277647	0	26760	64	77958	0	0
27-07-2020	277647	0	26760	0	77958	0	64
28-07-2020	277647	0	26760	0	77958	0	0
29-07-2020	277647	0	26760	0	77958	0	0
30-07-2020	277647	0	26760	0	77958	0	0
31-07-2020	277647	0	26760	0	77958	0	0
					77958	0	0

RANA SUGARS LTD. BELWARA MORADABAD

Consumption of ground water through Tubewell

							Aug--2020	
Consumption of ground water through Tubewell								
Date	Tubewell No-1		Tubewell No-2		Distillery Division		Total	
	To date reading	Ondate consumption	To date reading	Ondate consumption	To date reading	Tubewell No-3 Ondate consumption		
01-08-2020	277647	0	26760	0	77958	0	0	
02-08-2020	277647	0	26760	0	77990	32	32	
03-08-2020	277647	0	26812	52	77990	0	52	
04-08-2020	277647	0	26812	0	77990	0	0	
05-08-2020	277647	0	26812	0	77990	0	0	
06-08-2020	277647	0	26812	0	78052	62	62	
07-08-2020	277647	0	26812	0	78052	0	0	

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08-08-2020	277647	0	26932	120	78052	0	120
09-08-2020	277647	0	26932	0	78052	0	0
10-08-2020	277647	0	26932	0	78127	75	75
11-08-2020	277647	0	26932	0	78127	0	0
12-08-2020	277647	0	26932	0	78127	0	0
13-08-2020	277647	0	27008	76	78127	0	76
14-08-2020	277647	0	27008	0	78212	85	85
15-08-2020	277647	0	27008	0	78212	0	0
16-08-2020	277647	0	27008	0	78212	0	0
17-08-2020	277647	0	27091	83	78212	0	83
18-08-2020	277647	0	27091	0	78212	0	0
19-08-2020	277647	0	27091	0	78212	0	0
20-08-2020	277647	0	27091	0	78274	62	62
21-08-2020	277647	0	27091	0	78274	0	0
22-08-2020	277647	0	27153	62	78274	0	62
23-08-2020	277647	0	27153	0	78274	0	0
24-08-2020	277647	0	27153	0	78274	0	0
25-08-2020	277647	0	27153	0	78346	72	72
26-08-2020	277647	0	27153	0	78346	0	0
27-08-2020	277647	0	27225	72	78346	0	72
28-08-2020	277647	0	27225	0	78408	62	62
29-08-2020	277647	0	27225	0	78408	0	0
30-08-2020	277647	0	27225	0	78408	0	0
31-08-2020	277647	0	27225	0	78560	152	152

RANA SUGARS LTD. BELWARA MORADABAD

Consumption of ground water through Tubewell

RANA SUGARS LIMITED

Sep--2020

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Flow meter reading		Consumption of ground water through Tubewell		Distillery Division			
Date	To date reading	Tubewell No-1	To date reading	Tubewell No-2	To date reading	Tubewell No-3	
		Ondate consumption		Ondate consumption		Ondate consumption	Total
01-09-2020	277647	0	27225	0	78560	0	0
02-09-2020	277647	0	27225	0	78560	0	0
03-09-2020	277647	0	27225	0	78560	0	0
04-09-2020	277647	0	27225	0	78560	0	0
05-09-2020	277857	210	27225	0	78560	0	0
06-09-2020	277857	0	27225	0	78560	0	210
07-09-2020	277857	0	27225	0	78560	0	0
08-09-2020	277857	0	27225	0	78560	0	0
09-09-2020	277857	0	27225	0	78560	0	0
10-09-2020	277857	0	27225	0	78560	0	0
11-09-2020	277857	0	27225	0	78560	0	0
12-09-2020	278009	152	27225	0	78560	0	0
13-09-2020	278009	0	27225	0	78560	0	152
14-09-2020	278009	0	27225	0	78560	0	0
15-09-2020	278009	0	27225	0	78560	0	0
16-09-2020	278009	0	27225	0	78560	0	0
17-09-2020	278009	0	27225	0	78560	0	0
18-09-2020	278009	0	27225	0	78560	0	0
19-09-2020	278033	24	27225	0	78560	0	0
20-09-2020	278033	0	27225	0	78560	0	24
21-09-2020	278033	0	27225	0	78560	0	0
22-09-2020	278033	0	27225	0	78560	0	0
23-09-2020	278079	46	27225	0	78560	0	0
24-09-2020	278419	340	27225	0	78560	0	46
25-09-2020	278419	0	27225	0	78560	0	340
26-09-2020	278419	0	27225	0	78560	0	0
27-09-2020	278709	290	27225	0	78560	0	0
28-09-2020	278709	0	27225	0	78560	0	290
29-09-2020	278881	172	27225	0	78560	0	0
30-09-2020	278881	0	27225	0	78560	0	172

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RANA SUGARS LTD. BELWARA MORADABAD

Consumption of ground water through Tubewell

Bore Well Log Book
for Distillery Unit.
Oct--2020

Date	Tubewell No-1		Tubewell No-2		Tubewell No-3		Total
	To date reading	Ondate consumption	To date reading	Ondate consumption	To date reading	Ondate consumption	
01-10-2020	278881	0	27225	0	78560	0	0
02-10-2020	278079	0	27225	0	78560	0	0
03-10-2020	278079	0	27225	0	78560	0	0
04-10-2020	278079	0	27225	0	78560	0	0
05-10-2020	278331	252	27225	0	78560	0	0
06-10-2020	278331	0	27225	0	78560	0	252
07-10-2020	278331	0	27225	0	78560	0	0
08-10-2020	278331	0	27225	0	78560	0	0
09-10-2020	278331	0	27225	0	78560	0	0
10-10-2020	278643	312	27225	0	78560	0	0
11-10-2020	278643	0	27225	0	78560	0	312
12-10-2020	278643	0	27225	0	78822	262	262
13-10-2020	278954	311	27225	0	79032	210	210
14-10-2020	279180	226	27225	0	79364	332	643
15-10-2020	279407	227	27225	0	79688	324	550
16-10-2020	279635	228	27225	0	80000	312	539
17-10-2020	279845	210	27225	0	80314	314	542
18-10-2020	279845	0	27477	252	80625	311	521
19-10-2020	279845	0	27787	310	80934	309	561
20-10-2020	279845	0	28143	356	81255	321	631
21-10-2020	280157	312	28143	0	81571	316	672
22-10-2020	280489	332	28255	112	81889	318	630
23-10-2020	280800	311	28466	211	82131	242	686
24-10-2020	281152	352	28466	0	82384	253	775
25-10-2020	281543	391	28466	0	82636	252	604
					82897	261	652

27.10.20 28711.5 m³ during inspection — [Signature]

RANA SUGARS LIMITED

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REPORT ON PERFORMANCE ASSESSMENT OF ETP

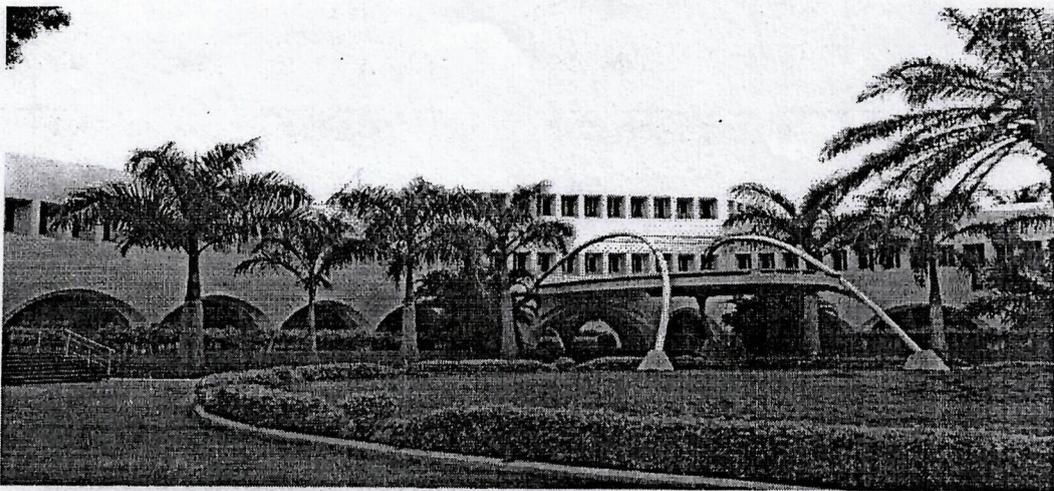
FOR

RANA SUGARS LTD.

BELWARA,

DIST-MORADABAD (UP)

Prepared by



SUGAR TECHNOLOGY DEPARTMENT

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Email: admin@vsisugar.org.in Web site: www.vsisugar.com

December, 2019

PERFORMANCE ASSESSMENT REPORT OF ETP

I. General Information

1.	Name of the sugar factory	Rana Sugars Ltd. Belwara, Moradabad
2.	Date of cane crushing started	08.11.2019
3.	Crushing capacity, TCD(License)	6500 TCD
4.	Average crushing rate, TCD	5021 TCD (Annexure-I: DMR)
5.	Co-generation capacity, MW	15 MW
6.	Type of co-generation	Condensing route
7.	Type of air pollution control system	ESP
8.	Distillery capacity, KLPD	80 KLPD
9.	Name of officer visited from VSI	Mr. D. B.Sapkal, Sr. Sugar Technologist
10.	Date of visit	16.12.2019
11.	Environmental Management Cell of the factory	Mr. A.K. Singh, V.P.Technical Mr. Bajwa, HOD Engineering Mr. Uttam Singh, HOD, Production Mr. Snjay Singh, Asstt. Manager(QC) Mr. Ravindra Chaudhari, Dy. Manager (DM Plant)
12.	Well equipped laboratory	Established
13.	Environment officer	Appointed

II. Source of water

1. Tube well:

Sr. No.	Particulars	Details
i.	No. of tube wells	3 Nos, Sugar, co-generation, Distillery and domestic
ii.	Ground water level	6.40 mtrs
iii.	Quantity of water permission to extract as per NOC from CGWA	820 m ³ /day 221400 m ³ /year (Annexure-II: NOC of CGWA)
iv.	UGR, capacity	1764 m ³
v.	Actual fresh water extracted, (As per flow meter reading)	295.60 m ³ /day (Annexure-III: Tube-well data)
vi.	Quality of water	pH- 7.49 TDS, mg/lit.- 287 SS, mg/lit. - 1.93 Alkalinity, mg/lit.- - Total Hardness- 161 COD, mg/lit. – 11.20 BOD, mg/lit.- less than 2.00

2. Excess Condensate

Sr. No.	Particulars	Details
i.	Source	mixed
ii	Generation, as per flow meter reading	586 m ³ /day (Annexure-IV: Excess condensate Logbook data)
iii.	Capacity of cooling Tower	75 m ³ /hr
iv.	Temperature at cooling tower	Inlet – 51 °C Outlet- 29 °C
v.	Quality of water	pH- 7.82 TDS, mg/lit.- 82 SS, mg/lit. - 1.00 Alkalinity, mg/lit.- 73 Total Hardness- 25 COD, mg/lit. – 64 BOD, mg/lit.- 18
vi	Use of excess condensate	Only used in Sugar factory and co-generation cooling tower make-up.

III. Water consumption:

Sr. No.	Particulars	m ³ /day
i.	Sugar factory	236.00
ii.	WTP feed	245.60
iii.	Cooling tower make-up	350.00
iv.	Domestic	-
v.	Wet Scrubber	-
vi	Others if any	-
	Total	831.60

IV. Effluent Generation:

Sr. No.	Particulars	m ³ /day
i.	Sugar factory	387.00
ii	PCT/Spray pond overflow	317.00
iii.	WTP- re-generation, backwash etc.	10.00
iv.	Cooling tower blow-down	50.00
v.	Domestic	-
	Total	764.00
		(Annexure-V: Logbook data of ETP inlet)

V. ETP basis of Design compared with actual working:

Sr. No.	ETP Unit	Design basis	Actual
1.	Bar Screen Chamber	Retention time: 3-5 minutes	8.50 minutes
2.	Oil & Grease trap	Retention time: 30-60 minutes	2.00 hr
3.	Equalisation tank	6 hrs	15.75 hr
4.	Primary Clarifier	Retention time: 2 to 2.5 Hrs	7.34 hr
5.	Anaerobic Filter	Retention time: 24 hrs	Not installed
6.	Aeration tank	24-28 hrs	57 hrs
7.	Secondary Clarifier	3-4 hrs	10.60
8.	Multi-grade Filter	Filter rate=160 L/m ² /min	117.00
9.	Activated Carbon Filter	Filter rate=160 L/m ² /min	117.00
10.	Sludge drying beds	10 days drying	Adequate
11.	Lagoon for treated effluent	15 days	Under construction

VI. ETP operating parameters

Aeration tank:

Sr. No.	Parameter	Required	Actual
i.	Temperature, °C	Max.- 35	30
ii.	DO, mg/lit	2 - 4	3.20
iii.	MLSS, mg/lit	1500-4000	3000
iv.	Settled sludge, 1L, 30 minutes test	250-300	300
v.	SVI	80-100	100

VII. ETP Performance (Analysis at factory site laboratory): Annexure- VI

Sr. No.	Parameter	ETP, Inlet	ETP, Outlet	Lagoon	Disposal norms, as per CPCB
1.	Flow rate, m ³ /day (Lit/tonne of cane)	764.00 (152.16)	-	-	200
2.	pH	5.4	7.4	-	6.5 - 8.5
3.	COD, mg/lit.	2760	197	-	250
4.	BOD, mg/lit.	668	12.2	-	100
5.	TSS, mg/lit.	510	28	-	100
6.	TDS, mg/lit.	900	890	-	2100
7.	Oil & Grease, mg/lit.	32	5	-	10
8.	Sulphate, mg/lit.	-	-	-	-

**VIII. Analysis report of untreated and treated effluent as per NABL Laboratory
(Annexure-VII: Analysis report of NABL Laboratory)**

Sr. No.	Parameter	Untreated effluent	Treated effluent
1.	pH	5.63	7.42
2.	COD, mg/lit.	1400	22
3.	BOD, mg/lit.	380	6.20
4.	TSS, mg/lit.	390.20	12.10
5.	TDS, mg/lit.	639	580
6.	Oil & Grease, mg/lit.	26	1.00
7.	Sulphate, mg/lit.	87.98	82.14

IX. Disposal of effluent:

Details of irrigation system and treated effluent used

Sr. No.	Particulars	
1.	Own land area available for irrigation (Ha)	42
2.	Farmers land available, (Ha) and their agreement	102
3.	Total land area available, (Ha)	144
4.	Soil Texture	Sandy loam
5.	Total land required for irrigation, (Ha)	5.00

X. Observations:

1. Average Crushing rate of the factory is within the License capacity.
2. Type of air pollution control system is Electrostatic precipitator in which make up water is not required.
3. Factory has established Environment Cell. Efforts are taken by the cell for reduction of water consumption and effluent generation.
4. Well equipped laboratory is established by the factory and appointed qualified Environmental officer with required operating staff.
5. Fresh water abstracted through three tube-wells and uses for sugar, co-generation, distillery and domestic. As per the flow meter readings, quantity of fresh water used only in co-generation plant and domestic. During the visit distillery was not in operation, therefore no fresh consumed by the distillery unit.
6. Excess condensate generated from sugar factory is 11.67 % which is cooled through cooling tower and used as raw water in sugar factory and co-generation cooling tower make-up. Excess condensate generation is on lower side even though sugar factory is working with higher pressure boiler in which second body condensate is not used as make-up water. As per the CPCB Charter, CPU should be installed by the sugar mills working with boiler pressure more than 45 kg/cm².
7. Average effluent generation was 764 m³/day. Existing ETP is adequate for this flow but sugar plant capacity is of 6500 TCD, therefore, ETP capacity should be 1300 m³/day.
8. As per the CPCB charter, factory should install sulfate removal system/other common treatment for spray pond overflow.
9. All operating parameters of ETP are maintained by performing daily analysis and logbook was maintained.
10. Daily analysis of inlet and outlet effluent was not carried out for the parameters pH, COD, BOD, TDS, SS and oil & grease. Effluent analysis is carried from standard laboratory.
11. Based on analysis reports carried out by the standard laboratory, it is observed that treated effluent quality is within the CPCB norms.

New Tank in ETP for Anaerobic filter (Attached Growth Biological System) is installed. 1st part (1st Tank) is filled with Fab-media and 2nd tank is under progress about 50% complete.

27/10/20 (at site - ETP of the Unit) 180

12. As per the CPCB norms, for storage of treated effluent, 15 days lagoon should be constructed with properly water proofing work by bricks and HDPE lining.
13. Required Land for irrigation is available with the factory for disposal of treated effluent.

~~(Pond)~~ A Tank
Lagoon exist
at site
with brick lined
surface; for
storage of treated effluent storage. (surplus from Kamal application only)

[Signature]
27/10/20

D.B.Sapkal
Sr. Sugar Technologist
Sugar Technology Department
Vasantdada Sugar Institute, Pune

TEST REPORT

ISSUED TO	:	M/S. RANA SUGARS LTD. BELWARA, PO. MANPUR, MORADABAD-U.P.
Sample Identification No.	:	WW-200219/06
Test Report No. & Date	:	GEL-2002/226 Date: 24.02.2020
Sample Description	:	Waste Water
Sample Given by	:	PARTY
Sampling Site	:	SPRAY POND OVER FLOW
Date of Sample Receipt	:	19.02.2020
Sample Condition	:	OK
Analysis Duration	:	19.02.2020 – 24.02.2020

ANALYSIS RESULT

S No.	Parameters	Results	Unit	Protocols
1.	pH	8.50	---	IS:3025(part-11)
2.	Total Dissolved Solid	1200	mg/L	IS:3025(part-16)
3.	Total Suspended Solids	100	mg/L	IS:3025(part-17)
4.	Chemical Oxygen Demand	890	mg/L	IS:3025(part-58)
5.	Biochemical Oxygen Demand (at 27°C for 3 days)	310	mg/L	IS:3025(part-44)
6.	Oil & Grease	4.5	mg/L	IS:3025(Part-39)
7.	Sulphate	600	mg/L	IS:3025(part-24)

B. Pathak
(Checked By)
BIPIN KUMAR PATHAK (CHIEF CHEMIST)

~~Kotus~~
SHIKHA BHATIYA
(Authorized Signatory)

- Note:
1. The result listed refer only to the tested samples and applicable parameters.
 2. Perishable samples will be destroyed after 15 days of sampling.
 3. This report cannot be used as evidence in the court of law and cannot be used in part or full in any media without prior permission.
 4. Subject to Ghaziabad Jurisdiction.

END OF REPORT



GLOBAL ENVIRO Laboratories

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE
8th K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD-201003 (U.P.)
MOBILE : +91 - 9810317145, +91 - 8826028116
E-MAIL : global_enviro@rediffmail.com, globalenvirolab@gmail.com
MoEF&CC Recognized Environmental Laboratory

TEST REPORT

ISSUED TO	:	M/S. RANA SUGARS LTD. BELWARA, PO. MANPUR, MORADABAD-U.P.
Sample Identification No.	:	WW-200219/07
Test Report No. & Date	:	GEL-2002/227 Date: 24.02.2020
Sample Description	:	Waste Water
Sample Given by	:	PARTY
Sampling Site	:	ETP I/L BEFORE OIL & GREASE
Date of Sample Receipt	:	19.02.2020
Sample Condition	:	OK
Analysis Duration	:	19.02.2020 – 24.02.2020

ANALYSIS RESULT

S No.	Parameters	Results	Unit	Protocols
1.	pH	6.90	---	IS:3025(part-11)
2.	Total Dissolved Solid	1000	mg/L	IS:3025(part-16)
3.	Total Suspended Solid	120	mg/L	IS:3025(part-17)
4.	Chemical Oxygen Demand	1190	mg/L	IS:3025(part-58)
5.	Biochemical Oxygen Demand (at 27°C for 3 days)	410	mg/L	IS:3025(part-44)
6.	Oil & Grease	1.8	mg/L	IS:3025(Part-39)
7.	Sulphate	300	mg/L	IS:3025(part-24)

B. Pathak
(Checked By)
BIPIN KUMAR PATHAK (CHIEF CHEMIST)

Shikha Bhatiya
SHIKHA BHATIYA
(Authorized Signatory)

- Note: 1. The result listed refer only to the tested samples and applicable parameters.
2. Perishable samples will be destroyed after 15 days of sampling.
3. This report cannot be used as evidence in the court of law and cannot be used in part or full in any media without prior permission.
4. Subject to Ghaziabad Jurisdiction.

END OF REPORT



RSL: MBD: BEL: 6310

Date: 12-05-2020

The Chief Director (Sugar)
Sugar Directorate
Ministry of Food & Civil Supplies
Krishi Bhawan
NEW DELHI – 110 001

RANA SUGARS LIMITED

Belwara, Post - Manpur
Teh. & Distt. Moradabad 244925 (U. P.)
Tele. Fax : 0591-2254039, 2254040, 2254045
e-mail : ranasugars@yahoo.co.in
belwarapa@ranasugars.com

Sub: **Submission of Final Manufacturing Report RT-8(C) For
Crushing Season 2019-20**

Dear Sir,

We enclose herewith a copy of Final Manufacturing Report RT-8 (C)
of our factory for the Crushing Season 2019-20

This is for your kind information and record.

Thanking you,

Yours faithfully,

For RANA SUGARS LTD


A.K Singh
Vice President (Tech.)

Encl: As above

Copy to:-

1.	The Principal Secretary, Cane Development & Sugar Industries, Govt. of U.P., Lucknow
2.	The Cane Commissioner, U.P., Lucknow
3.	The Commissioner, Moradabad

PTO



RANA SUGARS LIMITED

Belwara, Post - Manpur

Teh. & Distt. Moradabad 244925 (U. P.)

Tele. Fax : 0591-2254039, 2254040, 2254045

e-mail : ranasugars@yahoo.co.in

belwarapa@ranasugars.com

-2-

4.	The District Magistrate, Moradabad
5.	The District Magistrate, Rampur
6.	Dy. Cane Commissioner, Moradabad
7.	Dy. Commissioner, Uttar Pradesh Trade Tax, Moradabad
8.	Dy. Commissioner, Central Excise, Moradabad
9.	Dy. Excise Commissioner, U.P. Excise, Moradabad
10.	The Director of Boilers (U.P.), Sarvoday Nagar, Kanpur
11.	The Chief Inspector of Factories, Sarvoday Nagar, Kanpur
12.	The Member Secretary, U.P. Pollution Control Board, Lucknow
13.	The Regional Officer, U.P. Pollution Control Board, Moradabad
14.	The Director, National Sugar Institute, Kalyanpur, Kanpur
15.	Labour Commissioner, Govt. of U.P., Kalyanpur, Kanpur
16.	The District Cane Officer, Moradabad
17.	The Asstt. Sugar Commissioner, Moradabad / Rampur
18.	Inspector, Customs & Central Excise, Moradabad
19.	Inspector, U.P. Excise, Moradabad
20.	Weights & Measurement Inspector, Moradabad/ Rampur
21.	Sr. Cane Development Inspector, Moradabad
22.	Sr. Cane Development Inspector, Rampur
23.	Secretary Co-operative Cane Development Society Ltd, Moradabad
24.	Secretary Co-operative Cane Development Society Ltd, Rampur
25.	Secretary, U.P. Sugar Mills Association, Lucknow
26.	Secretary, Sugar Technologist Association of India, New Delhi

For RANA SUGARS LTD.

A.K Singh

Vice President (Tech.)

**Final Manufacturing Report R.T.8 (C)
Season 2019-2020**

Name of Factory : **RANA SUGARS LTD.**
 Address : Belwara, Post : Manpur, Dist : Moradabad (UP)
 Nearest Rly. Station : Moradabad Telefax : 0591-2254039
 Clarification Process: Double Sulphitation Crushing Capacity : 6500 TCD
 Regd. No. of Factory IEM No.3559/SIA/IMO/2005 dtd. 26.07.2005

S.No.	PARTICULARS	THIS SEASON	LAST SEASON
1	TIME ACCOUNT	2019-2020	2018-19
	Date of Start	08-11-2019	14-11-2018
	Date of Closure	AT- 06.00AM 01-05-2020 AT- 09.00AM	AT- 10.00AM 20-04-2019 AT- 04.30AM
	Gross season days	176	158
	Duration of season	181.67	159.26
	Total Hours Actual Crushing	3996.68	3503.61
	Hours Lost : Cane Shortage (Hr : Mint)	99.25	101.08
	: Mechanical	43.16	78.32
	: Electrical+ Co-Gen	34.41	29.49
	: Process	0	22.25
	: Schedule Stoppage	29.5	51.75
	: Miscellaneous	0.00	0.00
	Total	206.32	282.89
2	CANE CRUSHED (Qtis)		
	Gate Cane	4104172.01	3960282.27
	Outstation Cane	4036580.56	3014081.62
	Own Cane (Farms)
	Total	8140752.57	6974363.89
3	JUICE & ADDED WATER		
	Average gross mixed juice % cane	117.23	112.11
	Dirt Correction % mixed juice	0.24	0.20
	Average nett mixed juice percent cane	116.95	111.89
	Total nett mixed juice obtained (Qtis)	9520260.00	7803502.00
	Average added water percent cane	44.85	42.53
4	SUGAR (Qtis)		
***	Total Sugar bagged	872825	809020
	Sugar in Process	90.00	122.00
	Total Sugar Made	872915.00	809142.00
**	Sugar recovered from Previous Season Remelt this Season 2018-19	945.00	1487.00
	Sugar recovered from last year's Scrapping	96.00	107.00
	Sugar recovered from R.S.L Shahabad BISS Remelt this Season 2018-19		1543.00
	Total nett sugar made	871874.00	806005.00
	White Sugar	871525.00	807620.00
	BISS Sugar	1300.00	1400.00
***	Total Sugar bagged	872825.00	809020.00

Clear juice	: Sugar percent	10.49	10.05
	: Brix Percent	12.94	12.19
	: Purity	81.07	82.44
Sulphured syrup	: Sugar Percent	55.36	53.83
	: Brix Percent	68.32	65.31
	: Purity	81.03	82.42
Sugar (Average)	: Sugar Percent	99.97	99.97
	: Moisture Percent	0.03	0.03
Final Molasses	: Sugar Percent	23.57	28.95
	: Brix Percent	87.00	90.70
	: Purity	27.10	31.92
Average (C-Heavy molasses+ B-Heavy Molasses)			
	: Sugar Percent	36.35
	: Brix Percent	85.00
	: Purity	42.76
Bagasse	: Sugar Percent	1.72	1.87
	: Moisture Percent	50.10	50.07
	: Fibre Percent	47.61	47.40
Filter cake	: Sugar Percent	1.43	1.94
Masseccuite A	: Brix Percent	93.86	94.12
	: Purity	87.73	87.91
Masseccuite B	: Brix Percent	96.12	96.55
	: Purity	72.82	73.48
Masseccuite C	: Brix Percent	99.90	99.05
	: Purity	50.10	52.54
S.No.	PARTICULARS	THIS SEASON	LAST SEASON
Molasses			
A Heavy	: Brix Percent	83.89	83.94
	: Purity	74.99	73.87
A Light	: Brix Percent	77.16	74.10
	: Purity	86.13	85.14
B Heavy	: Brix Percent	86.00	86.16
	: Purity	51.09	53.09
C Light	: Brix Percent	78.09	79.39
	: Purity	65.83	64.60
11 EFFICIENCIES:			
S.No.	PARTICULARS	THIS SEASON	LAST SEASON
I	Mill Extraction	96.61	95.82
II	Reduced Mill Extraction	96.80	96.45
III	Boiling House Extraction	78.91	88.93
IV	Reduced Boiling House Extraction	83.27	90.74
V	Overall Extraction	76.24	85.21
VI	Reduced Overall Extraction	80.61	87.52
12 QUANTITY OF SUGAR PRODUCED :IN QTLS			
S.No.	PARTICULARS	THIS SEASON	LAST SEASON
I	L-31	39900	48690
II	M-31	722625	749210
III	S-31	109000	9720
IV	L-30	NIL	NIL
V	M-30	NIL	NIL
VI	S-30	NIL	NIL
VII	Brown Sugar (Biss)	1300	1400
	Total	872825	809020

13 SUGAR BALANCE: PERCENT CANE

S.No.	PARTICULARS	THIS SEASON	LAST SEASON
I	Sugar in Cane	14.04	13.56
II	Sugar in mixed Juice	13.57	12.99
III	Sugar in Bagasse	0.48	0.568
IV	Sugar in filter cake	0.08	0.098
V	Sugar in final Molasses	2.77	1.312
VI	Sugar in Sugar	10.71	11.552
VII	Sugar Undetermined	0.010	0.026
	Total Losses	3.33	2.004

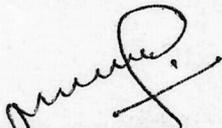
14 NAME OF THE MANAGING AGENTS

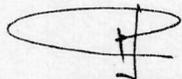
I	Hon' ble Director Sir	Sri Rana Preet Inder Singh
II	Vice President	Sri Dhan Singh
III	Vice President (Tech)	Sri A.K Singh
IV	General Manager (Tech)	Sri J.S Bejwa
V	DGM (Production)	Shri Uttam Singh
VI	G.M (Accounts)	Sri Anurag Mehrotra
VII	DGM Cane	Sri Rajpal Singh
VIII	AGM (Legal)	Sri S.C Garg

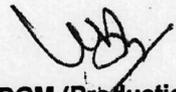
I hereby declare that the figures given in this return are complete and true to the best of my knowledge and belief.

Note:-

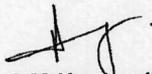
- 1 Out station cane is the cane weighed and purchase at a center other than the factory gate.
- 2 Sugar means Direct Pol
- 3 Bagasse percent cane = $100 + \text{Added water percent cane} - \text{Mixed juice (Gross) percent cane}$
- 4 Gross season means the total No. of days from the date of start to the date of close both days inclusive
- 5 Duration of season this is calculated by dividing the total actual crushing hours by 22


Asstt. Manager (Q.C)

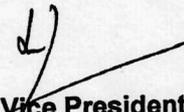

D.G.M (Cane)


DGM (Production)


GM (Tech.)


G.M (Account)


Vice President (Tech)


Vice President

Speed Post/ Registered
 21-4/(1031)/UP/IND/2016- 3426
 Government of India
 Ministry of Water Resources, RD & GR
 Central Ground Water Board, NR
 Bhujal Bhawan, Sector 'B'
 Sitapur Road Yojna, Aliganj
 Lucknow 226021
 Phone: 0522 - 2363812 Fax: 2732478
 Email: rdnr-cgwb@nic.in

25 NOV 2019

To,
 The Member Secretary
 Central Ground Water Authority
 Ministry of water Resources, RD & GR
 18/11, Jamnagar House,
 Mansingh Road, New Delhi,
 110011.

Sub: Inspection report in respect of M/s Rana Sugar Limited Located at Village Belwara. P. O. Manpur, District-Moradabad, Uttar Pradesh - 244925- Reg.

Ref: Letter No. - 21-4/1031/UP/IND/2016-771 dated 17th September, 2019

Sir,
 Kindly refer to letter on the subject mentioned above, wherein it was requested to inspect the status of compliance of NOC issued to the firm. Please find attached inspection report of the inspecting officer of the site inspection carried by him on 22.11.2019. Perusal of inspection report submitted by inspecting officer indicates all conditions of NOC are fully complied.

Encl. As above

AGM (L)
 -/5/12

Yours Faithfully

Y B Kaushik

(Y B Kaushik)
 Regional Director

Copy to:

1. ✓ M/s Rana Sugar Limited Located at Village Belwara. P. O. Manpur, District-Moradabad, Uttar Pradesh - 244925 for information.
2. T.S. to Regional Director, CGWB, NR for official record.
3. Guard File.

Format for Inspection of PDW Industries

1.	Name of applicant to whom permission have given	M/s Rana Sugar Limited Village- Belwara, Block-Manpur, District - Moradabad ,UP
2.	Volume of water withdrawal permitted (m ³ /day & m ³ /year)	820 m ³ /day 221400 m ³ /yr
3.	Whether Inspection done	Yes
4.	Compliance of the conditions of the permission	yes
5.	Whether PZ installed	Yes
6.	Recharge against permission or withdrawal (m ³ /year)	226000m ³ /yr
7.	Profit of the company	Rs. -5971.26 lac in loss in F.Y. 2016-17 Rs. -7080.65 lac in loss in F.Y. 2017-18
8.	CSR fund used for discharge water related issues	Nil
9.	Type of zone/Over exploited /critical /semi-critical	Critical as per GWRE-2013
10	Production of the company	859810 Qtl. FY 2017-18 809020 Qtl. FY 2018-19 (White Sugar production)

For Rana Sugar Ltd.


Authorised Signatory

Name with signature
Projects Proponents/Representative


22/11/2019

Name with signature
Officer CGWB

JAGDAMBA PRASAD
Scientist - D
Central Ground Water Board (N.E.)
Ministry of Water Resources, River
Development & Ganga Rejuvenation
Govt. of India
Lucknow.

**SITE INSPECTION FOR VERIFICATION OF COMPLIANCE OF CONDITIONS OF NOC BY
INDUSTRIES / INFRASTRUCTURE / MINING PROJECTS**

1. Name of industry/infrastructure/mining project: -M/S Rana Sugar Limited
2. Village/Block/District/State: Belwara/ Manpur/Moradabad/ Uttar Pradesh
3. Date of issuance of NOC: 14th October -2016
4. Date of latest renewal (if any): Not Applicable
5. Validity of NOC (Years):03.10.2016 to 02.10.2018 (Two Year)
6. Monitoring of compliance of conditions laid down in the NOC:

Sl. No	Conditions as per NOC		Compliance status observed		Remarks
1.	Quantum of ground water withdrawal	820 m ³ /day 221400 m ³ /yr	Quantum withdrawn by the firm (Check log book)	506 m ³ /day 136621 m ³ /yr From October 2018 to September 2019 (Average of one Years)	Average of 3 years from October 2016 to September 2019 as 320 m ³ /day i.e. 86625 m ³ /yr. Ground water withdrawal within permitted limits. Compliance done as per NOC Condition.
2.	No. of TWs/BWs	03 (Three)	No. of TWs/BWs constructed	03 (Three)	Tube well wise GW abstraction from October 2016 to September 2019. TWNo 1 22869 m ³ /yr TW No 2 22917 m ³ /yr TW No 3 14088 m ³ /yr Total 259874 m ³ /yr Compliance done as per NOC
3.	Wells fitted with flow meter	All wells to be fitted with flow meters	Check at site	03(Three)	Flow meter Reading recorded on 22.11.19 TWNo 1 250159 TW No 2 23084 TW No 3 14632
3a.	Functional status of flow meter	All flow meters should be functional	Are all flow meters in working condition?	Yes	All fitted flow meters are in working conditions. Compliance done as per NOC Condition
3b.	Submission of data on GW extraction to CGWA	GW extraction data to be submitted to CGWA periodically	Whether ground water extraction data submitted to CGWA	Yes/No. Month up to which data submitted: Yes	Not Submitted
4.	No. of piezometers to be constructed	6-7	No. of piezometers constructed (Check monthly)	06 (Six) (Attach	All Piezometer fitted with DWLR with telemetry system. Water level data Received

			water level data)	photograph)	from September 2019 to 21st November. Compliance done as per NOC Condition.
5.	No. of piezometers to be fitted with AWLR/DWLR with/without telemetry	6-7	No. of piezometers fitted with AWLR/DWLR with/without telemetry	6 (Six)	Four no of piezometers are being monitored by manually from November 2018 to August 2019. (Manually WL data received) . From September 2019 , Water Level data received from DWLR.
5a.	Submission of water level data to CGWA	Monthly WL data to be submitted to CGWA	Whether monthly water level data submitted to Regional Office	yes	Not Submitted.
5b	Monitoring of GW quality	GW quality to be monitored	Whether quality data submitted to Regional Office	Yes	Not Submitted.
7.	No. of wells to be monitored around the mining area	Both in core and buffer zone	No. of wells monitored around the industry	Not Applicable	-
7a.	Submission of water level data	Pre and Post monsoon data	Whether water level data of wells monitored submitted to Regional Office	Not Applicable	-
8	Annual quantum of water to be harvested/ Recharged	226000 m ³ /annum	Quantum of water harvesting/ recharge as implemented by the firm	442540 m ³ /annum	Total Ground Water recharge implemented to a tune of 442540 m ³ /annum. Recharge implemented through RTRWH structures in the campus, by constructing recharge shafts in ponds and natural recharge through adopting ponds in villages. Compliance done as per NOC condition
8a.			No. and type of Recharge structures implemented inside the premises	1 no of Roof Top Rain Water Harvesting structure	Recharge implemented in plant premise to a tune of 86 m ³ /annum through RTRWH.

			Whether structures are maintained properly	Yes	
8b.			No. and type of Recharge structures implemented outside the premises	Area of ponds having 7.09 Ha. by Constructing 21 no of recharge shafts. Area of ponds having an area 3.895 through Natural Recharge	Ponds adopted having an area of 7.09 Ha in Maheshpur Khem, Berkhera Chak, Korbakoo, Dandi Durzan and Pasiyapura villages by constructing 21 no of recharge shafts in above villages. Recharge implemented to a tune of 382860 m3/annum through recharge shafts. The ponds adopted having an area of 3.895 Ha. in Badpura Majara Maheshpur Khem Doogarpur & Dandi Durjan and Khaikhata Villages. Natural recharge implemented to a tune of 59594 m3/annum.
			Locations of structures	1. Maheshpur Khem 2. Berkhera Chak 3. Korbakoo 4. Pasiyapura 5. Badpura Majara Maheshpur Khem 6. Doogarpur & Dandi Durjan 7. Khaikhata	Break up of GW recharge-
			Whether all the structures are maintained	Yes	1. Recharge through recharge shafts in ponds 382830 m3/annum 2. Natural recharge through ponds =59594 m3/annum 3. Recharge through RTRWH in premise =86 m3/annum. Total recharge implemented =442540 m3/annum
9.	Recycling /re-use of water		Check at site the STP/ETP installed (Attach photographs)	Yes	ETP installed of 1200 KLD capacity

10.	Water conservation measures (e.g: adoption of ponds)		Initiatives taken by the firm (Attach photographs, if any).	Yes	Treated water used in industrial and green belt activities. Plantation carried out in 22 acre land
11.	Water from dewatering in mining/infras tructure projects to be put to gainful use		Activity for which water from dewatering project is being used	Not Applicable	-

For Rana Sugar Ltd.



Authorised Signatory

Name & signature of Project proponent /Representative of the firm



22/11/2019
JAGDAMBA PRASAD
 Scientist - D
 Central Ground Water Board (N.R.)
 Ministry of Water Resources, River
 Development & Ganga Rejuvenation
 Lucknow.

Name & signature of inspecting officer from Regional Office

7. Status of Compliance of NOC Conditions: Fully / Partially / Non-Compliance
8. Valid reasons for non-compliance, if any :
9. Whether action is to be initiated against the industry? : Yes / No
10. Details of Action Taken at the level of Regional Director/ Member Secretary:
11. Date of issuing Show Cause Notice:
12. Date of receiving reply of Show Cause Notice:
13. Follow – up actions taken/ recommended, if any:

Recommendation of Regional Director

: Recommended for renewal (Yes/No)

Name & Signature of Regional Director

11/2/2020

NOCAP



सत्यमेव जयते

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : ranasugarsltd

Previous Login Date Time: 01/11/2020 17:53:04 PM , IP Address: 202.164.37.61

Logout

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Information

Guidelines
Steps for Filling Online
Application

Documents
Required

Documents Required
for Online Application

- ▶ Industrial
- ▶ Infrastructure
- ▶ Mining

Track Status

Application Status

- ▶ Online

Location

Area Type
Segment-B Area Type
Regional office
Location
CGWA Headquarters
Know Your
Environmental
Compensation(EC)
Know Your Penalty
Ground Water
Abstraction/Restoration
Charges

Reports

Applied for NOC -
Online
NOC Issued-Online

Contact Us

Contact

Application Status

Application No : 21-4/1031/UP/IND/2016

Receive Date : 29/11/2019

Name of Industry : RANA SUGARS LIMITED

Application Processing Fee : Rs. 500.00/- (Rupees Five Hundred Only) (Submitted: No)

Current Stage : Application Verification Stage

Current Status : Referback

Address : Central Ground Water Board Northern Region
Bhujal Bhavan, Sector-B, Sitapur Road Yojna Ram Bank Chauraha
LUCKNOW
UTTAR PRADESH

Current Status

Application Verification

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment	Copy of Application Received On
29/11/2019		(Evaluation Officer) Central Ground Water Board Northern Region		24/02/2020	Referback	Query raised for information or clarification.	

Application Processing

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment	Ground Water Recom Per Day	Ground Water Recom Annual
No Record for this Stage.								

NOC Processing

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment
No Record for this Stage.						

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11/2/2020

NOCAP

No Record for this Stage.

NOC Disbursement

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment
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No Record for this Stage.

[Go Back](#)

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MEMBER SECRETARY

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

File No:- 21-4/1031/UP/IND/2016 - 2266

NOC No:- CGWA/NOC/IND/ORIG/2016/2309

Dated :- 14 OCT 2016

To
M/s Rana Sugars Limited
Village Belwara, P.O. Manpur,
District Moradabad,
Uttar Pradesh - 244925

Sub:- NOC for ground water withdrawal to M/s Rana Sugars Limited in respect of their Sugar manufacturing unit located at Village Belwara, Block Manpur, District Moradabad, Uttar Pradesh - reg.

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 14/08/2016 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s Rana Sugars Limited in respect of their existing sugar manufacturing unit located at Village Belwara, Block Manpur, District Moradabad, Uttar Pradesh**. The NOC is, however subject to the following conditions:-

1. The firm may abstract **820 cu.m/day (and not exceeding 2,21,400 cu.m/year)** of ground water, through existing three (3) tubewells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. All the wells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, atleast once in a month. The ground water quality to be monitored twice in a year during pre- monsoon and post- monsoon periods.
3. **M/s Rana Sugars Limited** shall, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow implement ground water recharge measures atleast to the tune of **2,26,000 cu.m/year** as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. In addition, the firm shall adopt 2 to 3 nos. villages for Water Security Plan in District Moradabad, Uttar Pradesh. The necessary guideline for the Water Security Plan is available on website of Ministry of Water Resources, RD & GR

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066
Tel : 011-26175362, 26175373, 26175379 • Fax : 011-26175369
Website : www.cgwa-noc.gov.in

स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

CONSERVE WATER - SAVE LIFE

(www.mowr.gov.in). Both, the Demand Side Management /Supply Side Management with maintenance of structures in the said villages to be ensured and a comprehensive plan to be submitted to Regional Director, CGWB. Firm shall also undertake periodic maintenance of recharge structures at its own cost. Firm to take up area specific plantation to enhance the recharge measures.

4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.

5. The firm at its own cost shall install 6-7 Nos. of piezometers fitted with automatic water level recorders having telemetry systems at suitable locations and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board, Northern Region, Lucknow.

6. The ground water monitoring data in respect of S. No. 2 & 5 to be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.

7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.

8. Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.

9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.

10. This NOC is subject to prevailing Central/State Government rules/laws or Courts orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.

11. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

12. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

13. This NOC is valid from 03/10/2016 till 02/10/2018.


Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh **with a request to ensure that the conditions mentioned in the NOC are complied by the firm.**

2. The Regional Director, Central Ground Water Board Northern Region, Lucknow. This has reference to your recommendation dated 14/08/2016.

3. The District Magistrate, District Moradabad, Uttar Pradesh.

4 TS to the Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad.

5. Guard File 2016-17.


Member Secretary

SISHODIA-RESEARCH LABORATORIES PVT. LTD.

(An NABL, ISO 9001:2015, 14001:2015 and 18001:2007 Certified Laboratory)

(Total Environmental Services R.W.H, Biofertilizer EIA, ETP & STP etc.)

GSTIN: 09AAAGS3103LZ3B Regd. No. U73100UP2009PTC037857



TEST REPORT

Report No	Sample code	Report issue date
SRLPL/STPQ/47/2020	SRLPL/ RSLM /WW/01/2020	08/01/2020

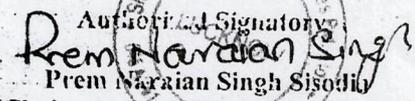
SAMPLING DETAIL

1	Name and Address of Customer:	M/s. Rana Sugars Ltd, Belwara. PO. Manpur Moradabad, Uttar Pradesh.	
2	Type of Industry:	Mill	
3	Type of Sample :	ETP Untreated Effluent (Inlet) ✓	
4	Date of sampling :	31/12/2019	Sampling Timing: 03:45pm
5	Sample collected by:	SRLPL Team	
6	Method of Sampling :	SRL/OR/SP/01	
7	Packing condition: Sealed	Container:	2 Liter, HDPE
8	Laboratory Sample Receiving date:	01/01/2020	
9	Period of Sample analysis:	01/01/2020 - 07/01/2020	
10	Humidity (%)	85	Ambient Temperature(°C) 18

WASTE WATER TESTING RESULT

Sr. No.	Parameters	Reference Method	Unit	ETP (Untreated Effluent)
1	pH	IS 3025 P,11	-	6.74
2	Total Suspended Solid	IS 3025 P,17	mg/l	510.42
3	Biochemical Oxygen Demand (3 Day 27°C)	IS 3025 P,44	mg/l	668.0
4	Chemical Oxygen Demand	IS 3025 P,58	mg/l	2760
5	Oil & Grease	IS 3025 P,39	mg/l	104.0

- The results listed refer only to tested sample and applicable parameters.
- This certificate is not to be reproduced wholly or in parts promotional publicity or legal purpos. without permission of authority of SRLPL.
- The samples will be destroyed after 1 month from the date of issue of test certificate unless otherwise specified.

Authorized Signatory

 Prem Narayan Singh Sisodia
 (Chairman cum Managing Director)

200

SISHODIA-RESEARCH LABORATORIES PVT. LTD.

(An NABL, ISO 9001:2015, 14001:2015 and 18001:2007 Certified Laboratory)

(Total Environmental Services: RWH, Biofertilizer EIA, ETP & STP etc.)

GSTIN : 09AANC93103L2Z3 | Regd. : U73100UP2009PTC037257



TEST REPORT

Report No SRLPL/STPQ/48/2020	Sample code SRLPL/RSLM/WW/02/2020	Report issue date 03/01/2020
---------------------------------	--------------------------------------	---------------------------------

SAMPLING DETAIL

1. Name and address of Customer:	M/s. Kasa Sugars Ltd, Bslwan, P.O. Meapur Moradabad, Uttar Pradesh		
2. Type of Industry:	Mill		
3. Type of Sample:	ETP Treated Lffluent (Outlet) ✓		
4. Date of sampling : 31/12/2019	Sampling Timing:	04:00pm	
5. Sample collected by:	SRLPL Team		
6. Method of Sampling :	SRL/QR/SP/01		
7. Packing condition: Sealed	Container:	2 Liter, HDPE	
8. Laboratory Sample Receiving date:	01/01/2020		
9. Period of Sample analysis:	01/01/2020 - 07/01/2020		
10. Humidity (%) 85	Ambient Temperature(°C)	18	

WASTE WATER TESTING RESULT

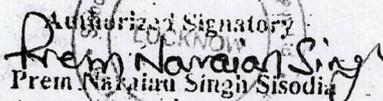
Parameters	Reference Method	Unit	ETP (After Treatment)	Standard*
1. pH	IS 3025 P,11	-	7.6	5.5-9.0
2. Total Suspended Solid	IS 3025 P,17	mg/l	32.8	100
3. Biochemical Oxygen Demand (3 Day 27°C)	IS 3025 P,44	mg/l	12.2	50
4. Chemical Oxygen Demand	IS 3025 P,58	mg/l	197	250
5. Oil & Grease	IS 3025 P,59	mg/l	4.81	10

*As per Environment (Protection) Rules, 1986 1 [SCHEDULE - VI] (See rule 5.c)

Notes: 1. Results are listed only for only to tested sample and applicable parameters

2. This certificate is not to be reproduced wholly or in parts promotional, publicity or legal purpose without permission of authority of SRLPL.

3. The samples will be destroyed after 1 month from the date of issue of test certificate unless otherwise specified.

Authorized Signatory

 Prem Navaraj Singh Sisodia
 (Chairman cum Managing Director)

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UTTAR PRADESH POLLUTION CONTROL BOARD
T.C. 12 V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

Ref: 359 /C-7/Haz./276/2016

Dated: 27/6

1. Number of authorisation and date of issue: 15/Haz. Auth./276/16, dt. 27/6/16
2. Reference of application (No. and date): Nil.
3. M/s. Rana Sugars Ltd., Village-Belwara, Post-Manpur, Tehsil & Distt-Moradabad is hereby granted an authorisation based on the enclosed signed inspection report for generation, storage & disposal of hazardous wastes as per following details.

Details of Authorisation

Sl. No.	Category of Hazardous waste as per Schedule I, II and III of these rules	Authorised mode of disposal or Recycle or utilization or co-processing, etc.	Quantity
1.	Schedule-I, Category 5.1 & 5.2 Oil & Grease	Mix with baggase & burn into own boiler.	600 Kg/annum

- The authorisation shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
- The authorisation is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any)
- A. General conditions of authorisation:**
 - The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
 - The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
 - The authorisation shall comply with the provisions of Environment (Protection) Act 1986 and rules made thereunder.
 - The authorisation or its renewal shall be produced for inspection at the request of an officer of the U.P. Pollution Control Board.
 - The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
 - The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
 - The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the U.P. Pollution Control Board.
 - Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorisation.
 - It is the duty of the authorised person to take prior permission of the U.P. Pollution Control Board to close down the facility.
 - An application for the renewal of an authorisation shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 shall be allowed to operate without valid authorisation. It is also provided in the same orders that industries which are not complying with the conditions of authorisation shall not be allowed to operate. Hence in case you fail to apply for authorisation, before its expiry or fail to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
 - The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
 - In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
 - The authorised person shall not receive, collect or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing

unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

14. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
15. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorisation issued under the Rule - 7 of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
16. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
17. It is the mandatory duty of the authorised person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
18. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
19. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
20. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
21. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
22. Details of raw material which is (Hazardous waste) and product along with quantity shall be sent with in a month.
23. You shall become the member of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi Kanpur Dehat or M/s Bharat Oil & Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat, permitted by U.P.P.C.B.) and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only or the hazardous waste (Lead Dross) through open hearth furnace may be sent to recycler facilities duly authorized by CPCB. The proof/document shall be submitted having three months. Lead slag shall not be generated in this unit.
24. You are required to store the hazardous waste safely and send it to TSDF/incinerator within Ninety days/Six months of its generation.

(S C Yadav)
Member Secretary

Copy to:- Regional Officer, U.P. Pollution Control Board, Moradabad for information and necessary action.

Environmental Engineer
Incharge - Circle 7

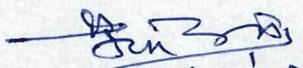
Annexure-6

6. Joint Inspection Report of M/s Rana Sugar (Distillery unit) Belwara, Moradabad

A joint team of officials from CPCB, Delhi and UPPCB, RO Moradabad carried out inspection of M/s Rana Sugar (Distillery unit) Belwara, Moradabad, U.P on 27.10.2020; to verify the compliance status of the distillery unit. (Fig. 1)

Information and observations of the inspection team, are mentioned below.

1.	Name & Address of the industry (referred as "the Unit"):	M/s Rana Sugars Ltd. (Distillery Unit) Khasra No.318-320, Manpur, Belwara, Distt- Moradabad, Uttar Pradesh-244925.
	Contact person: Contact No. and E-mail	Mr. Pravin Kumar (AGM-Distillery division), 9997199316 Pravin.kumar@ranasugar.com ranasugars@yahoo.co.in
2.	Date of Inspection	27.10.2020
3.	Type of Industry Sector:	Distillery unit
4.	Year of Commission	May-2019
5.	Operational Status during inspection	Operational
6.	Consented/Installed Capacity	80 KLPD
7.	Name of Raw Material (Major)	Molasses (B heavy & C heavy Molasses).
8.	Name of Final Product (s)	Ethanol
9.	Manufacturing process	Fermentation → Vacuum Distillation → Analyzer column → Ethanol (Product)
10.	Spent Wash Management Technology	Integrated MEE → Concentrated spent wash used for Bio-composting and condensate is treated into CPU.
11.	Spent wash generation per KL of alcohol production	4.26 KL/KL of alcohol production (from B-molasses) and 6.28KL/KL of alcohol production (from C-molasses) as per production data (April'20 to June'20 and Oct.'20).
12.	Details of Condensate Polishing Unit (CPU)/Effluent treatment Plant (ETP)	CPU Capacity: 30 m³/hr i. Condensate from MEE → Holding tank (40KL) → Pressure Sand Filter → Activated Carbon Filter → RO (2 stage) → Treated Water Holding tank (20 KL) (for permeate of RO-1&2) → Treated water to Cooling tower. Cooling tower Blow down is collected and treated with condensate in CPU. ii. Holding tank (20 KL)(for reject of RO-2) → to IMEE


 (S: E (CPCB))
 (E. B. Chourasia)

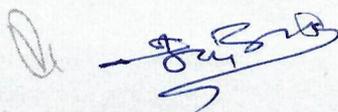
13.	Online monitoring system	03 nos. web cameras installed. Mass flow meters installed at inlet and outlet of IMEE, and connectivity of the same has been provided to UPPCB and CPCB server.
14.	Bio-Compost Area	Total Active area available=19 acres , as per the following details: Yard no.1: Total Open yard Area=8.86Acres. Active open area=7.0 Acres. Yard no.2: Covered Area= 5.95 Acres] Yard no.3: Covered Area= 6.81 Acres] Total (Yard-2 & 3) Active covered area=12.0Acres. Area for ready Bio-compost Storage-under covered yard. Number of composting Cycles/Annum : 05 for covered and 4 for open area.
15.	Lagoon Capacity	01, Capacity: 19,250 m ³ . To reduce to 7700m ³ as per CPCB directions.
16.	Consent to operate status	Water consent – Valid upto 31.12.2020 Air consent – Valid upto 31.12.2020.

The unit has the following infrastructure for management of spent wash to achieve Zero Liquid Discharge (ZLD):

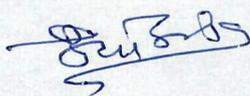
Sr. No.	Unit Name	Nos.	Designed Feed Capacity
1	IMEE (3-stages falling film)	01	650 m ³ /day
2	Condensate Polishing Unit (CPU)	01	30 m ³ /hr (Filtration followed by RO Technology)
3	Bio-composting	Total Yard area 21.62 Acres (Active area=19 acres) as per drawings submitted (active area reported 19.0 Acres).	

I. Observations of Joint Inspection Team

1. On day of inspection, the distillery unit was operational at consented capacity, i.e., at 80KLD of Ethanol (alcohol), using C-molasses as raw material. The unit has fed-batch fermentation along with MPR distillation technology. (Fig. 2)
2. The unit has obtained Environmental Clearance dated 09.01.2017, issued by MoEF&CC.
3. The unit has Consent to Operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, both valid up to 31.12.2020. Copies of the same are placed at **Annexure – 6.1 & Annexure – 6.2.**



4. The unit uses one (01no.) bore well (Tube well No.-3) for distillery to meet the water requirement of production and domestic purpose. The bore well log book was maintained. **(Annexure – 6.3).**
5. Tube well flow meter was working; displayed flow rate 38.14 m³/hr and totalized reading 83219.9m³. The average daily water consumption for last 15days was 286.75KLD.
6. Spent wash management systems MEE, CPU and Bio-composting were also operational.
7. The unit has submitted production process flow chart, data of alcohol production (April to June 2020 and October 2020), raw spent wash (SW) generation, MEE operation, concentrated spent wash (CSW) and condensate generation, **(Annexure-6.4)**, quantities of ready compost, press mud & CSW used in bio-composting **(Annexure -6.5)**.
8. As per the data submitted for month of April 2020 to June 2020, specific spent wash generation is 4.264KL/KL of Ethanol production, using B-molasses as raw material.
9. Average daily production (for Oct.2020) was 79.73KLD, corresponding specific spent wash generation was 6.28KL/KL of Ethanol production, using C-molasses as raw material.
10. Concentrated spent wash after IMEE is stored in lagoon (19250m³ capacity) for use in Bio-composting. **(Fig. 3)**. The unit has installed a Condensate processing unit (CPU) having filtration units and 2 stage RO Plant of 15m³ / hour feed capacity **(Fig. 4)**. CPU was operational. The unit has maintained logbook of CPU operation **(Annexure -6.6)**.
11. The unit is having a falling film type, 3-stages integrated multiple effect evaporator (IMEE) of 30m³/hour feed capacity for volume reduction (increase of solids concentration) of raw spent wash. Concentrated spent wash is used in bio-composting to achieve Zero Liquid Discharge (ZLD).
12. Mass flow meters has been installed at IMEE feed, IMEE condensate and IMEE outlet (concentrate line). **(Fig. 5A, 5B, 5C)**. Connectivity has been provided with CPCB server.
13. Mass flow meter readings (Totalized and Flow rate) observed are as follows-
 - i. MEE feed = 33.14 Metric Tonne / hr -.from meter. (31.56 m³/hr, considering Sp. Gr. =1.05). Totalized reading = 9446 Metric Tonnes - from PLC.;
 - ii. MEE Conc. (CSW) = 11.46 MT / hr - from meter. (9.965 m³/hr, considering Sp.Gr. =1.15). Totalized reading = 4400 Metric Tonne - from PLC.;
 - iii. MEE condensate -22.87 m³/hr, Totalized reading = 114199 m³; both readings from meter.
14. The above mass flow meter readings indicate that IMEE is achieving volume reduction efficiency of 65.40%, is in line with requirement of minimum 60%.

15. The unit procures press mud from its captive sugar unit (M/s Rana Sugar Ltd.), located adjoining to it. Press mud used in Oct.2020 is reported 14342MT for preparation of wind rows.
16. The unit has submitted copy of application to Joint Director Agriculture (Fertilizer) to obtain certificate of manufacture of bio-fertilizer (**Annexure -6.7**) analysis report of ready bio-compost, sample dated 23.10.2020 (**Annexure -6.8**).
17. The unit has submitted the following documents-
- List of mass-flowmeters, flowmeters and camera details (with ID numbers) installed in the distillery, lagoon and bio-compost yard.
 - Copy of application (dated 29.11.2019) for issue of NOC from CGWA for abstract of groundwater. (**Annexure -6.9**).

Samples were collected from the following sources in Distillery unit and Bio-compost yard. Duplicate samples were sealed in presence of industry representatives and UPPCB. The samples were analysed in CPCB laboratory. Results are tabulated below.

S. No	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TS (mg/l)	TSS (mg/l)	TDS (mg/l)
1.	Raw Spent Wash (MEE Feed)	4.8	98491	-	186730	-	-
2.	IMEE Concentrate	4.8	321867	-	319820	-	-
3.	MEE Condensate	3.4	793	324	100	-	56
4.	CPU Inlet before filters	6.5	574	197	-	11	652
5.	CPU after filters	6.1	529	193	-	BDL	540
6.	CPU treated-Combined Permeate (RO-1 & RO-2).	4.5	68	12	-	BDL	96
7.	CPU (RO) Reject	6.0	1111	632	-	15	1140
8.	Spent Lees	4.3	918	341	544	-	404
9.	Spent wash inside storage Lagoon	4.8	255276	-	324530	-	-
10.	Spent wash feed to Lagoon	4.8	254899	-	308470	-	-
11.	Spent wash spray at Bio-compost yard	4.6	214741	-	252340	-	-

II. Observations on Analysis results :

- Raw Spent Wash (MEE Feed) has total solids (TS) concentration of 18.67%.
- Total solids (TS) concentration 31.98% of IMEE Concentrate (CSW); 30.85% of Spent wash feed to Lagoon and 32.45% of Spent wash inside storage Lagoon are as per required

TS concentration of minimum 30% for bio-composting operation in molasses based distilleries.

3. COD and BOD values of CPU treated permeate are 68 and 12mg/l, which indicate that it can be reused in cooling towers.

III. Observations on Lagoon for Concentrated Spent wash

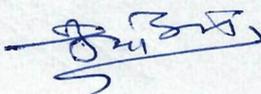
The unit has one lagoon of 19,250 m³ capacity for storage of concentrated spent wash (CSW) against allowed lagoon capacity 7700 KL (30 days of CSW generation).

The unit has submitted Action Plan to complete restriction of storage capacity of lagoon, up to February 2021.

At the time of inspection slant depth of CSW in lagoon was measured 0.43M and slurry depth as 0.60M. On the basis of calculation (as per drawing of lagoon provided by the unit), quantity of concentrated spent wash stored in lagoon at time of inspection, is estimated 700m³ (based on dimensions of Lagoon and length wise bed level difference of 1.0M depth and bottom slope), which is within allowed 7700KL (30 days of concentrated spent wash).

IV. Observations on Bio-composting facility

1. The joint team visited the bio-compost yards and observed that unit has prepared wind rows and carrying out bio-composting under the covered area of 12.0 acres. Ready bio-compost was stored under covered yard area. Uncovered area 7.0 acres of yard was vacant.
2. The unit is having covered and open yards for Bio-composting, as per the following details :
Yard -1: Total Open yard Area=8.86Acres. **Active open area=7.0 Acres.**
Yard-2: Covered Area= 5.95 Acres]
Yard-3: Covered Area=6.81Acres]. **Active covered area (of yard 2&3) =12.0Acres.**
3. The unit has installed web camera at bio-compost yard.
4. The unit has installed 02nos. of Piezo wells and a hand pump near bio-composting area.
5. The unit has Aero tiller machines (02nos.) and JCB (3nos) in addition to trucks. These were observed working for relevant uses i.e. spraying of spent wash, mixing/turning of press mud & formation of wind rows etc. (Fig.6)
6. Rain water collection system and a storage tank (RCC) are provided at bio-compost yard. (Fig. 7).



7. Garland (catch) drain made of concrete is provided at bio-compost yard, having leachate collection pit (RCC tank) at corner. (Fig. 8).

8. The unit has applied to obtain certificate of manufacture of organic fertilizer / bio-fertilizer.

Requirement of bio-compost yard area (for 80 KLD) alcohol production is calculated in following table.

Table- Bio-compost Area Requirement for 80KLD Molasses based Distillery

S. No.	Particulars	Unit	Value
1	Operation Days per annum (maximum)	Days	350
3	Consented Capacity of distillery (as per consent to operate) 80KLD Alcohol production for 350 days.	KL/Annum	28000
4	Spent Wash generation (maximum value as per data of Alcohol Production and Spent wash generation)	KL per KL of Alcohol	6.30
5	Total Raw Spent Wash generation	KL/Annum	176400
6	Concentrated Spent Wash (CSW) after 60% volume reduction through IMEE	KL/Annum	70560
7	KL of Conc. Spent Wash application as per SOP	KL/ MT of Press mud	1.60
9	Press mud Requirement corresponding to 80 KLD capacity	MT/Annum	44100
10	Number of Cycles Permitted for Bio-composting (Covered Yard)	Nos	5.0
12	Standards for Press mud application as per SOP	MT	850
13	Land Area Required	Acres	10.38
14	Available active Covered Bio-compost Area	Acres	12.0

Based on the above, available active covered bio-compost area is adequate to operate the distillery unit at 80KLD throughout the year.

V. Groundwater Analysis:

Groundwater sample was collected from a hand pump located in premises. The analysis results are mentioned below.

Parameters	Bore well within premises	BIS 10500:2012 (Permissible limit in absence of alternative source)
pH	7.5	6.5-8.5
Conductivity	882	-

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COD	BDL	-
TDS	550	2000
Colour	DBL	15
Total Alkalinity	197	600
Total Hardness	456	600
Sulphates	66	400
Cl ⁻	30	1000
F ⁻	BDL	1.5
As	BDL	0.05
Cd	BDL	0.003
Co	BDL	-
Cr	BDL	0.05
Cu	BDL	1.5
Fe	0.57	0.3
Mn	0.38	0.3
Ni	BDL	0.02
Pb	BDL	0.01
Sb	BDL	-
Se	BDL	0.01
V	BDL	-
Zn	0.01	15

Analysis results indicate that characteristics of bore well water are within permissible limits in absence of alternative source as prescribed in BIS 10500:2012.

VI. Conclusion:

- i. The unit has Consent to Operate under Water Act, 1974 and Air Act, 1981, both valid up to 31.12.2020.
- ii. NOC from CGWA, for abstraction of ground water expired on 02.10.2018. The unit has applied, on dated 29.11.2019, for renewal of CGWA NOC.
- iii. The unit has Environmental Clearance dated 09.01.2017, issued by MoEF&CC.
- iv. Available active covered area 12.0 Acres of bio-compost yard is adequate to operate the distillery unit throughout the year.
- v. The system for spent wash management and CPU were operational to achieve ZLD.
- vi. No effluent discharge was observed outside the unit.

VII. Recommendations of joint inspection team:

1. The unit shall obtain renewal of NOC from CGWA for extraction of ground water.
2. The unit shall maintain records of Boiler ash and its disposal / utilization.

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3. The unit shall install 2 nos piezo-wells near bio-compost yards; as per requirement of SOP for distilleries using molasses.

VIII. Compliance Status: Complying w.r.t. Zero Liquid Discharge (ZLD).

List of Annexures-

- Annexure-6.1: Valid Consent to Operate under Water Act, 1974.
- Annexure-6.2: Valid Consent to Operate under Air Act, 1981.
- Annexure-6.3: Log book of Bore well meter readings.
- Annexure -6.4: Raw spent wash (RSW) generation, MEE concentrated spent wash (CSW) and condensate generation.
- Annexure -6.5: Log-book of quantities of ready compost, press mud & CSW used in bio-composting.
- Annexure -6.6: Logbook of Condensate Processing Unit (CPU) operation.
- Annexure -6.7: copy of application to Joint Director Agriculture (Fertilizer) to obtain certificate of manufacture of bio-fertilizer.
- Annexure -6.8: Analysis report of ready bio-compost, sample dated 23.10.2020.
- Annexure -6.9: Copy of application (dated 29.11.2019) for issue of NOC from CGWA for abstraction of groundwater.

Photographs taken during visit

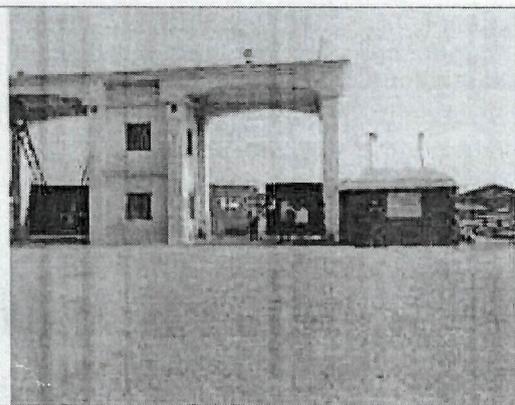


Fig.-1: Industry Entrance Gate

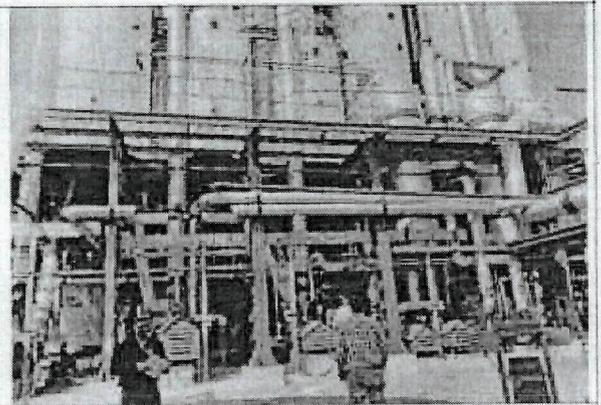


Fig.-2: Operational Distillery and MEE

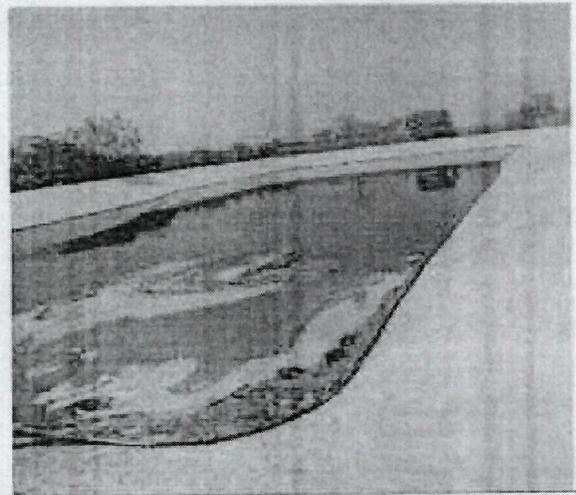
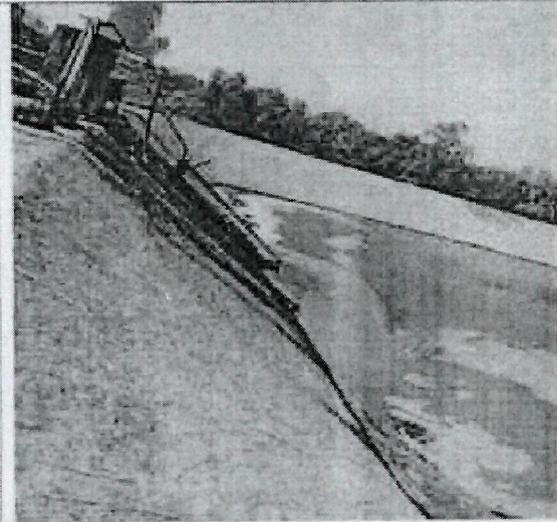


Fig.-3: Lagoon for Concentrated Spent wash storage

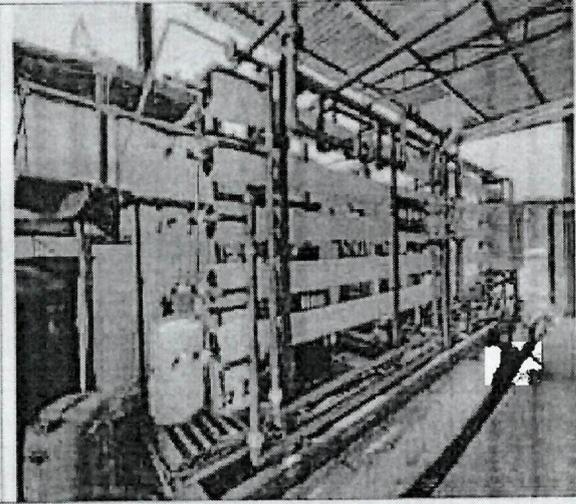
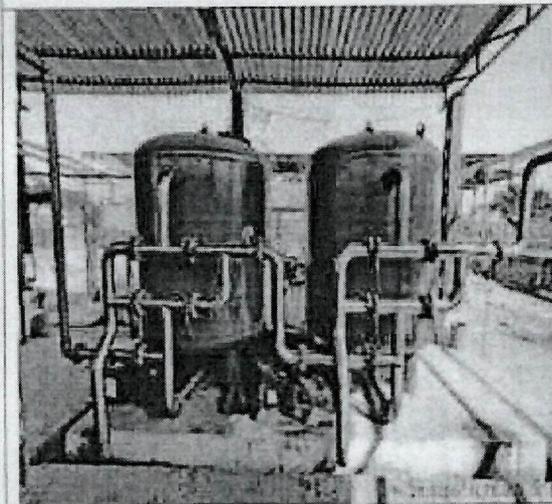


Fig.-4: Condensate Processing Unit (CPU)

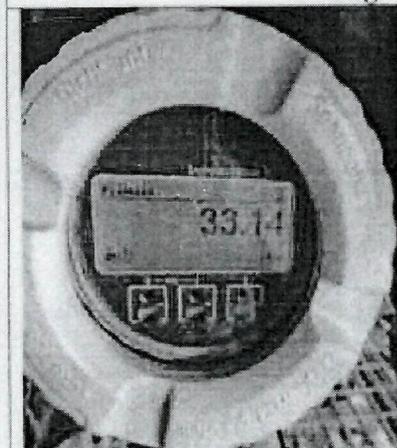


Fig.-5A: Mass Flow Meter at MEE Inlet

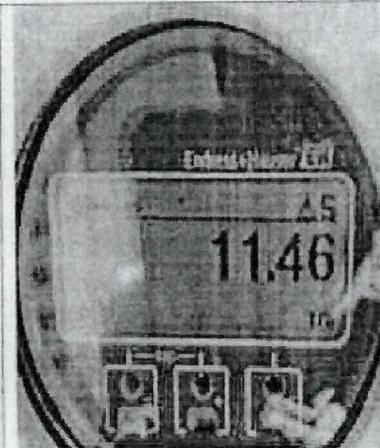


Fig.-5B: Mass Flow Meter at MEE Concentrate

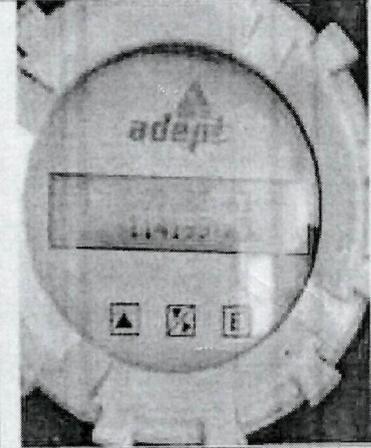


Fig.-5C: Mass Flow Meter MEE Condensate

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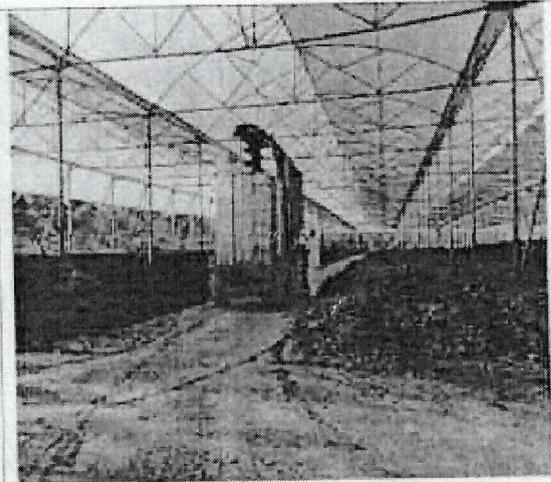


Fig.-6: Covered Bio-compost yard with operational machines.

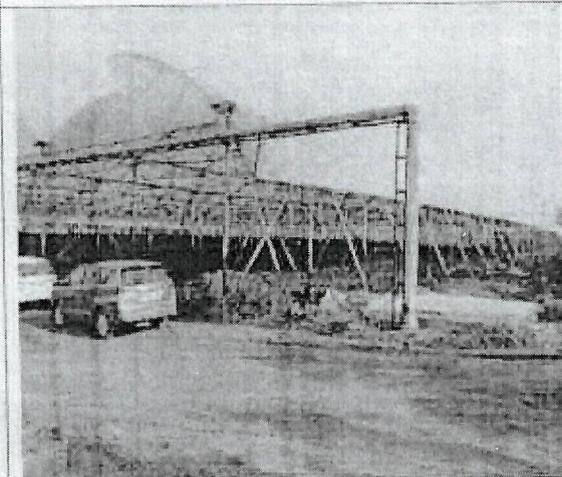


Fig.-7: Rain water collection system at covered yard.

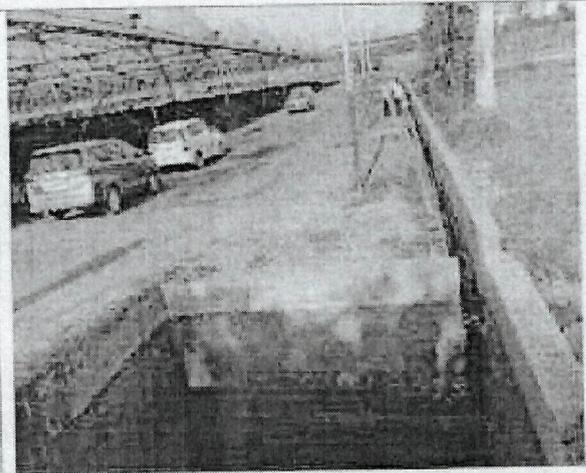


Fig.-8: Garland (catch) drain and leachate collection pit (RCC tank) at bio-compost yard

Signature of the inspecting officials

Sr. No.	Name of the Officials	Signature
1.	Sh. C. B Chourasia, Sc.'E', CPCB, Delhi	
2.	Dr. Pankaj Kumar, Sc.'D', CPCB, Delhi	
3.	Sh. Vinod Kumar, Junior Engineer, RO Moradabad, UPPCB	
4.	Dr. Abhas Kumar, Sc.'B', CPCB, Delhi	
5.	Sh. Ankit Shukla, SRF, CPCB, Delhi	

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U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 60834/UPPCB/Moradabad(UPPCBRO)/CTO/water/MORADABAD/2019

Dated : 19/09/2019

To ,

Shri RANA SUGARS LIMITED DISTILLERY DIVISION
M/s RANA SUGARS LIMITED DISTILLERY DIVISION
Khasra No-318, 319, 320 Etc. Village-Belwara, Post-Manpur, Tehsil And District-
MORADABAD, U.P., 244001, MORADABAD, 244001
MORADABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RANA SUGARS LIMITED DISTILLERY DIVISION

Reference Application No :5514850

Dated :19/09/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. RANA SUGARS LIMITED DISTILLERY DIVISION is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 22/07/2019 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Amit

Chandra

Digitally signed by
Amit Chandra
Date: 2019.09.19
10:28:56 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer UPPCB Moradabad for information and to ensure the compliance of the conditions imposed in the consent order.

Amit

Chandra

Chief Environment Officer

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Date: 2019.09.19 10:29:58 +05'30'

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.RANA SUGARS LIMITED DISTILLERY DIVISION vide

Consent Order No. 5514850/ Water

Dated : 19/09/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 80 KLD (Rectified Spirit, Extra Neutral Alcohol and Absolute Alcohol).
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Industrial	ZLD	ETP
2	Domestic	16 KLD	STP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	16KLD

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.
14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.

15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.

Specific Conditions:

1. This CTO Water is valid for production of 80 KLD (Rectified Spirit, Extra Neutral Alcohol and Absolute Alcohol) for 365 days operation in a year.
2. The Consent to Operate issued vide letter no. 49174/U PPCB/Moradabad(U PPCBRO)/CTO/water/MORADABAD/2019 dated 16.04.2019 is hereby revoked.
3. This consent is valid for molasses based distillery and the production of 80 KLD (Rectified Spirit, Extra Neutral Alcohol and Absolute Alcohol) for 365 days operation.
4. Spent wash shall be stored in impervious RCC lagoons with proper lining with HDPE and shall be kept in proper condition to prevent ground water pollution. The storage of spent wash shall not exceed 30 days capacity.
5. Unit shall complete the STP of 20 KLD capacity and commission it by 15-10-2019.
6. Unit shall cover the entire 12 Acre bio-compost yard within 03 months and send confirmation to the Board by 31-12-2019.
7. Unit shall deposit the balance CTO fee of Rs. 40000/- within 15 days.
8. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
9. Unit shall use concentrated spent wash :press mud ratio of 1:1.6 and shall provide documentary proof support for procurement/ availability of press mud, sale of compost and compost quality on monthly basis by 10th of every month to CPCB and UPPCB.
10. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
11. Unit must regularly operate flow meter and web camera and ensure on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
12. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
13. Unit shall provide arrangements for odor control and to control the mosquitoes in the bio compost yard.
14. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
15. Unit shall provide arrangements for odor control and to control the mosquitoes in the bio compost yard.
16. Unit shall comply with the conditions of NOC from CGWA for ground water extraction and submit quarterly compliance report.
17. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
18. Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016
19. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for disposal of hazardous waste.
20. Unit shall install the board showing daily environmental statement i.e. chemicals used in the treatment of effluent , flow meter reading , hazardous waste generated and sent to TSDF etc. at the main gate of the unit
21. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
22. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.
23. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid

Issued with the permission of competent authority .

Amit
Chandra
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Amit Chandra
Date: 2019.09.19
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For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 60833/UPPCB/Moradabad(UPPCBRO)/CTO/air/MORADABAD/2019

Dated : 19/09/2019

To ,

Shri RANA SUGARS LIMITED DISTILLERY DIVISION
M/s RANA SUGARS LIMITED DISTILLERY DIVISION
Khasra No-318, 319, 320 Etc. Village-Belwara, Post-Manpur, Tehsil And District-
MORADABAD, U.P., 244001, MORADABAD, 244001
MORADABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RANA SUGARS LIMITED DISTILLERY DIVISION

Reference Application No. 5514829

Dated : 19/09/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RANA SUGARS LIMITED DISTILLERY DIVISION. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 22/07/2019 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

Amit

Chandra

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Amit Chandra
Date: 2019.09.19
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For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer UPPCB Moradabad for information and to ensure the compliance of the conditions imposed in the consent order.

Amit

Chandra

Chief Environment Officer

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Amit Chandra
Date: 2019.09.19
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U.P. Pollution Control Board

Dated : 19/09/2019

CONDITIONS OF CONSENT

1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler 25 TPH	Bagasse 105 TPD, Rice husk 60TPD and Coal 50TPD	1	Particulate Matter	ESP as APCS and stck height of 62 meter from ground level
2	DG set 1250 KVA and 750 KVA	diesel	2	Particulate Matter	7 meter and 6 meter from the roof of nearest building

1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	150mg/Nm3
2	2	Particulate Matter	as per standards stipulated in E(P)Rules 1986

- The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
- Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
- The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
- The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory.
- Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
- The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.
- In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.
- Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
- Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
- Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Specific Conditions:

1. The Consent to Operate issued vide letter no. 49172/Uppcb/Moradabad(Uppcbro)/CTO/air/MORADABAD/2019 dated 16.04.2019 is hereby revoked.
2. This Consent to Operate is valid for molasses based distillery and the production of 80 KLD (Rectified Spirit, Extra Neutral Alcohol and Absolute Alcohol) for 365 days operation in a year .
3. Unit shall maintain and operate Air pollution control system i. e. ESP regularly and ensure that stack emissions are within the prescribed norms.
4. Furnace oil is not allowed as a fuel .
5. Boiler of 25 TPH is installed for steam generation shall remain equipped with ESP of sister sugar unit is used as APCS, the emission discharge norms shall be maintained as stipulated in Environment(Protection) Rules 1986. Particulate emissions shall be maintained to 50 mg/ Nm³. Online stack emission monitoring system shall be installed at the stack of boiler within 03 months and shall be connected with the server of CPCB and Uppcb.
6. DG sets of 1250 KVA and 750 KVA are installed with canopy and stack height 7 meter and 6 meter above from the roof of nearest building
7. Unit shall deposit the balance CTO fee of Rs. 40000/- within 15 days.
8. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
9. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
10. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986
11. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
12. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
13. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
14. Fly ash shall be stored separately as per MoEF guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
15. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / Uppcb and further on Revoking of Closure order, the Consent order shall become valid.

Amit Digitally signed
by Amit Chandra
Chandra Date: 2019.09.19
10:36:46 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

M/s Rana
Log Book - Bore Well - Sugar ~~Unit~~

DISTILLERY Unit

RANA SUGARS LTD. BELWARA MORADABAD

Bore well Reading

Consumption of ground water through Tubewell

April-2020 Borewell cap.... 58 M3/Hr

Date	To date reading	On date consumption	Distillery Division
01-04-2020	270425	146	
02-04-2020	270737	312	
03-04-2020	271047	310	
04-04-2020	271387	340	
05-04-2020	271727	340	
06-04-2020	272069	342	
07-04-2020	272413	344	
08-04-2020	272755	342	
09-04-2020	273095	340	
10-04-2020	273445	350	
11-04-2020	273785	340	
12-04-2020	274106	321	
13-04-2020	274446	340	
14-04-2020	274778	332	
15-04-2020	275118	340	
16-04-2020	275454	336	
17-04-2020	275786	332	
18-04-2020	276107	321	
19-04-2020	276447	340	
20-04-2020	276777	330	
21-04-2020	277119	342	
22-04-2020	277460	341	
23-04-2020	277800	340	
24-04-2020	278132	332	

FOR RANA SUGARS LTD. LIMITED
 Author: *[Signature]*

Borewell Flowrate (on insp. date) = 0.0; since Tube well was not used.

25-04-2020	278466	334	
26-04-2020	278808	342	
27-04-2020	279144	336	
28-04-2020	279476	332	
29-04-2020	279816	340	
30-04-2020	280126	310	
Total Consumption		9847.00	

RANA SUGARS LTD. BELWARA MORADABAD

For RANA SUGARS LIMITED

Authorised Signatory

Consumption of ground water through Tubewell

May--2020 Borewell cap..... 58 M3/Hr

			Distillery Division
Date	To date reading	Ondate consumption	
01-05-2020	280376	250	
02-05-2020	280728	352	
03-05-2020	281070	342	
04-05-2020	281394	324	
05-05-2020	281716	322	
06-05-2020	282042	326	
07-05-2020	282382	340	
08-05-2020	282734	352	
09-05-2020	283066	332	
10-05-2020	283404	338	
11-05-2020	283744	340	
12-05-2020	284106	362	
13-05-2020	284448	342	
14-05-2020	284780	332	
15-05-2020	285116	336	

For RANA SUGARS LIMITED
 Authorised Signatory

16-05-2020	285456	340	
17-05-2020	285796	340	
18-05-2020	286128	332	
19-05-2020	286468	340	
20-05-2020	286750	282	
21-05-2020	287034	284	
22-05-2020	287320	286	
23-05-2020	287572	252	
24-05-2020	287830	258	
25-05-2020	288092	262	
26-05-2020	288359	267	
27-05-2020	288641	282	
28-05-2020	288927	286	
29-05-2020	289219	292	
30-05-2020	289503	284	
31-05-2020	289793	290	
Total Consumption		9667.00	

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RANA SUGARS LTD. BELWARA MORADABAD

Consumption of ground water through Tubewell

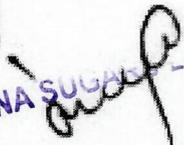
June--2020 Borewell cap..... 58 M3/Hr

		Distillery Division	
Date	To date reading	On date consumption	
01-06-2020	290084	291	
02-06-2020	290368	284	
03-06-2020	290644	276	
04-06-2020	290896	252	
05-06-2020	290896	0	

For RANA SUGARS LTD.
anup
Authorised Sign

06-06-2020	290896	0	
07-06-2020	290896	0	
08-06-2020	290896	0	
09-06-2020	290896	0	
10-06-2020	290896	0	
11-06-2020	290896	0	
12-06-2020	290896	0	
13-06-2020	290896	0	
14-06-2020	290896	0	
15-06-2020	290896	0	
16-06-2020	290896	0	
17-06-2020	290896	0	
18-06-2020	290896	0	
19-06-2020	290896	0	
20-06-2020	290896	0	
21-06-2020	290896	0	
22-06-2020	290896	0	
23-06-2020	290896	0	
24-06-2020	290896	0	
25-06-2020	290896	0	
26-06-2020	290896	0	
27-06-2020	290896	0	
28-06-2020	290896	0	
29-06-2020	290896	0	
30-06-2020	290896	0	
Total Consumption		1103.00	

RANA SUGARS LTD. BELWARA MORADABAD

For RANA SUGARS LTD.

 Authorised Signatory

Consumption of ground water through Tubewell

July-2020 Borewell cap.... 58 M3/Hr

Log Book - Bore Well
RANA (DISTILLERY)

Distillery Division		
Date	To date reading	Ondate consumption
01-07-2020	77836	0
02-07-2020	77836	0
03-07-2020	77836	0
04-07-2020	77836	0
05-07-2020	77836	0
06-07-2020	77836	0
07-07-2020	77836	0
08-07-2020	77836	0
09-07-2020	77896	60
10-07-2020	77896	0
11-07-2020	77896	0
12-07-2020	77896	0
13-07-2020	77896	0
14-07-2020	77896	0
15-07-2020	77896	0
16-07-2020	77896	0
17-07-2020	77958	62
18-07-2020	77958	0
19-07-2020	77958	0
20-07-2020	77958	0
21-07-2020	77958	0
22-07-2020	77958	0
23-07-2020	77958	0
24-07-2020	77958	0
25-07-2020	77958	0
26-07-2020	77958	0
27-07-2020	77958	0
28-07-2020	77958	0
29-07-2020	77958	0
30-07-2020	77958	0

For RANA SUGARS LIMITED
 Authorized Signatory

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RANA SUGARS LTD. BELWARA MORADABAD

Consumption of ground water through Tubewell

Aug--2020 Borewell cap..... 58 M3/Hr

			Distillery Division
Date	To date reading	Ondate consumption	
01-08-2020	77958	0	
02-08-2020	77990	32	
03-08-2020	77990	0	
04-08-2020	77990	0	
05-08-2020	77990	0	
06-08-2020	78052	62	
07-08-2020	78052	0	
08-08-2020	78052	0	
09-08-2020	78052	0	
10-08-2020	78127	75	
11-08-2020	78127	0	
12-08-2020	78127	0	
13-08-2020	78127	0	
14-08-2020	78212	85	
15-08-2020	78212	0	
16-08-2020	78212	0	
17-08-2020	78212	0	
18-08-2020	78212	0	
19-08-2020	78212	0	

For RANA SUGARS LIMITED
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20-08-2020	78274	62	
21-08-2020	78274	0	
22-08-2020	78274	0	
23-08-2020	78274	0	
24-08-2020	78274	0	
25-08-2020	78346	72	
26-08-2020	78346	0	
27-08-2020	78346	0	
28-08-2020	78408	62	
29-08-2020	78408	0	
30-08-2020	78408	0	
31-08-2020	78560	152	
Total Consumption		602.00	

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RANA SUGARS LTD. BELWARA MORADABAD

Consumption of ground water through Tubewell

Sep--2020 Borewell cap..... 58 M3/Hr

			Distillery Division
Date	To date reading	Ondate consumption	
01-09-2020	78560	0	
02-09-2020	78560	0	
03-09-2020	78560	0	
04-09-2020	78560	0	
05-09-2020	78560	0	
06-09-2020	78560	0	
07-09-2020	78560	0	
08-09-2020	78560	0	

For RANA SUGARS LIMITED
Authorised Signatory

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09-09-2020	78560	0	
10-09-2020	78560	0	
11-09-2020	78560	0	
12-09-2020	78560	0	
13-09-2020	78560	0	
14-09-2020	78560	0	
15-09-2020	78560	0	
16-09-2020	78560	0	
17-09-2020	78560	0	
18-09-2020	78560	0	
19-09-2020	78560	0	
20-09-2020	78560	0	
21-09-2020	78560	0	
22-09-2020	78560	0	
23-09-2020	78560	0	
24-09-2020	78560	0	
25-09-2020	78560	0	
26-09-2020	78560	0	
27-09-2020	78560	0	
28-09-2020	78560	0	
29-09-2020	78560	0	
30-09-2020	78560	0	
Total Consumption		0.00	

For RANA SUGARS LIMITED

[Signature]
Authorised Signatory

RANA SUGARS LTD. BELWARA MORADABAD

Consumption of ground water through Tubewell

Oct - 2020

Borewell cap..... 58 M3/Hr

		Distillery Division	

22

Log-Book - Bore Well-oct 2020
(Fresh water Consumption)

Date	To date reading	Ondate consumption
01-10-2020	78560	0
02-10-2020	78560	0
03-10-2020	78560	0
04-10-2020	78560	0
05-10-2020	78560	0
06-10-2020	78560	0
07-10-2020	78560	0
08-10-2020	78560	0
09-10-2020	78560	0
10-10-2020	78560	0
11-10-2020	78822	262
12-10-2020	79032	210
13-10-2020	79364	332
14-10-2020	79688	324
15-10-2020	80000	312
16-10-2020	80314	314
17-10-2020	80625	311
18-10-2020	80934	309
19-10-2020	81255	321
20-10-2020	81571	316
21-10-2020	81889	318
22-10-2020	82131	242
23-10-2020	82384	253
24-10-2020	82636	252
25-10-2020	82897	261
26-10-2020	83148	251
	Total Consumption	4588.00

For RANA SUGARS LIMITED

 Authorised Signatory

$$\text{Avg. Consum} = \frac{4588 \text{ KL}}{16 \text{ days}} = 286.75 \text{ KL/D}$$
 Verified with
 (83219.9 m³ reading on insp'n. date (27/10/20))
 821500 ✓ OK...